

# **LOK SABHA DEBATES**

## **(English Version)**

**Thirteenth Session**  
**(Thirteenth Lok Sabha)**



सत्यमेव जयते

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# LOK SABHA DEBATES

## LOK SABHA

Tuesday, July 22, 2003/Asadha 31, 1925 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

### WELCOME TO PARLIAMENTARY DELEGATION FROM LAO PEOPLE'S DEMOCRATIC REPUBLIC

[English]

MR. SPEAKER : Hon. Members, at the outset, I have to make an announcement.

On my own behalf and on behalf of the hon. Members of the House, I have great pleasure in welcoming His Excellency Mr. Samane Vignaketh, President of the National Assembly of the Lao People's Democratic Republic and the members of the Parliamentary Delegation from Lao People's Democratic Republic who are on a visit to India as our honoured guests.

They arrived in India on Monday, 21 July, 2003. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to the President, the National Assembly and the friendly people of Lao People's Democratic Republic.

11.01 hrs.

### SUBMISSION BY MEMBERS

Re: Terrorist attacks on pilgrims at ban Ganga  
Near Katra in Jammu on 21 July, 2003

[Translation]

(Interruptions)

SHRI RAMDAS ATHAWALE (Pandharpur) : Mr. Speaker, Sir, seven pilgrims who were going to Vaishno Devi Shrine have been killed. It is a serious matter. . . . (Interruptions)

[English]

MR. SPEAKER : Please sit down.

(Interruptions)

[Translation]

SHRI RAMJI LAL SUMAN (Firozabad) : Mr. Speaker, Sir, it is a serious matter. The Government should resign. . . . (Interruptions) Seven pilgrims going to Vaishno Devi Shrine have been killed. . . . (Interruptions)

MR. SPEAKER : You please sit down. I am going to make reference about Vaishno Devi incident. You please sit down.

SHRI RAMJI LAL SUMAN : Mr. Speaker, Sir, what are the Government doing? . . . (Interruptions) The Government should resign. It is a serious matter. . . . (Interruptions)

MR. SPEAKER : I understand your feeling. You please sit down.

DR. VIJAY KUMAR MALHOTRA (South Delhi) : The Government of Jammu and Kashmir should also resign. . . . (Interruptions)

[English]

MR. SPEAKER : I have received several notices and I am going to make a reference to all those notices.

(Interruptions)

[Translation]

SHRI RAMJI LAL SUMAN : Mr. Speaker, Sir, you are expressing your concern about this but what the Government are doing in this regard. . . . (Interruptions)

[English]

MR. SPEAKER : Please sit down. Let me speak.

(Interruptions)

MR. SPEAKER : There was an attack on the pilgrims at Katra.

(Interruptions)

MR. SPEAKER : The terrorists attacked on the pilgrims at Katra. Therefore, the hon. Members are agitated. I could understand their sentiments.

(Interruptions)

[Translation]

MR. SPEAKER : Please sit down. This is not the way, when I am on my legs you please sit down. I cannot

tolerate this that you should remain standing even when I am on my legs. I know that the problem related to Vaishno Devi is serious.

*(Interruptions)*

SHRI MULAYAM SINGH YADAV (Sambhal) : Mr. Speaker, Sir, you please do not get angry.

DR. VIJAY KUMAR MALHOTRA : You will keep the house at ransom and will ask not to be angry. . . .  
*(Interruptions)*

MR. SPEAKER : I know that the matter is serious as such incidents are taking place there but it is not proper to rise in such a manner.

SHRI MULAYAM SINGH YADAV : Mr. Speaker, Sir, I am stopping them.

MR. SPEAKER : If you stop them they will obey you.

SHRI RAMJI LAL SUMAN : Mr. Speaker, Sir, It is a serious matter.

*[English]*

MR. SPEAKER : The hon. Minister is here.

*(Interruptions)*

*[Translation]*

SHRI ASHOK KUMAR SINGH CHANDEL (Hamirpur, U.P.) : Mr. Speaker, Sir, I have given notice of Adjournment Motion regarding Punjab.

MR. SPEAKER : O.K., that will also be taken up.

DR. VIJAY KUMAR MALHOTRA : What is the subject matter?

*[English]*

MR. SPEAKER : They have given me a notice for this.

*(Interruptions)*

*[Translation]*

DR. VIJAY KUMAR MALHOTRA : The Adjournment Motion has become a mockery. . . .*(Interruptions)*

SHRI RAMJI LAL SUMAN : Who is he to stop it. . . .*(Interruptions)*

*[English]*

MR. SPEAKER : The issue of attack on pilgrims is definitely an important issue. Therefore, I am allowing both the sides to speak on this issue. I will permit both the sides to speak. *[Translation]* You can also speak and they can also speak.

*(Interruptions)*

SHRI SATYAVRAT CHATURVEDI (Khajuraho) : Is your ruling were a joke? . . .*(Interruptions)* They have made the mockery of the security arrangement of the country. . . .  
*(Interruptions)*

MR. SPEAKER : It is a serious subject.

SHRI RAM VILAS PASWAN (Hajipur) : It is such a serious incident. Is it a joke? People are dying - is it a joke? . . .*(Interruptions)*

*[English]*

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : On behalf of our Party, the Indian National Congress, first of all, I express our sincere and deepest condolences to those pilgrims who became victims in the very unfortunate and tragic incident which took the lives of seven pilgrims, including a child, yesterday. What is happening there is not only tragic, but it is shocking to all of us and the entire nation. I am told informally that the said attack is still continuing in Akhnoor this morning in which five *jawans* have also been killed. I am not confirming it as I have come to know of it informally.

Last year, during the course of the journey of pilgrims to Amarnath, as far as I remember, a similar incident took place at the *langar* by terrorists. At that time, this House had discussed in depth the inadequate arrangements, lack of alertness on the part of the security forces and review of the situation by the Joint Command. After the elections in Jammu and Kashmir when things started improving, as per the official comment of the Prime Minister of India, the Prime Minister himself went to the Kashmir Valley to address a meeting organised by the Chief Minister. From there the atmosphere started building up to have a dialogue with Pakistan. It was followed by our Leader of the Opposition having a meeting of fifteen Chief Ministers

in Srinagar to discuss the issue of the country at large, thereby creating more confidence in the people. It was then followed by not less than fifteen Parliamentary Committees, including the Standing Committee on Railways, of which I am a member, visiting Srinagar. Things had started looking up; people had started coming there; tourists were moving and there was genuinely an atmosphere of confidence. I think the complacency on the part of the security management of the Government of India took the whole thing very lightly at the backdrop of these developments.

The Opposition Leader of Pakistan has come to India; he is still here today. He was with the Prime Minister, with the Leader of the Opposition and also with other distinguished leaders of the country supporting the cause of friendship, unity and peace between the two nations on the lines of the Simla Treaty. We can well imagine that at this backdrop, the frustrated terrorist elements will have a lot of designs. These designs should have been apprehended by the Union Government and it was for the Joint Security Command to understand what nature they could have been. This time they made target not of the Amarnath pilgrims, but the regular pilgrims who go to Vaishno Devi everyday. They attacked at the *langar* built by the late Gulshan Kumar of T-Series. It is surprising that two grenades were blasted in that place one after another within a duration of five minutes. The whole arrangement appears to have been taken very casually by the security force.

I cannot demand full facts at the moment till the whole thing is reported. But we demand an instant reaction of the Government of India for their own preparedness of security. I do not like to repeat the commitment made by Shri L. K. Advani right from the day he assumed the office of the Home Minister pertaining to the White Paper and pertaining to the security alertness, etc.

The only thing is this. Definitely, at the point of time when the ground rule of Jammu and Kashmir was providing confidence to the people and the atmosphere was seemingly improving between the two neighbours, why could the Government of India not apprehend serious and desperate attempts on the part of these militant outfits in such centres? This is our question and it is a shocking

message to us. Therefore, in the fitness of things, while we shall cooperate with the people of Jammu and Kashmir including the Union Government of India, it is all the more necessary that the Union Government should come out with a statement as to how serious the nature of the blast was and how was the security arrangement by the Joint Command in Jammu and Kashmir.

Once again, I reiterate, on behalf of my party, our views in this matter and express our sincere condolences with an exception. Mr. Speaker Sir, the Chief Whip of the ruling party, without understanding the gravity of the situation, in spite of your assertion, made a comment that Adjournment Motions are all *mazak*. It is an insult to our parliamentary procedure. I think he should withdraw his comment.

[Translation]

DR. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, Adjournment Motion that I had referred to was for yesterday on Ayodhya issue. . . .(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : It is on CBI and not about Ayodhya . . .(Interruptions)

[Trnaslation]

DR. VIJAY KUMAR MALHOTRA : It was said that the Adjournment Motion which I mentioned was a mockery. Every time they raise the issue of Ayodhya in the House. . . .(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : Sir, I seek your indulgence. In our Motion the word "Ayodhya" was not there. . . .(Interruptions)

MR. SPEAKER : I have permitted him to speak and he will speak.

[Translation]

DR. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, the Congress party has made it a usual practice that after making their submissions they won't allow others to make any counter statements. . . .(Interruptions) Mr. Speaker, Sir, the issue before the House is very serious. There is a



resentment all over the country over the killings of the pilgrims in Katra. The people have sympathy for those who have been killed. As per the newspaper 'Fidayeens' were behind the incidents that happened today morning at Akhnour. Swami Chinmayanand ji has gone there to assess the situation. The entire nation condemn the terrorist incident and the Government is making all the efforts to check such incidents. I am very aggrieved when people are killed there. . . .(Interruptions)

[English]

MR. SPEAKER : This is a very serious subject.

(Interruptions)

[Translation]

DR. VIJAY KUMAR MALHOTRA : Approximately 60 thousands persons have been killed there and the issue is being politicized. The Union Government is being condemned for that. . . .(Interruptions)

SHRI KANTI LAL BHURIA (Jhabua) : Mr. Speaker, Sir, this is a serious issue and they are trying to derive political mileage out of it. . . .(Interruptions)

DR. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, no one interrupted from this side when Dasmunsi ji was putting forth his point. . . .(Interruptions) Sir, it is being repeatedly said what has the Union Government done? Was the Union Government responsible for this? They are absolving the Government of Jammu and Kashmir of its responsibility.

SHRI SATYAVRAT CHATURVEDI : The Union Government is responsible for checking terrorism. . . .(Interruptions)

DR. VIJAY KUMAR MALHOTRA : The Union Government as also the Government of Jammu and Kashmir have to collectively make efforts to stop terrorism. I was pained when our armed forces were condemned. The conditions under which our armed forces are working there. . . .(Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : He should withdraw his words. This is too much. . . .(Interruptions)

MR. SPEAKER : Shri Reddy, he is not yielding.

(Interruptions)

SHRI S. JAIPAL REDDY (Miryalguda) : Sir, I am on a point of order. . . .(Interruptions)

MR. SPEAKER : Shri Jaipal Reddy, he has not yielded.

(Interruptions)

DR. VIJAY KUMAR MALHOTRA : I have not yielded. . . .(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

[Translation]

DR. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, it is not appropriate to say that the security forces were not alert or that the Union Government did not anticipate it. They have themselves admitted that 15 parliamentary committees recently visited the place. Lakhs of tourists are going there and have expressed satisfaction on the conditions prevailing there but now the Union Government is being placed in the dock. They are not doing justice to the pilgrims. . . .(Interruptions) They should have praised the Government instead of raising a finger at it.

SHRI SHRIPRAKASH JAISWAL (Kanpur) : Is not the Union Government responsible for this?

[English]

DR. VIJAY KUMAR MALHOTRA : I am not yielding. . . .(Interruptions)

[Translation]

MR. SPEAKER : Please sit down.

SHRI SATYAVRAT CHATURVEDI : Mr. Speaker, Sir, how far should we tolerate it? They are making irresponsible statement.

MR. SPEAKER : I would humbly like to submit before the House that we should not level allegations on one another when discussion on such a serious issue is taking place. The hon. Minister is ready to give the reply and we want to know the position. Subsequently, the House would

express its deep sense of grief for those persons who were killed in that incident. I feel that it would be good if all the members express their views instead of blaming each other. I request the party leaders too and I am not aware of the ground situation but I am told that the incident mentioned here is still continuing there. The hon. Minister will apprise the House in this regard but please do not resort to charges and counter-charges as it does not look nice.

DR. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, the entire House should condemn the terrorists as all this is being done under the patronage of Pakistan. Their bosses in America should ask them to stop all this. All of them should praise the Government of India for their efforts instead of. . . .(Interruptions)

SHRI SHRIPRAKASH JAISWAL : Are they now praising the Union Government?

DR. VIJAY KUMAR MALHOTRA : Yes, all of them should praise the Government of India for making concrete efforts to suppress terrorism, that is why there is a discernible improvement in the situation. The Government should be praised for this. . . .(Interruptions)

SHRI SHRIPRAKASH JAISWAL : This has happened not because of the Government's efforts, but due to the sacrifices of the Congress party.

DR. VIJAY KUMAR MALHOTRA : The Government should be praised for this and terrorists should be reproached as 60 thousand people have been killed in terrorist activities since 1989-90 till date and during their tenure. . . .(Interruptions)

[English]

MR. SPEAKER : Dr. Vijay Kumar Malhotra, please conclude.

[Translation]

SHRI SHRIPRAKASH JAISWAL : And that is why you were caught unawares when the Kargil incursion took place. We defeated Pakistan in the 1965 war. . . .(Interruptions) and today they are trying to have the credit. How would they protect the country from terrorists?

SHRI SHRICHAND KRIPLANI (Chittorgarh) : Mr. Speaker, Sir, what all is he speaking?

MR. SPEAKER : Let the Leader of your party speak when he is on his legs, please sit down.

(Interruptions)

DR. VIJAY KUMAR MALHOTRA : Security there. . . .(Interruptions)

SHRI SATYAVRAT CHATURVEDI : Mr. Speaker, Sir, just now, you gave certain directions from the Chair. See how they are flouting your directions asking them not to indulge in allegations and counter allegations. . . .(Interruptions)

MR. SPEAKER : It does not behave you. Please take your seats. This is not possible. I have not given you permission to speak, please sit down. What can I do if you do not behave yourself even after such a serious comment from my side. If you do not intend to hold discussion in the House on this subject, then you are at liberty to do so.

(Interruptions)

[English]

MR. SPEAKER : Please sit down. Otherwise, I will ask the hon. Minister to make a statment and nobody will get an opportunity to speak.

(Interruptions)

[Translation]

MR. SPEAKER : The hon. Member shall be responsible for this. . . .(Interruptions)

DR. VIJAY KUMAR MALHOTRA : Mr. Speaker, Sir, there is a total command. The Union Government, Jammu and Kashmir Government and Army are working together. But do not politicise this issue should I request them to be little caution in releasing the terrorist. Terrorist are continuously being released over there. . . .(Interruptions) A check should be kept on terrorist outfits over there. . . .(Interruptions)

MR. SPEAKER : If you ask question after every sentence, then how will it work.

(Interruptions)

[English]

MR. SPEAKER : Dr. Malhotra, I have permitted you to speak. I am not stopping you from speaker. You can complete your statement.

[Translation]

DR. VIJAY KUMAR MALHOTRA : I would like to request the entire House *(Interruptions)*

[English]

SHRI S. JAIPAL REDDY : We want the hon. Deputy Prime Minister to clarify whether the Government of India supported the healing touch policy or not. . . .*(Interruptions)* The hon. Prime Minister cannot speak in one voice and Dr. Malhotra speak in another voice.

[Translation]

DR. VIJAY KUMAR MALHOTRA : I would like to say that all parties including Congress Party should condemn terrorist attack on pilgrims.

[English]

They should target Pakistan and not the Government of India.

[Translation]

I would like to request them only this.

SHRI MULAYAM SINGH YADAV : Mr. Speaker, Sir, I condemn the terrorist attack on Vaishno Devi pilgrims at night in Katra and I express my condolences for the pilgrims who have been killed and deep concern for injured and I condemn the people who have committed this crime and killed people. Political allegations and counter allegations are being levelled in the House. Mr. Speaker, Sir, you might be remembering, the opposition has always cooperated whenever the Prime Minister called meeting of opposition. The entire opposition and Samajwadi Party have always cooperated with the Government in condemning terrorist attack whether it is an attack on Amarnath pilgrims in Pahalgaoon, or attack on Parliament and Kashmir Legislative Assembly or attack on Akshardham temple or other incidents in Gujarat.

As far as this issue is concerned, it is wrong to fix responsibility on Union Government of State Government. It would be like shedding one's responsibility. It is a collective responsibility of the Union Government and State Government and Union Government should be more cautious because talks with Pakistan are being held and whenever efforts are made in direction of peace such

attacks get intensified. Both Union Government and State Government are aware about this fact. An apprehension was there in regard to such attacks for the last so many days and I understand that security forces were also alert. The Langar's are organised over there. I too have visited that place, such lapses cannot be over ruled. But the Government has to decide how to solve it at international level, we have always supported the Government and extended our cooperation.

Who is dictating to whom? US is dictating to others. Mr. Malhotra you have to think over it, Samajwadi Party do not have to think over it. We do not want to politicise this issue. We can give not one but many proofs, which will prove that who is dictating to whom? They are not dictating Samajwadi Party, we have always opposed them. The country has suffered a lot due to them. I do not want to say anything in this regard. But today, it should be taken seriously. Mr. Malhotra we do not politicise the issues but you do it. Today, I would like to ask the Deputy Prime Minister as he said that they will seek vote on two issues - security and development. In regard to security, efforts have been made to combat terrorism, but we too have made contribution in this regard. We too have taken risks. It is a different issue whether the Government are enhancing security or not but action is being taken in this regard. Inquiry is conducted. At the time of Pahalgaoon incident, we said that training camps should be attacked. I remember, Priyaranjan Dasji was very serious and in New York he said, Mulayam Singh ji, you need more tight security". We know that we always struggled against the terrorism. We cannot compromise with anybody in regard to security of the country, even if we suffer loss in politics, the country is supreme for us. If country exists, then only politics can be done. Therefore, the Deputy Prime Minister should reply, as he holds the office of Home Minister as where are the lapses. And how these can be overcome either it is in Department of Intelligence or in any other department. I would like to say that the entire country is terrorised today. One is terrorised whether he travels by bus, rail or plane, or he goes on pilgrimage. The Deputy Prime Minister will tell about the security arrangements as he is going to seek vote in the name of security. The Government is going to play politics in the name of development. We know how much development has taken place in villages. The entire House is aware who has got the benefit of foreign investment. A separate discussion

would be held on it. At this time, I would like to say that I and my colleagues, Shri Somnath Chatterjee will fully support the Government to combat terrorism. The Government take whatever steps it want to take. But pilgrims are not safe. Vaishno Devi pilgrims, Amarnath pilgrims, devotees in Gujarat temple are not safe. Army camps are also not safe. The Government should think over it seriously. We do not want to politicise any issue. The Deputy Prime Minister should announce what the Government propose to do in regard to security. We will cooperate with Government, but truth should come before the country. The Deputy Prime Minister is an important leader of the country. He said that the Government have carried out many development works during the five years and made arrangements for security. But this Government is exposed before the country. The fault be of the Union Government or State Government, it is a collective responsibility. If the Government will take any steps in jammu and Kashmir, we will support that we are with the Government to combat terrorism. But they way the Government are misleading the country is not right. I am sorry to say that the pilgrims had gone there with devotion but they had not returned to their families. We express our condolences to the bereaved families and strongly condemn this attack.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Speaker, Sir, on behalf of my party and myself I strongly condemn the incident that took place yesterday at Jammu where innocent lives were lost. We are also told that some serious incidents had taken place at Akhnoor where there were some casualties amongst the security forces. We consider these acts as crimes against humanity. We most strongly condemn these incidents and we convey our sincere condolence to the bereaved families.

Sir, when we started the proceedings today, it was a very solemn occasion. In the morning we had a meeting of the Opposition leaders and the first thing we decided there was that we should request you to allow us to raise this issue in the House so that we can pay our condolence, condemn this incident and also express our great agony at the situation that is prevailing there.

Sir, only last month I had an occasion to visit the Kashmir Valley as a Member of the Standing Committee.

That I saw after many years was a great revelation. It was a very pleasant surprise. I seemed to be a completely normal Srinagar. We moved about in the surrounding areas. So many Standing Committees had gone there. The visit of the Prime Minister had created a great impact. Everybody supported his peace initiatives. The meeting held by the Leader of the Congress Party with the Chief Ministers of different States also created a tremendous impression. The people said that if so many leaders - leaders like the Prime Minister, Chief Ministers and Leader of the Opposition - could come and go about, why do the tourists not start pouring in? We were told that not a single hotel room was available, not a single houseboat was vacant. We were very happy. We also moved about. Our Members went to Gulmarg, Pahalgam and all that. Now, this is a deliberate attack that is being made to disturb this normalisation process. I wrote to Shri Advani after my visit there. It was a very good thing. I am sure, the Government will see that no further incident takes place.

Let us hope that there will be no attack on the Amarnath pilgrims. We understand that adequate steps have been taken to protect the pilgrims who are going to Amarnath. Probably, there is a feeling that proper steps could be taken to protect the pilgrims to Amarnath where incidents were happening every year. There has been some laxity in providing security at Vaishno Devi and that is the advantage that has been taken.

We know that the terrorists are desperate. There is also frustration amongst them. As Shri Mulayam Singh Yadav has rightly reiterated, whenever there has been any occasion with regard to fight against terrorism, the Opposition has totally supported whatever proposals came from the Government. We supported even the ceasefire. They wanted 'revival' and we supported it. It is the duty of the Government. We cannot do that. Therefore, we should not do anything that will weaken the Government's efforts.

Now, I am very sorry that this solemn occasion has been attempted to be spoilt. Unnecessary provocative statements have been made. Dr. Malhotra has all the experience and seniority.

DR. VIJAY KUMAR MALHOTRA : Ask him also. He started it, not me. . . .(Interruptions)

SHRI SOMNATH CHATTERJEE : Let me complete. He is a very senior Member. He is a spokesman of the BJP here which is the leading constituent of the NDA. Unnecessary provocative statements are being made.

He says that I should also condemn. I have not found anything. Ultimately, the security forces are under the control of the Central Government. He has reminded that. That is not the response expected. We are not having a fullfledged discussion. My friend, Dr. Malhotra, could not resist himself. He referred to so many other things in his brief intervention. What was the necessity? We in this House, together should have solemnly condemned these heinous attacks. These are crimes against humanity. A message should go from this House today that here we are totally united in our efforts to fight the terrorism. I am requesting Shri Advani. I believe, he will agree that the Central Government has the main role. The State Government can also not ignore, obviously, it being a law and order situation. But it is also a matter of concern that the hon. Minister of State for Public Health and Engineering of Jammu and Kashmir Government has said that the security in this area was lax. That is the feeling of a Minister of the Government.

In this matter, will the Central Government kindly explain why it has happened? Shri Advani is here. He is the best person to tell the country and us. Although we are not having a fullfledged discussion, let the country be taken into confidence and assured that all steps will be taken so that there is no recurrence of the incidents in future. We are with the Government in this matter.

I want to make one request. There should be a complete harmony between the State Government and the Central Government in this matter.

The Central Government also has been fighting against the terrorists. There should not be a feeling generated that the Central Government alone is taking steps and the State Government is not taking any steps. That is not so.

We had a meeting with the hon. Chief Minister and he expressed his appreciation of the efforts for normalisation that were being made after the visit of the Prime Minister. He said, 'we are totally acting together and we shall fight against this menace of terrorism.' Let us not create a

division amongst the two Governments here and try to score political points. Therefore, I can only say - I ignore Shri Malhotra's fulmination - let us proceed otherwise. We express our great condemnation of the incidents that have taken place.

MR. SPEAKER : Shri Yerrannaidu, I would request the hon. Members to be very brief. They can just express their feelings.

SHRI K. YERRANNAIDU (Srikakulam) : Mr. Speaker Sir, on behalf of my party Telugu Desam and on my own behalf, I express my deep condolences to the persons who were killed in these recent incidents. My party strongly condemns the incidents. This is not the time to criticise each other. We have to strengthen the State Government and the Government of India, both Governments put together, to make full efforts so that incidents do not occur in future.

The entire country is happy that pilgrims are going there in large numbers. The hon. Prime Minister visited the State of Jammu and Kashmir and even His Excellency the hon. President also visited LoC. It gives a moral boost to the people of this country. For the last so many years, there were very few people who visited Jammu and Kashmir. In this scenario this incident gives a threat to the security of the country. There is a second thought amongst the pilgrims about their visit to that place.

My party fully supports the efforts made by the Union Government and my party will give its full support to both the Governments. they should be very firm to combat terrorism and to curtail the terrorist activities. Thank you very much.

*[English]*

SHRI PRAKASH MANI TRIPATHI (Deoria) : Mr. Speaker, Sir, I am of the view that the entire House is shocked and grief stricken over the incident that has taken place at Katra and we express our condolences to the bereaved families. Katra is a place where people reach to start for onward journey to the shrine. They stay there for a while take some refreshments and resume their journey and again halt after coming back from the shrine. All of you know about it as most of the people have visited the place. The number of pilgrims can be between 2000

to one and a half lakh there and this number keeps on fluctuating. The pilgrims visiting there come along with their luggage etc. They go to the langar along with their luggage; hence it is not an easy job to ensure the safety there. Still my experience is that though adequate security is there it should be beefed up further. I accept that such incidents should not take place. The security arrangements are quite foolproof there and not only there but all along the route through which the pilgrims pass has been provided security but it is very hard to ensure perfection in security arrangement. This is an incident which needed to be condemned in severest of terms. However, it is also true and it is well accepted by the Parliament that such an atmosphere of confidence building has been created in Jammu and Kashmir that not even a single shikara is empty and not even a room is vacant in hotel there as the Amarnath pilgrims are visiting there in large number...Kashmir is returning to normalcy. In such a scenario, terrorists would like to strike. The security forces should be kept at in state of maximum alert.

We all agree with what Shri Mulayam Singhji and our colleagues have said that we should provide maximum security there. However we should be careful while talking here so that such a situation is not created which make people think that the condition in Kashmir is worsening even though confidence building and better atmosphere is being created in Kashmir. The entire House shares this opinion irrespective of what one says. However, the public is of the opinion that the security arrangement in Kashmir are quite adequate and they are willing to visit Kashmir. The people are touring in there and are enjoyeing shikara rides. This is the common man's perception. Hence what we or you say is not significant. The public is of the view that the atmosphere in Kashmir is quite good. Therefore no message should go from here that the situation is not good there.

I am of the opinion that the House should unanimously reiterate that we are fully capable of and committed to the fight against terrorism and will certainly get ride over it.

**SHRI CHANDRAKANT KHAIRE** (Aurangabad, Maharashtra) : Mr. Speaker, Sir, I, on behalf of my party Shiv Sena, strongly condemn the massacre of the pilgrims of Mata Vaishno Devi by Pakistan sponsored terrorists and also pay homage to those killed.

I had put forth the stand of my party Shiv Sena when the Prime Minister was making statement regarding cooperation with Pakistan during the All Party Meet. Shiv Sena Chief Bal Thakre and Shiv Sena had severely opposed the move to cooperate with Pakistan. I would like to apprise the House that I came back on 18th after having completed Amarnath pilgrimage. I would like to say that even though the situation was getting out of control at Amarnath pilgrimage as a number of pilgrims swelled to 16,500 instead of the permitted number of 3500, Central Security Forces are still making the journey safe.

I have recently visited Jammu and Kashmir for 2-3 days. One of the MLA's belonging to the ruling party had met me through I won't disclose his name. He had expressed his intention to withdraw his support from the Government. I asked him as to how is the atmosphere so tension free and peaceful here? He replied that this is not the real peace and all these developments are designed to suit the politicians here and we have always been fighting against the terrorism.

The entire nation has strongly condemned the attack on Hindu pilgrims who were on their way to Vaishno Devi shrine. How long we will keep on tolerating pilgrims of Amarnath, Vaishno Devi and Akshardham? Shiv Sena launches its protest. Earlier also in 1992-93, when pilgrims were attacked in Amarnath, at that time Shri Bala Saheb Thakre had given a statement if they try to stop Amarnath yatra then efforts well be made stop their Haj yatra. Therefore, the security was lightened there and Amarnath yatra is being performed smoothly. The attacks have not detered people from going there. The people, who visit Jammu and Kashmir for Amarnath yatra or Vaishno Devi yatra, do not have faith in Jammu and Kashmir police. The Hindu pilgrims are safe there because of tight security provided by central security forces deployed there, be they Army, Military, BSF, or CRPF.

I strongly condemn this incident and through Shiv Sena I would like to submit to hon'ble Advaniji, who is present here, that we cannot achieve peace by initiating dialogue with Pakistan. I had said earlier also that Pakistan wants to spread terrorism in our country. If such atmosphere prevails than one day Lahore Bus could also become a target of terrorists attack. Some pilgrims of Maharashtra were also there. When I heard about the

incident, I immediately asked about their welfare. They told that they were near to the place of incident. Most of the pilgrims stop there to have lungar. Once the terrorists attacked on Amarnath pilgrims while they were having lungar. When has complete control the State Government then why did the State police not pay any attention towards this whereas providing security to the pilgrims is the sole responsibility of the State Government? The State police is responsible for it. I would like to tell Shri L.K. Advani that as long as the State of Jammu and Kashmir does not come under the complete control of the Central Government, peace could not be established there. The Shiv Sena is of the opinion that the terrorists should completely be wiped out from the State and we should pay them in the same coin.

SHR RASHID ALVI (Amroha) : Mr. Speaker, Sir, I on behalf of my party, Bahujan Samaj Party, condemns this incident but it is a matter of regret that this is not, the first incident of its kind. However, we keep on condemning such acts of terrorism in this House which go on unabated every now and then in this country and keep on blaming and counter blaming each other. But I humbly like to ask that all those people whose family members were killed, Mr. L.K.Advani where should they go to seek justice, whom should they complain. Who will take care of the innocent kids who were orphaned? You might say that they should go to State Government and State Government will say that they should approach the Central Government. I would like to ask that how long this process will keep on going? I am sure that the Government in power is responsible for all these things. . . .(Interruptions)

SHRI RAMDAS ATHAWALE : As long as they will remain in power it will continue like this. . . .(Interruptions)

SHRI CHANDRAKANT KHAIRE : Ramdas Athawaleji please do not take it lightly. . . .(Interruptions) It is a serious issue. . . .(Interruptions)

SHRI RAMDAS ATHAWALE : I am not taking it lightly. As long as they will remain in power this will continue. . . .(Interruptions)

SHRI RASHID ALVI : The people in power are definitely responsible for it. My main regret is that till date the Central Government had not made any effort to form a coordination Committee with regard to terrorism under

State Government or Union Government in the chairmanship of Shri L.K.Advani. This Committee will have to identify the danger and suggest ways to tackle it. I remember the statement of Shri Brajesh Mishra the national advisor of our Government. When he visited America he had given this suggestion that Israel, America and India should come together for combating terrorism. Unfortunately people are being killed here whereas we are seeking help from Israel to make efforts to wipe out terrorism. We are expecting from America, which is encouraging terrorism, which is lending 2 billion dollars to Pakistan, to end terrorism in India. This is not the time to have detailed discussion but I would definitely like to say that it is a very serious matter and it should be tackled seriously by all the States and Union Government. I once again condemn this incident.

MR. SPEAKER : We are discussing this issue for the last 45 minutes. Everybody will come to know when hon'ble Minister will give his submission. I would like to tell Minister of Home Affairs that..

*(Interruptions)*

*[English]*

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Sir, two Members from BJP have spoken. Just give me two minutes. . . .(Interruptions)

SHRI ALI MOHD. NAIK (Anantnag) : We are the Member of Parliament from Jammu and Kashmir. We should be allowed to speak. . . .(Interruptions)

*[Translation]*

MR. SPEAKER : There is a notice of Shri Pawan Kumar Bansal, therefore I allow him to speak.

*(Interruptions)*

*[English]*

SHRI ALI MOHD. NAIK : Shri Omar Abdullah, our President, wants to speak. He should be allowed to speak. . . .(Interruptions)

*[Translation]*

MR. SPEAKER : Shri Omar Abdullah is present here. He also wants to speak.

*(Interruptions)*

SHRI G.M. BANATWALLA (Ponnani) : Mr. Speaker, Sir, I would also like to say something. . . .(Interruptions)

MR. SPEAKER : Please do not take more than one or two minutes each.

SHRI PRABHUNATH SINGH (Maharajganj Bihar) : Mr. Speaker, Sir, I should also be allowed to speak on behalf of my party. . . .(Interruptions)

[English]

SHRI PAWAN KUMAR BANSAL : Mr. Speaker, Sir, the terrorist attack on pilgrims at Ban Ganga, killing seven of them and injuring another 50, and the subsequent attack on an army camp at Akhnoor, which is presently underway, are yet another cruel reminder of the fact, a cruel reminder of the stark reality that the terrorists still have the will and the capacity to choose the target and the time of their action at will. While I say so, I must first pay my tributes to the pilgrims, who have lost their lives, and also express my genuine appreciation for the Jammu and Kashmir people who braved the gun and faced the elections and the Army *jawans* who are fighting a difficult battle there. But what really causes concern to each one of us is. I learn, that there were intelligence reports about some terrorists movement around Katra to strike at pilgrims on their way to Vaishno Devi besides the people on their way to Amarnath.

Some of the officers of the Ministry of Home Affairs recently visited that area. I believe they were told of an impending possibility of a terrorist attack. So, what is the cause of concern to us is that when the Government initiates some peace talks, it perhaps relapses into a sense of complacency. It forgets that such incidents would certainly occur to sabotage, to derail the process of peace. That is what I would like to know from this Government. When you go for some peace initiative, do you just forget that there is rather an enhanced possibility of the people, who do not want peace between the two countries, who do not want India to prosper to seize the opportunity to derail the process of peace and what really was done in this process?

I am at one with Mr. Malhotra that this is not an occasion to trade charges. We did not do that. But without knowing the facts as to what we were really up to and

what was on in the House, a very unsalutary comment was made about us, and I would only want to take this opportunity to say that we must not approach the issue with preconceived kinky ideas. We must really be alive to this situation that we have to face, the situation that our people have faced in the past. There is a distinct possibility of such things recurring. What is of greater concern is that it is not just one incident which happened at Katra, but that was followed up by the attack on the army camp, which is presently underway. This is a cause of concern. It shows that there is a scheme behind all these attacks which are pre-planned and that is what would really want the Government to tell us, to take us into confidence as to what steps are being taken and whether you did perceive such a possibility.

SHRI OMAR ABDULLAH (Srinagar) : On behalf of my Party, the Jammu and Kashmir National Conference, I rise to condemn the twin incidents, the massacre of pilgrims travelling to Mata Vaishno Devi shrine in Jammu and also the attack on the army camp in Akhnoor, which is ongoing. If my information serves me correct, there are about four casualties of our security forces and a number of injuries.

Mr. Speaker, Sir, this occasion was to be used for one purpose and one purpose only and that was to condemn these incidents, to sympathise with the families of the deceased and to show the country and before the world that we are at one in the fight against terrorism. But I must, Mr. Speaker, Sir, strongly register our protest that unfortunately this occasion has been used as another means for both sides of the House to blame each other, to throw mud at each other and to try and act as if one side is responsible and the other side is not.

For the Congress Party, this was much easier a few months ago because the National Conference was in power in the State and the National Conference was a part of the NDA in Delhi and therefore both the Centre and the State were responsible for what was happening in Jammu and Kashmir. Today, unfortunately, the situation is no longer the same. The Congress Party is responsible for the Government that exists in Jammu and Kashmir. The Congress Party is the single largest constituent of the State Government and therefore cannot absolve itself of the responsibility of what is happening in Jammu and Kashmir today. The fact of the matter is that both the Centre



and the State are responsible and are guilty of complacency. There is no other way to explain it.

This is not a new situation, Mr. Speaker, Sir. It is not as if for the first time, we are seeing the buds of peace blooming in Jammu and Kashmir. Allow me just for a moment to take you back to 1999. The Prime Minister of India, in a historic *yatra*, visited Lahore. There were the beginnings of a peace process. Jammu and Kashmir was beginning to show signs of return to normality. Yes, we did not have 15 Parliamentary Committees. Yes, we did not have Congress Chief Ministers visiting us. Yes, we did not have the Prime Minister or the President of India coming. But tourists had begun to return to Jammu and Kashmir. Houseboats were full; *shikaras* were full; and there was a sense of optimism. There was a feeling that things were not going to change. But what happened? We became complacent. We began to feel that everything had improved and we faced the situation in Kargil.

For the last few months, my Party and I have been time and again telling both the Central and the State Governments, 'Look, this is a false sense of security. Please be aware, the militants have not gone away. The militants have not packed off and left. They are lying low. They are waiting. They want to see what will happen. They will strike at will. They had struck in Nadimarg, they had struck in Sunjawan; and now, unfortunately, they have struck in Katra and in Akhnoor. There is a pattern to their strikes. Why is Kashmir now less targeted and Jammu being targeted more?

We need to once again speak in one voice in our fight against terrorism. Let us not blame each other. The Central and the State Governments have an equal stake in the fight against terrorism. It is not possible for the Opposition in Parliament today to blame just the Central Government. The fact of the matter is that Jammu and Kashmir security is looked after by a unified command. The unified command is headed by the Chief Minister. The Chief Minister has both the GoCs of the 15th Corps and the 16th Corps to advise him on security matters. Therefore, if the Chief Minister or some of his Ministers felt that security was being threatened, it was the Chief Minister's responsibility to take it up in the unified command with his Generals and if necessary bring it to the attention of the Central Government as well.

In the aftermath of Nadimarg, when there were complaints that co-ordination between the Centre and the State was suffering, if my information serves me correctly, a special committee was set up. That committee is headed by the Special Secretary (Home), with a number of officers of the State Government. The sole purpose of this committee is to ensure that on security matters, there is a uniform action that is carried out. I would request, Mr. Speaker, Sir, through you, the hon. Deputy Prime Minister to ensure that this co-ordination continues to ensure that the unified command functions in the way it does; or then think of the next option, which the Governor of Jammu and Kashmir has put forward. If the Centre and the State both feel that co-ordination is lacking, the only other option is the Governor's option where he has asked for a unified headquarters rather than a unified command.

Finally, Mr. Speaker, Sir, I would just like to request both sides to be a little careful with their statements. Unfortunately, all this results in nothing else but confusion back in Jammu and Kashmir. The people in Jammu and Kashmir want to know whether there is a healing touch and whether that healing touch is supported by this nation. We are now in this curious situation where the Prime Minister visits Jammu and Kashmir and supports the healing touch and then we have the Spokesperson and the Chief Whip of the BJP who criticises this healing touch. It is a different matter that my party may have views on whether this healing touch means anything or not but there is something called a 'healing touch'. Now either we support it or reject it. If we reject it, we all reject it in one voice. Let the Prime Minister also reject it. Let us not have a situation wherein the Prime Minister supports it and his Spokesperson rejects it because all this does is that it adds to greater confusion in Jammu and Kashmir. It does not help the situation.

On the question of terrorism, may I just humbly, on behalf of my Party and the people of Jammu and Kashmir, request this Parliament to be one. There can be no two opinions on the fact that terrorism has to be fought. It has to be fought both internally and externally. It has to be fought with a humanitarian face; it has to be fought with the aspirations and the sentiments of the people of the State in mind.

12.00 Hrs.

Let us in one voice condemn these two incidents. Let us sympathise with the families of the bereaved. Let us try and ensure that such incidents do not happen again.

[Translation]

SHRI PRABHUNATH SINGH : Mr. Speaker, Sir there are no words to condemn the incident happened in Katra recently. However, such an incident of terrorism has not taken place for the first time rather these incidents have occurred repeatedly in the country. Government has been making all efforts to check terrorism. And this is also true that terrorist activities in Jammu and Kashmir have been brought under control to some extent. A few days ago, the Committee under the leadership of Shri Mulayam Singh had visited Kashmir. I was also included in that Committee. We talked to several people of the area and observed the situation there. Local people are living normal life there.

DR. RAGHUVANSH PRASAD SINGH (Vaishali) : Shri George Fernandes went there by helicopter.

SHRI PRABHUNATH SINGH : I will speak about that also. There is no problem, people are living in a peaceful environment. We also went to Amarnath Yatra. Government has made arrangements for 3000-3500 Pilgrims a day but more than 10,000 pilgrims are visiting there in one day. Army personnel, CRPF, BSF and State police are making safety arrangements there. Safety arrangements have been made on the route to Vaishno Devi Shrine also. We talked to the army personnel there and came to know from them that Sadhus oppose frisking when asked for it. Army officers stated that because of it, frisking of Sadhus could not be done properly. Similarly, women police force has not been deployed there in adequate number. As a result, women pilgrims could not be checked properly. It hinders the strict implementation of security measures as army officers have observed that terrorists attack the pilgrims in the guise of Sadhus or women.

MR. SPEAKER : Please conclude.

SHRI PRABHUNATH SINGH : I am concluding. I am telling the House what I observed there. I would like to tell the hon. Home Minister that Sadhus and women

pilgrims should also be checked thoroughly so that the security arrangements could be implemented there strictly. The incidents took place there proved that some lacuna is there in our security arrangements. It should be checked properly for the safety of the pilgrims. I on behalf of Samta Party express grief over the death of the pilgrims in this incident and pray for them. With this, I conclude my speech.

DR. RAGHUVANSH PRASAD SINGH : Mr. Speaker, Sir, you have expressed grief over this incident at the outset. Lakhs of people have faith in Vaishno Devi. Large number of people visit there for pilgrimage. Terrorist attack on these pilgrims shows that the terrorists have succeeded in creating an atmosphere of terror in the country and Government has failed to check it. Therefore, I condemn this incident and express my anguish as to why such incidents recur. Innocent people are being killed in these incidents and terrorists are succeeding in their mission. But even then terrorism is not being checked. I do not understand when the hon. Home Minister would take the responsibility of these killings. Will he resign when thousands of people would sacrifice their lives and when internal security would collapse completely? Shri Prabhunath Singh was speaking just now that Shri George Fernandes and Members of his party went there by helicopter so that the internal bickering of their party come to an end. All arrangements were made there for that visit, even the army was sent there. Such arrangement should be made for common people and pilgrims also. Government should ponder over it. Mr. Speaker, Sir, the entire House associate with the sentiments you have expressed at the outset. The House is united to counter terrorism but not to lament on it. We are against the failure and cowardness being shown here. I express my anguish over it. Intelligence agencies are repeatedly informing about the impending attack on pilgrims. When terrorists are posing challenges time and again and intelligence reports are with the Government, then the failure is on the part of the Government. We want to know about the steps being taken by the Government in this regard.

[English]

MR. SPEAKER : Shri G.M. Banatwalla is the last speaker. Thereafter the hon. Minister will reply.

[Translation]

SHRI G. M. BANATWALLA (Ponnani) : Thank you, Mr. Speaker, Sir, the attack on Vaishno Devi pilgrims is really a cruel and cowardice act and we strongly condemn it. It is an inhuman act. I myself and on behalf of my party, Muslim League strongly condemn this attack and express our sympathy to those pilgrims and associate ourselves in the grief of the families of the bereaved. Mr. Speaker, Sir, Indo-Pak dialogue is going to take place soon. I hope such incidents would not affect the start of dialogue and also the efforts being made for the restoration of peace. Mr. Speaker, Sir, the situation should not be given a communal touch. Otherwise the terrorist would succeed in their mission. Therefore, it would be treachery towards the country to give it a communal touch. Just now it has been mentioned that army camp at Akhnoor has also been attacked. I strongly condemn it. I appeal the Government that State Government and Central Government should together discuss the matter and make serious efforts to maintain harmony and coordination. Once again, I would like to say that the people of the entire country are united on the issue of safety and security of the country and nobody would get success in creating differences among us. But at the same time we should take every step with caution. We have to be self-reliant in this regard. America and Israel themselves are terrorist States. We should not have any hope from these countries to solve this problem rather we should make efforts on our own part to restore peace in the area.

SHRI RAMDAS ATHAWALE : Sir, I too want to speak.

MR. SPEAKER : I understand your feeling. By standing itself, you have expressed your feeling. Please sit down.

THE DEPUTY PRIME MINISTER AND INCHARGE OF THE MINISTRY OF HOME AFFAIRS AND MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI L.K. ADVANI) : Mr. Speaker, Sir, terrorists have struck thrice during last 24 hours. One incident took place yesterday at 6 p.m. wherein one DSP who was going from Rajouri to Shahdra Shrief, where he was posted, was ambushed. He died and his driver was wounded. It was first incident. Second incident took place at 8.50 in the night. And most serious incident took place in Katra. Two

pilgrimages take place in Jammu and Kashmir - one is Amarnath Yatra and second one Vaishno Devi Yatra. Amarnath Yatra is confined to 1-1½ months and during that period devotees go to the cave where the Government have to ensure full security arrangements. Second, Vaishno Devi Yatra is spread over round the year. And security arrangements have to be made for all 12 months. I just want to say that during last some years there has been no difference of opinion between Central and State Government in Jammu and Kashmir on any issue, be it issue of security or of development. Both the Governments have cooperated on both fronts. Whenever need arises our representative goes to the State or State's Chief Minister or any Minister comes to us and we hold discussion and take final decision. As far as today's discussion is concerned, I would like to make one thing clear that though there are different parties at the helm affairs at the Centre and the State and previous party in power though was an NDA ally and is against NDA Government at present. But as far as work in Jammu and Kashmir is concerned we are fully cooperating with each other and there is no problem in it.

Yesterday, terrorist attack in Katra is quite serious one. 6 people died in the attack and 47 injured. Most of these were outsiders and very few people were from Jammu and Kashmir. I have asked for their names so that we can find out as to which State they belong to. Two people out of the six who died are from Nepal, three are from Punjab and a lady from Jammu. 6 People have died in this incident. I am not mentioning states to which 47 injured people belong. Out of these 12-13 are children. Injured people are admitted in Government Medical College Hospital.

Third incident took place this morning. Two fidayins attacked EME camp in Akhnoor area enroute Jammu to Rajouri and started firing indiscriminately. As per the latest information available six army personnel died in the attack and both the fidayins also died in cross firing. I do not think they are still involved in encounter. Today morning I was told of encounter but after a short while I was told that both the fidayins have been killed. There is no doubt, discussion in the House affects the ongoing over there. Therefore, to sum up, I can say that we are ready to face terrorism

unitedly. Let it be any party or any Government, there can be no difference amongst us.

Secondly, I would like to tell that maximum people undertake Vaishno Devi Yatra. It goes on for 12 months. And it is not for the first time that they have tried to create disturbance; last time also they made three attempts. But last time no person was killed, only some people were hurt. And they were taken to the Hospital. As there were no death, thus that incident was not as serious as yesterday's incident. When terrorists struck third time our security force personnel killed them. Last year, terrorists attacked us thrice. It is true that maximum people visit Vaishno Devi. I was collecting figures regarding devotees, I was told that last year 21 lakh people visited Vaishno Devi from January to July whereas this year 29 lakh people have visited. The number of pilgrims be it Amarnath or Vaishno Devi, is increasing constantly. I feel generally terrorist incidents that have taken place are part of proxy war that is going on. It is a continuing battle. The latest incident in Nadimarg is an effort to destabilise process of normalcy in Jammu and Kashmir. It is not a normal thing. It is a matter of serious concern. As normalcy is returning to Jammu and Kashmir, my experience is that the publicity will definitely be helpful in this regard. It will also help in curbing proxy war. I agree that Parliamentary Committee have visited the State. A large gathering was held in Srinagar as the Prime Minister had visited the State after many years. Leader of the Opposition and Chief Minister of several States, leaders of Congress Party also visited there. So, that are good symptoms of restoration of normalcy. Therefore, there is no scope for complacency.

SHRI VILAS MUTTEMWAR (Nagpur) : The President also have had been there.

SHRI L. K. ADVANI : The President's visit was also quite successful. The Chief Minister and many other people also met him which cast a good impact on the masses in the State and these are all positive factors. The electoral process was held in Jammu and Kashmir quite successfully and people got an opportunity to cast their votes. Entire world observed that free and fair elections were held in Jammu and Kashmir and there was all praise for it. It has been a turning point in the history of Jammu and Kashmir.

I am sure we will not only take it further but will also overcome terrorists and we will be able to do maximum good work for the welfare of the public. Whole country is united in this regard. Though there are many political parties, yet they are united as far as dealing with terrorists is concerned. Further, I would like to say that we should not have unhealthy exchange of words. I accept that the Central Government and the State Government are equally strongly committed to fight terrorism. And we are working in this direction in unison.

*[English]*

MR. SPEAKER : Hon. Members, the House has expressed its concern over the incident of terrorist attack on innocent pilgrims.

I now place the following resolution before the House :

"That this House condemns the killing of innocent pilgrims in the two powerful grenade explosions set off by militants at Ban Ganga near Katra in Jammu on 21st July 2003 and killing of security personnel in the Army Camp at Akhnoor.

This House strongly deplores this barbaric and inhuman act of militants which is indicative of their desperation at the ongoing process to restore peace in the State.

The House deeply mourns the loss of lives of these innocent people. The House places on record its profound sense of grief on this tragedy."

I hope, the House agrees.

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : The House may now stand in silence for a short while as a mark of respect to the memory of the departed souls.

12.21 hrs.

*(The Members then stood in silence for a short while)*

## WRITTEN ANSWERS TO QUESTIONS

[Translation]

**Modernisation of PMFs**

\*21. SHRI PUNNU LAL MOHALE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether a Five Year Perspective Modernisation Plan has been under implementation for the modernisation of Central Para-Military Forces;

(b) if so, the details thereof;

(c) whether it is a fact that work relating to modernisation of the Central Para-Military Forces has suffered due to lack of funds; and

(d) if so, the facts thereof and steps taken to speed up the modernisation plan of Para-Military Forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Yes, Sir, the Five Year Modernisation Plan for the six Central Para Military Forces i.e. BSF, CRPF, CISF, Assam Rifles, NSG and ITBP approved in February, 2002 is under implementation in a phased manner.

The Approved Plan envisages and investment of Rs. 3741 Crores during five year period on modernisation and upgradation of arms and ammunitions surveillance and communication equipments, motor-vehicles and clothing and tentage used in the Central Para Military Forces.

(c) No, Sir.

(d) Does not arise.

**Ayodhya issue**

\*22. SHRI ADHIR CHOWDHARY :  
SHRI G.M. BANATWALLA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have received suggestions from various Hindu leaders including Kanchi

Shankaracharya, Shri Jayandra Saraswatiji and Muslim bodies to resolve the Ayodhya dispute;

(b) if so, the details thereof including details of meetings held in this regard;

(c) the outcome of the meetings held and reaction of the Government thereto;

(d) whether there is any proposal to facilitate written agreement between the Hindu and Muslim communities to resolve the issue;

(e) if so, the details thereof; and

(f) the fresh efforts made by the Government for the settlement of the dispute out of court?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No, Sir,

(b) and (c) Does not arise.

(d) to (f) The Government is firmly of the view that the Ayodhya dispute can be resolved, either through mutual agreement among all the parties concerned or through the verdict of the judiciary. Therefore pending judicial verdict, the Government will continue to facilitate all attempts to find an amicable resolution of the dispute.

[English]

**Lahore Bus Service**

\*23. SHRI G. PUTTASWAMY GOWDA :  
SHRI A. NARENDRA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it is a fact that Lahore - Delhi Bus has started operating;

(b) if so, the details in this regard; and

(c) the steps taken by the Union Government to ensure that the unwanted elements from Pakistan do not disappear after entering India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) Yes, Sir, The Delhi - Lahore Bus Service has resumed operation from 11th July, 2003. From the Indian side, the bus is being operated by Delhi Transport Corporation (DTC) and from the Pakistan side the bus is being operated by Pakistan Tourism Development Corporation (PTDC). The days of operation of the bus service are Tuesday, Wednesday, Friday and Saturday.

(c) The steps taken by the Union Government to ensure that unwanted elements from Pakistan do not disappear after entering India, inter alia, include the following :-

- (i) The visa is given for specific places. The number of places that a Pak national can visit has been reduced from existing 12 to 3 w.e.f. 20.5.2003;
- (ii) A temporary permit is issued to him (if his stay is more than 14 days) and copies of this are sent to all the District Superintendents of Police of the places to be visited by the Pak visa holder;
- (iii) Pak visa holder is required to report to the District Superintendent of Police of the place of his first visit and subsequent places of visit within 24 hours where he is given a regular residential permit specifying the permitted period of his stay. The Pak visa holder is required to intimate his intended departure to another place in India/ return to his country to the District Superintendent of Police 24 hours in advance;
- (iv) The checkpost of entry and exit and the mode of his travel are also specified on the visa and he has to seek permission for change in any of these;
- (v) A system of 100% pre-verification for Pakistani visa applicants and their Indian sponsors has been introduced since January, 2002;
- (vi) Pak nationals entering India on visitor visa are not being allowed the facility of extension of their visas w.e.f. 20.5.2003.

[Translation]

#### Loans for Self Employment by KVIC

\*24. SHRI LAXMAN GILUWA :  
SHRI SHIVAJI MANE :

Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether any scheme to provide loans for self employment to the handicapped persons and persons belonging to Scheduled Castes, Scheduled Tribes, backward classes and lower income groups is being run by the Khadi and Village Industries Commission (KVIC);

(b) if so, the details thereof alongwith category-wise number of the persons benefited in each State under the scheme during the last three years.

(c) whether the Government are formulating any new scheme in this regard;

(d) if so, the details thereof;

(e) whether the Government have received complaints of corruption under this scheme during this period; and

(f) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) Yes, Sir. The Government through Khadi and Village Industries Commission (KVIC) is already implementing the Rural Employment Generation Programme (REGP) Scheme for the development of Khadi and Village Industries throughout the country. Under this scheme, the KVIC provides margin money assistance at the rate of 25% of the project cost upto Rs. 10 lakhs and for the project above Rs. 10 lakhs and upto Rs. 25 lakhs. rate of margin money is 25% of Rs. 10 lakhs plus 10% on remaining cost of the project. In the case of SC/ST/OBC/ Women/Physically Handicapped/Ex-Servicemen and Minority Community beneficiary/institution and for hill border and tribal areas, North Eastern Region, Sikkim, Andaman and Nicobar Island, Lakshadweep, the margin money grant is 30% of the project cost upto Rs. 10 lakhs but above this amount and upto Rs. 25 lakhs it is 30%

of Rs. 10 lakhs plus 10% of the remaining cost of the project. Under this scheme, the beneficiary's contribution is 10% of the project cost. In case of SC/ST/other weaker sections, beneficiary's contribution is 5% of the project cost. The implementation of the scheme is being financed through Public Sector Banks, Regional Rural Banks, State Cooperative Banks, etc.

(b) Details of category-wise number of the persons benefited in each State under REGP during the last 3 years is in the enclosed statement.

(c) No, Sir.

(d) Does not arise.

(e) Yes, Sir.

(f) Complaints regarding irregularities/deficiencies etc. pertaining to delays in release of margin money to the beneficiaries or release of margin money to ineligible units have been received. The concerned delinquent officials of the Banks and the KVIC, have been proceeded against as per rules.

### Statement

*Year-wise Statewise Category-wise information regarding Projects setup under REGP*

Sr. No.	State/U.T.	No of Projects for SC/ST/OBC/PHCs and other disadvantaged section			No of Projects for General Category			Total Projects		
		2000-01	2001-02	2002-03	2000-01	2001-02	2002-03	2000-01	2001-02	2002-03
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	3127	399	1336	2261	398	482	5388	797	1818
2.	Arunachal Pradesh	117	2	25	85	3	5	202	5	30
3.	Assam	69	100	487	51	99	72	120	199	559
4.	Bihar	91	19	200	64	18	29	155	37	229
5.	Goa	489	215	208	348	267	36	837	482	244
6.	Gujarat	208	42	91	148	41	35	356	83	126
7.	Haryana	1213	256	533	865	255	144	2078	511	677
8.	Himachal Pradesh	145	298	323	105	296	100	250	594	423
9.	Jammu and Kashmir	1444	396	81	1027	394	24	2471	790	105
10.	Karnataka	1803	658	1094	1280	653	317	3083	1311	1411
11.	Kerala	936	721	720	665	716	69	1601	1437	789
12.	Madhya Pradesh	4699	526	672	3339	523	31	8038	1049	703
13.	Maharashtra	3713	1287	1937	2641	1277	312	6354	2564	2249
14.	Manipur	211	5	70	148	6	9	359	11	79
15.	Meghalaya	366	79	146	257	78	7	623	157	153
16.	Mizoram	177	4	128	125	5	15	302	9	143

1	2	3	4	5	6	7	8	9	10	11
17. Nagaland		2408	81	48	1711	81	16	4119	162	64
18. Orissa		117	311	528	82	308	140	199	619	668
19. Punjab		1879	561	1101	1336	557	257	3215	1118	1358
20. Rajasthan		2184	1329	2576	1551	1318	460	3735	2647	3036
21. Sikkim		2	0	12	1	0	4	3	0	16
22. Tamilnadu		952	300	680	677	298	84	1629	598	764
23. Tripura		13	13	129	7	12	12	20	25	141
24. Uttar Pradesh		4526	935	1331	3219	928	346	7745	1863	1677
25. West Bengal		479	1480	1900	302	1412	559	781	2892	2459
26. A and N Island		16	25	161	9	25	35	25	50	196
27. U.T. Chndigarh		0	59	1	0	60	0	0	119	1
28. D and N Haveli		3	1	5	3	0	0	6	1	5
29. Daman and Diu		0	0	0	0	0	0	0	0	0
30. Delhi		22	16	3	15	15	6	37	31	9
31. Lakshadweep		0	1	0	0	0	0	0	1	0
32. Pondicherry		35	3	1	24	3	2	59	6	3
33. Chhatisgarh		3	96	157	3	43	59	6	139	216
34. Jharkhand		47	70	214	32	121	84	79	191	298
35. Uttaranchal		25	135	282	19	134	93	44	269	375
Total		31519	10423	17180	22400	10344	3844	53919	20767	21024

[English]

**Agro and Rural Industries in Rural and Tribal Regions**

\*25. SHRI HARIBHAI CHAUDHARY :  
SHRIMATI RAJKUMARI RATNA SINGH :

Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether the Union Government have drawn up plans to set up Food Processing, Agro and Rural Industries in the Rural and Tribal regions;

(b) if so, the details thereof for the next three years, State-wise, area-wise and product-wise;

(c) whether the Union Government have spent any amount to encourage Agro and Rural Industries in the remote hinterland of the country in order to save the perishable food items (vegetable and fruits) from getting rotten;

(d) if so, the details thereof; and

(e) the total number of Agro and Rural Industries at present, State-wise?



THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) Yes, Sir. The Government through Khadi and Village Industries Commission (KVIC) is already implementing the Rural Employment Generation Programme (REGP) Scheme for the development of Khadi and Village Industries, including food processing industries, throughout the country including Tribal regions.

(b) The Government does not set area-wise and product-wise targets. However, the State-wise targets set by KVIC for the next three years under the REGP are in the attached Statement-I.

(c) and (d) An amount of Rs. 46.79 crores has been released by the KVIC during 2002-03 as grant in the form of margin money support for setting up food processing units in the country. The total amount including loan from banks and grant from the Government was Rs. 140.37 crores during the year 2002-03.

(e) : The total number of Agro and Rural Industries operating in the country as on 31.03.2003 is in the enclosed Statement-II.

#### Statement-I

*State-wise target for employment generation set for the next three years under REGP*

S. No.	States/Union Territories	2003-04	2004-05	2005-06
1	2	3	4	5
1.	Andhra Pradesh	26438	28156	29986
2.	Arunachal Pradesh	178	190	202
3.	Assam	3264	3476	3702
4.	Bihar	626	667	710
5.	Goa	6250	6656	7089
6.	Gujarat	902	961	1023
7.	Haryana	19039	20277	21595
8.	Himachal Pradesh	16838	17932	19098

1	2	3	4	5
9.	Jammu and Kashmir	9132	9726	10358
10.	Karnataka	23205	24713	26319
11.	Kerala	32127	34215	34439
12.	Madhya Pradesh	24377	25962	27650
13.	Maharashtra	35856	38187	40669
14.	Manipur	63	67	71
15.	Meghalaya	2164	2305	2455
16.	Mizoram	243	259	276
17.	Nagaland	3325	3541	3771
18.	Orissa	6477	6898	7343
19.	Punjab	30754	32753	34882
20.	Rajasthan	52995	56440	60109
21.	Sikkim	145	154	164
22.	Tamil Nadu	12489	13301	14166
23.	Tripura	797	849	904
24.	Uttar Pradesh	48774	51944	55320
25.	West Bengal	18328	19519	20788
26.	Andaman and Nicobar	426	454	484
27.	Chandigarh	913	972	1035
28.	Dadra Nagar Haveli	16	17	18
29.	Daman and Diu	119	127	135
30.	Delhi	339	361	384
31.	Lakshdweep	52	55	59
32.	Pondicherry	91	97	103
33.	Chhatisgarh	5042	5370	5719
34.	Jharkhand	1484	1580	1683
35.	Uttaranchal	6049	6442	6861
Total		389317	414623	441573

**Statement-II**

*State-wise Agro and Rural Industries as on  
31.3.2003 under REGP*

Sr.No.	State/UT	No. of Projects
1	2	3
1.	Andhra Pradesh	11773
2.	Arunachal Pradesh	347
3.	Assam	984
4.	Bihar	758
5.	Goa	2175
6.	Gujarat	808
7.	Haryana	4186
8.	Himachal Pradesh	1491
9.	Jammu and Kashmir	5859
10.	Karnataka	11737
11.	Kerala	6381
12.	Madhya Pradesh	17482
13.	Maharashtra	19054
14.	Manipur	702
15.	Meghalaya	2937
16.	Mizoram	875
17.	Nagaland	4729
18.	Orissa	2135
19.	Punjab	8721
20.	Rajasthan	23401
21.	Sikkim	34
22.	Tamil Nadu	4248
23.	Tripura	189
24.	Uttar Pradesh	13381
25.	West Bengal	13875

1	2	3
26.	Andaman and Nicobar Island	358
27.	Chandigarh	140
28.	Dadra and Nagar Haveli	13
29.	Daman and Diu	0
30.	Delhi	212
31.	Lakshdweep	1
32.	Pondicherry	902
33.	Jharkhand	495
34.	Chhatisgarh	434
35.	Uttaranchal	688
<b>Total</b>		<b>161505</b>

**Accident in Singareni Collieries**

\*26. SHRI N.N. KRISHNADAS :  
SHRI N. JANARDHANA REDDY :

Will the Minister of COAL be pleased to state :

(a) whether it is a fact that 17 persons were trapped in Godavri Khani Coalfield of Singareni Collieries Company Limited in Andhra Pradesh in June, 2003;

(b) if so, the facts and details thereof;

(c) the loss sustained by the coal companies thereby;

(d) whether any inquiry has been conducted in this regard;

(e) if so, the outcome thereof and the action taken against the persons found guilty;

(f) the ex-gratia and compensation paid to the dependents of victims;

(g) whether the Government have ordered all the collieries to undertake threat assessment in the pre-monsoon phase to prevent the re-occurrence of such tragedies; and

(h) if so, the steps taken by the collieries in this regard?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :

(a) Yes, Sir, 17 Workmen were drowned due to inundation in 7 LEP Mine of Godawari Khani of Singareni Collieries Co. Ltd. on 16.06.2003.

(b) On 16th June, 2003 in 1st shift top section development workings of No. 3 seam got connected with bottom section workings of the same seam that had been extracted in conjunction with hydraulic sand stowing and was containing water. This led to inundation of the top section working and drowning of seventeen workmen.

(c) SCCL has lost a coal production of 41,000 tonnes due to one day token strick in the Ramagundam Region and 3,168 tonnes at GDK-7LEP mine from 16.6.2003 to 25.6.2003.

(d) and (e) Yes, Sir. A preliminary enquiry by SCCL and Departmental enquiry by Internal safety Organisation of SCCL has been conducted in this regard. On the basis of preliminary enquiry, SCCL management had already suspended Shri J. Nagaiah, Agent, Shri A. Ravi Kumar, Manager, Shri Abdul Gafoor, Safety Officer and Officiating Manager and Shri P. Papi Reddy, Surveyor.

The Statutory Enquiry by the DGMS Officer has already been initiated as per the provision of the Mines Act, 1952. A Court of Enquiry is in the process of being set up by the Government under Mines Act, 1952.

(f) Details of ex-gratia and compensation paid to dependants of victims are :

- An ex-gratia of Rs. 25,000/- has been paid to meet the immediate funeral expenses.
- Compensation as per Workmen's Compensation Act due to fatal accident.
- A special Ex-Gratia of Rs. 6.00 Lakh per workman has been paid as declared by Hon'ble Chief Minister of AP (Rs. 3.00 Lakhs from Company and (Rs. 3.00 lakhs from Chief Minister's relief Fund).

The total compensation paid to each worker's family under Workmen's Compensation Act and the special ex-gratia varies between Rs. 8.79 Lakhs to Rs. 10.41 Lakhs.

The total terminal benefit comprising special ex-gratia, compensation, Insurance, Provident Fund and Gratuity etc. varies between Rs. 12.56 Lakhs to Rs. 19.67 Lakhs to the family of each deceased workman.

(g) Yes, every year before monsoon directive are issued by DGMS to mine management in this regard. This year also it has been issued for compliance.

(h) Following steps are being taken by SCCL to prevent accidents due to inundation from surface water in monsoon :

- (i) As per the guidelines of DGMS, pre-monsoon statutory check surveys have been carried - out both on surface and underground to assess the danger of inundation.
- (ii) 7 mines have been indentified having potential danger of inundation from surface water as their workings lie below HFL of River Godavari or Nallah.
- (iii) Standing orders on safety management have been displayed in local language on notice boards and at prominent places for increasing awareness of the workmen.
- (iv) Escape routes were indentified and marked in underground workings
- (v) Check-surveys are being conducted by special teams in every operating mine at regular intervals.
- (vi) During monsoon season Sr. Officers conduct surprise checks on existing arrangements.
- (vii) Liaison is being maintained with Meteorological department and Central Water Commission, to give warning about impending heavy rains and also to give intimation at the time of opening of flood gates in case of excess flow of water into reservoirs.
- (viii) Addressing supervisors and executives on the risk of inundation and to bring awareness among them.

After the above disaster in SCCL on 16.6.2003 at GDK-7 LEP mine. Safety audit has been conducted in all

the mines of SCCL, to assess the threat of inundation due to similar cause. All the stowed panels are now proposed to be treated as "likely water bodies".

In such mines, the following measures are proposed to prevent recurrence of such inundation accidents :

1. The preparatory stopping in bottom most level of the stowing panel shall be so constructed as to provide good drainage, till the panel is finally sealed off and shall be closed at the last stage of isolating the panel with specially built water seals.
2. While working over the stowed panels, the parting shall be continuously ascertained by drilling boreholes at every junction and at a interval of 10 mtrs.
3. All the minor faults known while working the bottom section shall be clearly marked with throw in the combined plan so that bore holes of adequate length can be put for ascertaining thickness of parting as well as presence of water.
4. These test holes shall be reamed to top-up sand to ensure that the voids are filled, if at all found. Proper stowing has to be ensured.
5. For every stowing district there should be positive drainage at the bottom most level for each panel.
6. Awareness programme and precautions against the inundation shall be taken up among all the officers of the company.

[Translation]

**Killing of Senior Officers by Jawans  
of PMF**

\*27. SHRI SUNDAR LAL TIWARI :  
SHRI E.M. SUDARSANA NATCHIAPPAN :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of incidents that came to the notice of the Government during the last three years wherein the senior officers were killed by jawans of the Para Military Forces;

(b) whether the Government have made any study into the working conditions of the jawans and ascertained the factors responsible for such behavior on the part of the jawans of Para Military Forces;

(c) if so, the details thereof;

(d) whether the Government propose to put in place a system in order to keep the security personnel working under the para-military forces tension free and also to take measures to prevent such incidents in future; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (e) 8 incidents of killing of officers by Jawans of Central Police Forces were reported during last 3 years. Whenever any such incident happens, a Court of Inquiry (COI) is ordered by the Force and based on the findings of COI, remedial measures are taken. In 1999, CRPF had conducted a detailed study on Stress Management to find out the causes of shooting incidents and to suggest preventive measures to avoid recurrence of such incidents in the Force. Major causes of stress reported in the study were frequent movements, lack of permanent address, separation from family, educational problem of children, medical coverage problem of family, role related stress etc. Based on this study, the Force has undertaken a number of measures to remedy the situation. This includes strengthening of grievances redressal mechanism, regular interactions by senior officers with their men, participation in games, sports etc. were further streamlined.

In view of the nature of duty performed by the personnel of Central Police Forces deployed in field formations, except in CISF, they are allowed two months annual leave and fifteen days casual leave as against one month and eight days respectively in static formations. This is to ensure adequate rest and recuperation. In CISF, however, since most of people are allowed to live with family, one months's annual leave and reimbursement of one month's pay in lieu of one month's leave is allowed. Government have also enhanced authorization for family accommodation in CPFs. Recreational and entertainment facilities are provided for the personnel. The rotational

training of the personnel provides a break monotonous duties. In some Forces, Yoga and Meditation are also included in the training programmes. However, in view of some recent incidents of shooting by the CPF personnel, Government has ordered a study by BPR and D in consultation with the National Institute of Criminology and Forensic Science on stress management in the Force personnel.

#### **Visit of Deputy Prime Minister Abroad**

\*28. SHRI MANIKRAO HODLYA GAVIT :  
DR. M.V.V.S. MURTHI :

Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) whether Deputy Prime Minister visited USA and European countries recently;
- (b) if so, the details thereof;
- (c) the issues discussed during the visit and outcome thereof;
- (d) the details of the agreements/MoUs signed during the visit;
- (e) whether cross-border infiltration, deployment of Indian Troops in Iraq and supply of F-16 Fighter Aircraft to Pakistan by USA were also discussed; and
- (f) if so, the details and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (f) Dy. Prime Minister visited the United States from 9-14 June, 2003, at the invitation of the US Vice President Mr. Richard B. Cheney. Dy Prime Minister met President George W. Bush, Vice President Cheney, National Security Advisor Condoleezza Rice, US Secretary of Defence Donald Rumsfeld, Attorney General John Ashcroft and Secretary for Homeland Security Tom Ridge. In addition to the official engagement in Washington D.C., Dy. Prime Minister interacted with foreign policy experts, academicians, media, the business community and the Indian-American community in Washington D.C. Los Angeles, Chicago and New York.

These meetings provided opportunity to discuss bilateral, regional and international issues of mutual interest which cover Prime Minister's peace initiatives towards Pakistan, cross border terrorism, deployment of Indian troops in Iraq and supply of F-16 Fighter Aircraft to Pakistan by USA. On all these issues India's stand was made clear. President, USA reiterated his commitment to transforming India - US relations. He also expressed appreciation for Indian Prime Minister's peace initiative and India's concern regarding cross border terrorism. In response to US request for deployment of Indian troops in Iraq, Dy. Prime Minister conveyed that the Government was examining the proposal taking all relevant factors into account.

Dy. Prime Minister visited the United Kingdom from 15-18 June 2003. During his visit he met UK PM Tony Blair, DPM John Prescott, Home Secretary David Blunkett and Foreign Secretary Jack Straw besides having interaction with Members of UK Parliament belonging to different political groups. During his discussions Dy. Prime Minister reviewed bilateral relations, including cooperation in counter-terrorism and also discussed various regional and international issues of mutual interest. The British leadership demonstrated sensitivity to our concerns on the need for Pakistan to cease infiltration.

No agreements or MOUs were signed during the visit.

Dy. Prime Minister's visit served the purpose of continuing the high level bilateral dialogue with these countries and exchanging views on many important issues. The visit has also promoted better understanding and appreciation of the Government of India's stand on issue of vital national interest. Dy. Prime Minister was also able to project India's concerns to a wider audience in different parts of these countries.

*[English]*

#### **New Schemes for Drinking Water**

29\* SHRI RAMSHETH THAKUR :  
SHRI SAVSHIBHAI MAKWANA :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the funds allocated for ARWSP during 2003-2004. State-wise;

(b) whether Government have recently launched any new scheme in regard to improving drinking water supply in the rural areas;

(c) if so, the details thereof along with the districts likely to be covered under the Schemes, State-wise.

(d) whether the Government have earmarked rupees 700 Crore for these schemes;

(e) if so, the allocation out of these funds for each State Scheme wise;

(f) whether the Union Government have received any requests from the State Governments to enhance the financial assistance under ARWSP during the current financial year;

(g) if so, the details thereof State-wise; and

(h) the steps taken by the Government in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) Statement-I indicating State-wise allocation of funds under ARWSP during 2003-2004 is enclosed.

(b) Yes, Sir,

(c) to (e) On the basis of Prime Minister's Independence Day (15.8.2002) Announcements, schemes relating to the following have been launched to improve drinking water facilities in the rural areas :

(i) Installation of 1 lakh hand pumps.

(ii) Providing drinking water facilities to 1 lakh rural primary Schools, and

(iii) Revival of 1 lakh traditional sources of water

Rs. 700 Crores have been sanctioned for these three programmes - Rs. 350 Crores in 2003-2004 and Rs. 350 Crores in 2004-2005. Allocation to States for these 3 schemes for the year 2003-04 is in the enclosed statement-II.

(f) to (h) Many State Governments request for enhancing financial assistance under ARWSP for ensuring coverage of all rural habitations by 2004. Due to limited resources availability, the funds available are less than the requirement. Allocation of funds to the States is done by the Government of India as per criteria laid down in the Accelerated Rural Water Supply Programme Guidelines.

#### Statement-I

##### *State-wise allocation of funds under ARWSP- Normal during 2003-2004*

S.No.	State	Allocation (Rupees in Lakh)
1	2	3
1.	Andhra Pradesh	11688.00
2.	Bihar	6319.00
3.	Chhatisgarh	1901.00
4.	Goa	105.00
5.	Gujarat	5537.00
6.	Haryana	1694.00
7.	Himachal Pradesh	4919.00
8.	Jammu and Kashmir	10833.00
9.	Jharkhand	2575.00
10.	Karnataka	10104.00
11.	Kerala	3645.00
12.	Madhya Pradesh	6079.00
13.	Maharashtra	15710.00
14.	Orissa	5303.00
15.	Punjab	2269.00
16.	Rajasthan	15852.00
17.	Tamil Nadu	4869.00
18.	Uttaranchal	2635.00

1	2	3
19.	Uttar Pradesh	11086.00
20.	West Bengal	6827.00
21.	A and N Island	5.63
22.	Chandigarh	0.00
23.	D and N Haveli	3.75
24.	Daman and Diu	0.00
25.	Delhi	2.81
26.	Lakshadweep	0.00
27.	Pondicherry	2.81
Sub Total (A)		129965.00
28.	Arunachal Pradesh	4962.00
29.	Assam	8403.00
30.	Manipur	1833.00
31.	Meghalaya	1967.00
32.	Mizoram	1386.00
33.	Nagaland	1453.00

1	2	3
34.	Sikkim	603.00
35.	Tripura	1743.00
Sub Total (B)		22350.00
Total (A)+(B)		174665.00

*State-wise Allocation of funds under ARWSP-  
DDP during 2003-2004*

S.No.	State	Allocation (Rupees in Lakh)
1.	Andhra Pradesh	1424.00
2.	Gujarat	153.00
3.	Haryana	968.00
4.	Himachal Pradesh	8.00
5.	Jammu and Kashmir	65.00
6.	Karnataka	1208.00
7.	Rajasthan	6174.00
Total		10000.00

**Statement-II**

S.No.	State	Allocation 2003-2004 (Rs. in Lakhs)			
		For Hand Pumps	For revival of Traditional sources of water	For Drinking water facilities in primary schools	Total
1	2	3	4	5	6
1.	Andhra Pradesh	1044.27	458.28	1385.10	2887.65
2.	Chhatisgarh	0.00	0.00	458.46	458.46
3.	Gujarat	118.22	51.89	379.08	549.18
4.	Haryana	3.13	1.38	7.29	11.79
5.	Himachal Pradesh	778.43	341.61	125.01	1245.06
6.	Jammu and Kashmir	455.68	199.97	365.85	1021.50
7.	Jharkhand	72.56	31.84	421.47	525.87

1	2	3	4	5	6
8.	Karnataka	1324.18	581.12	601.83	2507.13
9.	Kerala	550.13	241.43	20.25	811.80
10.	Madhya Pradesh	0.00	0.00	1592.46	1592.46
11.	Maharashtra	1853.04	813.20	1007.10	3673.35
12.	Orissa	0.00	0.00	1274.67	1274.67
13.	Punjab	339.02	148.78	5.40	493.20
14.	Rajasthan	1338.57	587.43	707.67	2633.67
15.	Tamilnadu	0.00	0.00	329.40	329.40
16.	Uttar Pradesh	0.00	0.00	1350.54	1350.54
17.	Uttanchal	75.06	32.94	311.58	419.58
18.	West Bengal	843.80	370.31	725.49	1939.59
19.	Arunachal Pradesh	162.95	71.51	0.00	234.45
20.	Assam	2179.56	956.49	1089.18	4225.23
21.	Bihar	0.00	0.00	890.73	890.73
22.	Goa	6.57	2.88	16.20	25.65
23.	Manipur	33.46	14.69	108.27	156.42
24.	Meghalaya	158.26	69.45	174.96	402.67
25.	Mizoram	48.47	21.28	18.90	88.65
26.	Nagaland	133.54	58.61	53.46	245.61
27.	Sikkim	39.10	17.15	0.00	56.25
28.	Tripura	106.65	46.80	70.74	224.19
29.	A and N Islands	12.83	5.63	2.97	21.42
30.	Dadra and Nagar Haveli	33.46	14.69	3.51	51.66
31.	Daman and Diu	0.00	0.00	2.27	0.27
32.	Delhi	0.00	0.00	1.62	1.62
33.	Lakshadweep	0.94	0.41	0.27	1.62
34.	Pondicherry	16.26	7.14	0.00	23.40
35.	Chandigarh	0.00	0.00	0.27	0.27
<b>Total</b>		<b>11728.13</b>	<b>5146.89</b>	<b>13500.00</b>	<b>30375.02</b>
<b>Based on demand</b>		<b>3909.37</b>	<b>1715.61</b>	<b>0.00</b>	<b>5624.98</b>
<b>Grand Total</b>		<b>15637.50</b>	<b>6862.50</b>	<b>13500.00</b>	<b>36000.00</b>



**Corruption in CIL**

\*30. SHRI NARESH PUGLIA :  
SHRI KALAVA SRINIVASULU :

Will the Minister of COAL be pleased to state :

(a) whether the Chairman of Coal India Limited has been suspended by the Government on charges of corruption;

(b) if so, the details of the charges framed/came to the notice of the Government;

(c) whether the Government have conducted any enquiry in this regard to find out the involvement of other officials also in kickbacks in purchases of equipments and taking bribes for transfers, postings and promotions and irregularities in coal sales;

(d) if so, the details thereof and the outcome of enquiry alongwith the action taken against the guilty officials;

(e) if not, the reasons therefor;

(f) whether the Government have any proposal to hand over this case to CBI; and

(g) if not, the reasons therefor;

THE MINISTER OF COAL (SHRI KARIYA MUNDA) :  
(a) to (g) On the basis of preliminary enquiry, a prima-facie case of violation of procedures and Rules has been made out against Chairman-cum-Managing Director, CIL. He has been placed under suspension. Detailed investigation has started to examine all the complaints received against Chairman-cum-Managing Director (under suspension), CIL and other official to reach at a definite conclusion to fix responsibility for lapses. Till such time investigation is completed, it is neither possible to frame the charges nor possible to make known the nature of complaints as it would prejudice investigation. Chief Vigilance Officer, Coal India Limited has also been allowed to refer one case to CBI where people/companies outside CIL are also suspected to be involved.

**Dialogue with Militants Organisations**

\*31. DR. JAYANTA RONGPI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the militant organisations with which Government of India is presently engaged in dialogue;

(b) the specific demands raised by each of these militant organisation;

(c) the number of times formal discussions were held with each of these organisations; and

(d) the progress so far made in these dialogues?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMY) : (a) to (d) Although the Government has entered into ceasefire with National Socialist Council of Nagaland (I/M), National Socialist Council of Nagaland (K), Dima Halam Daogah (DHD) and United Peoples' Democratic Solidarity (UPDS), dialogue is being held with NSCN (I/M) and UPDS only.

So far 23 rounds of formal dialogues with NSCN (I/M) and one round of dialogue with UPDS have been held.

It is not in public interest to disclose the details of discussions held and progress made during the dialogue held with NSCN (I/M) and UPDS.

**Sports Schemes**

\*32. SHRI PARSURAM MAJHI :  
DR. JASWANT SINGH YADAV :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Union Government have launched any schemes for the promotion of sports during the last three years;

(b) if so, the details thereof;

(c) whether Government have reviewed the working of these schemes and their impact and;

(d) if so, the achievement made under these schemes?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI VIKRAM VERMA) : (a) and (b) Yes Sir, The Government has launched following schemes during the last three years :

- (1) **Dhyan Chand Award for Life Time Achievement in Sports** : The scheme was launched in the year 2002 to honour those sports persons who have contributed to sports by their performance and continue to contribute to promotion of sports even after their retirement from active sporting career. The awards are also given to those persons and NGOs who have made sterling contribution to promotion of sports, specially in the field of broad-basing and development of excellence in sports over a period 20 years or more. Dhyan Chand Award carries a cash award of Rs 1.50 lakh, a plaque and a scroll of honour.

Besides the above scheme following two new schemes have been approved during the year 2002-2003.

- (A) **State Sports Academies** : The main objective of the scheme is to provide scientific training to promising boys / girls in the age group of 10 to 13 years, as well as, top performers in State/National competitions in the age group of 10 to 18 years to prepare them for winning medals for the country at the international level and also to enable them to adopt sports as a career.
- (B) **Scheme for Dope Test** : **The scheme has been launched with the following objectives** : (i) To have an international Olympic Committee accredited Dope Control Centre in India; (ii) To maintain quality control system as required by International Standard i.e., ISO : 17025; (iii) To educate athletes, coaches and other supporting personnel about the harmful affects of Dope; (iv) To test and develop the rationale for drug free sports and national anti-doping policy; (v) To conduct in competition and out of competition dope tests on sportspersons; (vi) To promote research and training; (viii) To harmonize the Dope related regulations in tune with the World Anti Doping Code and the rules and regulations framend by

the World Anti Doping Agency from time to time.

(c) and (d) Since all these scheme have been recently launched/approved, it is premature to review the working of these schemes or assess their impact.

#### Infiltration

\*33. SHRI JYOTIRADITYA M. SCINDIA :  
SHRI MANIBHAI RAMJIBHAI CHAUDHRI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have noted any perceptible change in the frequency and intensity of terrorist activities since the Prime Minister's visit to Jammu and Kashmir.

(b) if so, the details of the militant activities along LOC and the border areas during this period;

(c) the comparative figures of militants' activities and infiltration during the corresponding period last year;

(d) the number of civilians/security personnel killed/injured in such incidents during the said period; and

(e) the steps; taken to curb such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No Sir. There has not been significant change in terrorist activities in Jammu and Kashmir since PM's visit to Jammu and Kashmir. As reported by the Government of Jammu and Kashmir, there was a slight decline in the number of terrorist incidents', while the number of security force personnel and terrorists killed, as well as infiltration attempts foiled by security forces on Line of Control/International border, was virtually the same during the period April 18 to July 15, 2003 as compared to the corresponding period last year.

(b) to (d) Comparative figures of terrorist acts of violence in the State of Jammu and Kashmir as reported by State Government are given below :

	18.04.2003 to 15.07.2003	18.04.2002 to 15.07.2002
1. Terrorist incidents	838	963
2. Civilians Killed (this Includes SPOs and Members of VDCs)	244	285
3. Security Forces Killed	109	111
4. Terrorst Killed	388	394

As per the assessments made by various agencies and security forces, there has been marginal decrease in the infiltration of terrorists from across the C/IB during the period from 18.4.2003 to 15.7.2003, when compared to corresponding period last year. The State Government has reported that the infiltration bids foiled by security forces on LoC/IB during this period have been 13 in which 50 terrorists got killed as compared to 12 and 23 for the same period of year 2002.

(e) The Government jointly with the State Government, has adopted a multipronged approach, to contain cross border terrorism perpetrated by the pro Pak terrorist outfits/Pak ISI in Jammu and Kashmir, which includes, inter-alia, strengthening border management and multi-tiered and multi-model deployment along with International Border/LoC/ and near the ever changing infiltration routes to check infiltration, as well as pro-active action against terrorists within Jammu and Kashmir including operations in remote hilly and forested pockets; gearing up intelligence machinery; greater functional integration through an institutional framework of Operation Groups and Intelligence Groups of the UHQ at all levels, improved technology, weapons and equipment for security forces, and action as per law against over-ground supporters of the terrorists.

The Strategies, tactics and dynamic security forces deployment to counter the terrorists are constantly reviewed, refined and monitored at various levels in the State and the Central Government.

#### **Review of POTA**

\*34. SHRI V. VETRISLVAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of persons arrested under POTA since its inception, State-wise;

(b) whether the Government have received complaints about misuse of the Act;

(c) if so, whether the Government have constituted a review Committee in March 2003;

(d) if so, whether the Committee have started its works; and

(e) the time by which report of the Committee is expected?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) As per available information the number of persons arrested under POTA is as under :

Andhra Pradesh	40
Delhi	44
Gujarat	83
Jharkhand	234*
Jammu and Kashmir	181
Himachal Pradesh	3
Maharashtra	42
Sikkim	6
Tamil Nadu	41
Uttar Pradesh	28

(b) to (d) Yes Sir.

(e) The Committee is expected to give its recommendations/suggestions from time to time.

\*104 persons discharged under POTA on review by the State Government.

#### **WB/ADB Loan for PMGSY**

\*35. SHRI K. YERRANNAIDU :

COL. (RETD.) DR. DHANI RAM SHANDIL :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the World Bank and Asian Development Bank have agreed to extend a loan for the Prime Minister Gramin Sadak Yojana;

(b) if so, whether the negotiations regarding terms and conditions for funding the project have since been completed;

(c) if so, the details thereof; and

(d) the time by which the loan is likely to be availed?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) to (d) The World Bank and the Asian Development Bank (ADB) have agreed, in principle, to extend loans for the Pradhan Mantri Gram Sadak Yojana (PMGSY). The States proposed to be covered by the World Bank are Rajasthan, Uttar Pradesh, Jharkhand and Himachal Pradesh. The States proposed to be covered by the ADB are Madhya Pradesh and Chhatisgarh. Present indications are that the first tranche of the World Bank loan is likely to be of the order of \$ 300 million (Rs. 1500 crore) and ADB loan could be of the order of \$ 400 million (Rs. 2000 crore). The World Bank has not yet indicated the likely loan signing date. The likely loan signing date indicated by the ADB Appraisal Mission is November, 2003.

*[Translation]*

#### **Return of Awards for Breach of Commitment**

\*36. DR. ASHOK PATEL : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether some gold medal winners and many other participants of Commonwealth Games have returned the amount of special sports award alleging breach of commitment by the Government;

(b) if so, the details thereof;

(c) whether the Government have taken any action to redress their complaints;

(d) if so, the details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI VIKRAM VERMA) : (a) No Sir.

(b) to (e) Do not arise.

*[English]*

#### **Multipurpose Identity Cards**

\*37. SHRI DALPAT SINGH PARSTE :  
SHRI MOHAN RAWALE :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Census Commission has executed the pilot project for providing Multipurpose Identity Cards for the citizens of the country;

(b) if so, the details thereof;

(c) whether the implementation of pilot project has been analysed;

(d) if so, the outcome thereof alongwith the problems faced during its implementation;

(e) whether the Government propose to convert these Identity Cards as Smart Cards;

(f) if so, the details thereof;

(g) whether some smart identity cards are likely to be imported; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) A Pilot Project on the Multipurpose National Identity Card (MNIC) scheme has been initiated by the Government in April, 2003 covering a few sub-districts in the selected districts of 13 States and Union Territories. The Project is expected to be completed within one year.

(c) Analysis of the implementation will be possible only on the conclusion of the pilot project.

(d) The question does not arise.

(e) to (h) No decision has been taken by the Government as yet.

**Credit Facilities to SSI Sector**

\*38. SHRI IQBAL AHMED SARADGI : Will the Minister of SMALL SCALE INDUSTRIES be Pleased to state :

(a) whether any meeting has been held with the Ministry of Finance and Heads of various commercial banks to discuss the issue of extending credit facilities to the SSI sector; and

(b) if so, the details alongwith the action taken thereon?

THE MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (DR. C. P. THAKUR) : (a) The issue of extending credit to the Small Scale Industrial (SSI) sector was discussed with the heads and representatives of various commercial banks in the meeting of Reserve Bank of India's Standing Advisory Committee to Review the Flow of Institutional Credit to the SSI sector held on 15th January, 2003. The Committee is headed by the Deputy Governor, RBI and the Ministry of SSI and Ministry of Finance are also members. To review the implementation of the decisions of the Standing Advisory Committee meeting held on 15th January, 2003, RBI held another meeting with the Ministry of SSI and the Heads and representatives of various commercial banks on 2nd June, 2003. Recently, the Minister of State (Expenditure, Banking and Insurance) also took a meeting with the Chief Executives of the public sector banks on 25th June, 2003 in which issue of lending SSI sector was also discussed.

(b) Some of the new important decisions taken by the Government relating to credit facilities to SSI are as under :

- (i) As per the announcement made by the Finance Minister in the Union Budget 2003-04, the Indian Banks, Association has advised the banks to adopt the interest rate band of 2% above and below their prime lending rates for secured advances.
- (ii) Banks have agreed to enhance the composite loan limit from Rs. 25 lakhs to 50 lakhs for the SSIs.

- (iii) Ministry of SSI has indentified 60 clusters for focused development of SSI. The list of 60 clusters was sent by the Minsitry of SSI to the RBI. RBI in turn has written to the commercial banks to formulate credit plans. Banks to initiate necessary action for incorporating SSI's credit requirement in the States Credit Plans.
- (iv) Credit Guarantee Trust Funds for Small Industries (CGTSI) to review its decision in respect of loans upto Rs. 5 lakhs.

**Release of funds under Sector Reform Scheme**

\*39. SHRI T.M. SELVAGANPATHI :  
SHRI KAMAL NATH :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government have recently decided not to release funds for the Sector Reforms Project a pilot project for rural water supply sector;

(b) if so, the reasons therefor;

(c) whether the Government are aware of misappropriation of funds to the tune of several crores in the scheme;

(d) if so, the facts and the details thereof; and

(e) the steps taken by the Government to check this menace?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) and (b) No Sir. The funds for the Sector Reform Projects are being released subject to their fulfillment of the release criteria.

(c) to (e) No specific case of misappropriation of funds has come to the notice of this Ministry.

**Loan Sanctioned by HUDCO for Rural Development**

\*40. SHRI ASHOK N. MOHOL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the amount of loan sanctioned by HUDCO for rural development and construction of road/bridges during each of the last three years and the current financial year;

(b) the details of the projects undertaken with this fund in each State during the said period;

(c) whether the target has since been achieved;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the steps taken by the Union Government to achieve the target?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA) : (a) and (b) An per information received from HUDCO, the year-wise details of rural development projects including road/bridges sanctioned by HUDCO during the years 2000-2001, 2001-2002 and 2002-2003 are enclosed as statement. HUDCO has not sanctioned any rural development schemes during the current financial year so far.

(c) to (f) There is no target fixed for any State by HUDCO. The Projects are at various stages of implementation.

#### Statement

(Rs. in crores)

Scheme	Project Cost	Loan Amount
1	2	3
<b>Year 2000-2001</b>		
Rural Water supply Scheme in Maharashtra PH-I	417.57	200.00
LOC for provision of water supply in rural habitations of Tamil Nadu PH-III	172.82	155.00
LOC for provision of water supply in rural habitations of Tamil Nadu PH-IV	292.23	145.00
Capital Works under Namakka Naame Thittam in 27 districts of Tamil Nadu	34.73	25.00
<b>Total</b>	<b>917.35</b>	<b>525.00</b>
<b>Year 2001-2002</b>		
Rural Water Supply Scheme in Maharashtra PH-II	819.02	306.00
Rural Water Supply Scheme in Maharashtra PH-III	580.77	226.00
Programme loan for construction of integrated sanitary complex for women in Panchayats in Tamilnadu (Phase-I)	136.56	95.55
LOC for provision of water supply in rural habitations of Tamil Nadu PH-V	331.61	165.81
Programme loan for construction of offices for village administrative officers in Tamil Nadu PH-I	39.99	24.00
Capital Works under village self sufficiency programme in Tamil Nadu	31.50	24.00
Social and Utility Works under Anna Maru Malarchi Thittam in Tamil Nadu	81.53	69.25
<b>Total</b>	<b>2020.98</b>	<b>910.61</b>

1	2	3	4
<b>Year 2002-2003</b>			
Upgradation of rural roads in M.P. through Mandi Fund		660.00	300.00
Programme loan for capital works under Thanniraiva Thittam in Tamil Nadu		31.14	24.48
Programme loan for construction of offices for villages administrative offices in Tamil Nadu (PH-II)		11.11	9.44
LOC for provision of water supply in rural habitations of Tamil Nadu (PH-VI)		267.74	120.99
Programme loan for construction of integrated sanitary complex for women in Panchayats in Tamil Nadu (Phase-II)		151.96	151.96
<b>Total</b>		<b>1121.95</b>	<b>606.87</b>
<b>Grand Total</b>		<b>4060.28</b>	<b>2042.48</b>

[Translation]

**Setting Up of Rural Industries in  
Himachal Pradesh**

228. SHRI MAHESHWAR SINGH : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) the number of Rural Industries set up in the villages by the Khadi Gramodyog Commission and the number of persons employed therein, State-wise and particularly in Himachal Pradesh;

(b) the number of registered rural industries/units, State-wise;

(c) the present conditions of these industries as well as the number of industries earning profits and suffering losses out of them, State-wise;

(d) whether there is any scheme to provide assistance to the loss making industries; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) The State-wise number of rural industries financed under the Rural Employment Generation Programme (REGP) of Khadi and Village Industries Commission in the country, including Himachal Pradesh, and the employment generated through them from 01.04.1995 to 31.03.2003 is given in the enclosed statement.

(b) The information in respect of State-wise registered rural industries/units is not maintained centrally.

(c) The information on the present condition of these units including their profit/loss is not maintained centrally.

(d) and (e) No, Sir. However, the Government on 14.05.2001, has announced a package for the promotion and development of Village Industries (VI). The package inter-alia consists of creation of packaging and design facilities, measures to promote marketing, brand building, cluster development etc. The Package is under different phases of implementation.

**Statement**

*Statewise project financed and employment from  
01.04.1995 to 31-03-2003 under REGP*

S. No.	States/Union Territories	Projects financed	Employment (Persons in Lakhs)
1	2	3	4
1.	Andhra Pradesh	11773	1.71
2.	Arunachal Pradesh	347	0.04
3.	Assam	984	0.14
4.	Bihar	758	0.06
5.	Goa	2175	0.19

1	2	3	4
6.	Gujarat	808	0.06
7.	Haryana	4186	0.70
8.	Himachal Pradesh	1491	0.31
9.	Jammu and Kashmir	5859	0.44
10.	Karnataka	11737	1.15
11.	Kerala	6381	0.83
12.	Madhya Pradesh	17482	1.55
13.	Maharashtra	19054	1.70
14.	Manipur	702	0.13
15.	Meghalaya	2937	0.23
16.	Mizoram	875	0.12
17.	Nagaland	4729	0.35
18.	Orissa	2135	0.17
19.	Punjab	8721	1.03
20.	Rajasthan	23401	2.30
21.	Sikkim	34	0.00
22.	Tamil Nadu	4248	0.42
23.	Tripura	189	0.07
24.	Uttar Pradesh	13381	2.13
25.	West Bengal	13875	1.06
26.	Andaman and Nicobar	358	0.01
27.	Chandigarh	140	0.01
28.	Dadra Nagar Haveli	13	0.00
29.	Delhi	212	0.03
30.	Lakshdweep	01	0.00
31.	Pondicherry	902	0.11
32.	Jharkhand	495	0.10
33.	Chhatisgarh	434	0.15
34.	Uttaranchal	688	0.13
Total		161505	17.43

*[English]***Clusterisation of SSI**

229. SHRI RAMCHANDRA VEERAPPA : Will the Minister of SMALL SCALE INDUSTRIES be pleased to state :

(a) whether the Union Government have initiated any steps for the clusters development among SSIs; and

(b) if so, the details thereof alongwith the response of entrepreneurs thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH-EASTERN REGION (SHRI TAPAN SIKDAR) : (a) and (b) Twenty five SSI clusters have so far been up for development under the Technology Upgradation and Management Programme (UPTECH) by the Ministry of Small Scale Industries. Out of these, development of clusters in Lock, Toy, Stone, Machine, Tools and Hand Tools sector is being done under the National Programme in collaboration with UNIDO. In addition, Ministry of Agro and Rural Industries has launched "National Programme on Rural Industrialisation (NPRI)" with the purpose to set up 100 rural industrial clusters every year, under which seventy five rural industrial clusters have been taken up till date for development.

The entrepreneurs are actively participating in the Cluster Development Programme as these programmes address their concerns of technology modernization, common facility centers, marketing, exports, capacity building, etc.

**Revision of Purchase Policy**

230. SHRI RAGHUNATH JHA :  
SHRI SHEESH RAM SINGH RAVI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Kendriya Bhandar has revised its purchase policy and vendors are to be enlisted as per that policy;

(b) if so, the details of the purchase policy pertaining to enlistment of vendors;

(c) the reasons for reframing the purchase policy?



THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Yes, Sir.

(b) and (c) Consequent upon review of the existing procedure for procurement, a revised policy has been formulated with a view to get maximum price advantage and quality of goods. The provisions of the policy inter-alia include :

- (i) Items are to be categorized as branded and unbranded.
- (ii) Branded items would be procured from manufacturers, or where this is not possible, from their authorized distributors but not from dealers.
- (iii) For unbranded items, tenders would be invited from manufacturers and/or authorized distributors but not from dealers.
- (iv) Items would be introduced in Kendriya Bhandar by entering into bipartite/tripartite agreement for

a specific period, not exceeding one year, with the manufacturers/authorized/distributors as the case may be.

[Translation]

#### Number of SC/ST and OBC Employees

231. SHRI BALKRISHNA CHAUHAN : Will be Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state :

(a) the number of personnel working in groups 'A', 'B', 'C', and 'D' in all the Departments and undertakings of the Ministry; and

(b) the number of personnel belonging to the backward classes, Scheduled Tribes and Scheduled Castes separately out of total number of personnel, grade-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE DEPARTMENT OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI TAPAN SIKDAR) : (a) and (b):

Category	MAIN DEPARTMENT						NEC				
	(Department of Development of North Eastern Region)						(North Eastern Council)				
	OBC	SC	ST	Others	Vacant	Total	OBC	SC	ST	Others	Total
Grade A	—	1	1	10	3	15	—	—	5	11	16
Grade B	—	1	—	6	1	8	—	2	5	11	18
Grade C	2	1	1	15	1	20	2	3	39	46	90
Grade D	1	6	—	3	—	10	—	4	15	23	42
Total	3	9	2	34	5	53	2	9	64	91	166

Category	NEHHDC					NERAMAC				
	(North Eastern Handicrafts and Handloom Development Corporation)					(North Eastern Regional Agricultural Marketing Corporation Limited)				
	OBC	SC	ST	Others	Total	OBC	SC	ST	Others	Total
Grade A	1	—	—	7	8	—	—	—	5	5
Grade B	2	1	1	13	17	—	—	—	5	5
Grade C	8	7	13	32	60	—	4	3	13	20
Grade D	13	3	17	27	60	—	5	6	7	18
Total	24	11	31	79	145	—	9	9	30	48

**Pending Pension Cases**

232. SHRI CHANDRAKANT KHAIRE Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) the number of cases of pensions pending as on date;
- (b) whether the Government have fixed any target to dispose of these cases;
- (c) if so, the details thereof;
- (d) the total number of pensioner in the year 2001-2002;
- (e) whether it is a fact that Banks are committing irregularities on the large scale in matters of pension;
- (f) if so, the details thereof;
- (g) whether many cases have been reported that the Banks have not made necessary changes in the account of pensioners even after increase in the pension of the pensioners;
- (h) if so, the details thereof and the reasons therefor; and
- (i) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (d) The Central Civil Service (Pension) Rules 1972 prescribe the time-frame for preparation and authorization of pension payment on the retirement of an individual. Pension sanction and payment are completely decentralized. In view of decentralized pension payment/disbursement procedure, no centralized record of data of pensioners is maintained. The information sought is therefore being collected and will be placed on the Table of the House.

(e) to (i) As the matter relating to disbursement

of pension is decentralized necessary information is being collected and will be laid on the Table of the House.

[English]

**Bodo Terrotorial Council**

233. SHRI M.K. SUBBA : Will the DEPUTY PRIME MINISTER be pleased to state :

- (a) the steps; so far taken for the constitution of Interim Bodo Territorial Council;
- (b) the time by which the Council is likely to be constituted; and
- (c) the nature and extent of powers and autonomy to be vested with the Council?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) The Government has already introduced the Sixth Schedule to the Constitution (Amendment) Bill 2003 in Lok Sabha on 9.5.2003 for creation of Bodoland Territorial Council (BTC) in the State of Assam. After passage of the said Bill, at interim Bodo Territorial Council (BTC) will be constituted.

(c) The Council shall have legislative, executive administrative and financial powers in respect of 40 subjects entrusted to them. The other powers as available; under the provisions of the Sixth Schedule to the Constitution shall also be available to the BTC mutatis mutandis, with suitable modifications as agreed to in the Memorandum of settlement signed on 12.2.2003 by the Government of India, Government of Assam and Bodo Liberation Tiger.

**Complaints received in Kendriya Bhandar**

234. SHRI RAMJEE MANJHI : Will the DEPUTY PRIME MINISTER be pleased to refer to the answers given to USQ Nos. 2427, 2502, 253 and 1075 dated 5.12.2001 20.11.2002 and 25.2.2003 and state :

- (a) whether the information has since been compiled;

(b) if so, the details thereof together with the reaction of the Government thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) The information will be laid on the Table of the House.

#### **Backward Districts**

235. SHRI AMAR ROY PRADHAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have finalised the guidelines to develop the backward districts of the country;

(b) if so, the details thereof;

(c) if not, the reasons for delay; and

(d) the time by which these are likely to be finalised and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) to (d) As per information received from the Planning Commission, the Backward Districts Initiative is one of the components of the Development and Reform Facility (Rashtriya Sam Vikas Yojana) which is a new scheme proposed in the Tenth Plan. The details of the scheme of Backward Districts Initiative are under consideration of the Planning Commission.

#### **Amount Sanctioned/Released for Urban Development Scheme**

236. SHRI TRILOCHAN KANUNGO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state the amount sanctioned and released to various States for urban development during the last three years, State-wise and scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION

(SHRI PON RADHAKRISHNAN) : The information is being collected and will be laid on the Table of the Sabha.

#### **Death-Cum-Retirement Gratuity**

237. DR. CHARAN DAS MAHANT : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the maximum amount of Death-cum-Retirement (DCR) gratuity payable to be Central Government employees and the year in which it was fixed;

(b) the percentage of dearness allowance at the time of fixation of DCR Gratuity at present;

(c) whether there is any proposal to increase the maximum DCR Gratuity keeping in view the increase in D.A.?

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Government issued orders in October, 1997 revising the maximum amount of Death-cum-Retirement (DCR) gratuity payable to the Central Government employees to Rs. 3.5 lakhs with effect from 01.01.1996;

(b) Death-cum-Retirement (DCR) gratuity is calculated on the basis of Basic pay plus Dearness Allowance applicable at the time of retirement / death. Currently Dearness Allowance is 55% with effect from 01.01.2003;

(c) to (e) There is no proposal currently under consideration of the Government, as the existing limit of Rs. 3.5 lakhs has been fixed on the recommendations of the Fifth Central Pay Commission.

#### **Youth Integration Camp**

238. SHRI TH. CHAOBA SINGH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether any Youth Integration Camp was held

in Manipur during the last three years (2000-01, 2001-02 and 2002-03);

(b) if so, the number of proposals received from NGO's and Voluntary Organisations in Manipur during the last three years for holding such youth programmes and the total number of proposals approved and sanctioned during the same period;

(c) whether it is a fact that organisations/NGOs in Delhi have been sanctioned funds from the 10% non-lapsable funds meant for the North East for the purpose of holding programmes in the North East; and

(d) if so, the details of the NGOs/organisations in Delhi which have been sanctioned such funds and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) Yes, Sir, During the last three years, 107 proposals were received from NGOs and Voluntary Organisations in Manipur out of which 14 proposals were approved for holding national integration programmes under the Scheme of Promotion of National Integration.

(c) and (d) Yes, Sir, Consortium of Women Entrepreneurs of India, Delhi was sanctioned funds for holding a national integration programme in Guwhati during 2002-2003. Since the organization is of all India character having branches in different States including Assam, and the camp was to be held in the North Eastern region funds were sanctioned for holding a national integration camp in Guwahati.

#### **Loss Due to Natural Calamities**

239. SHRI RAM VILAS PASWAN :  
SHRI RAMJIVAN SINGH :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have made any assessment of the annual loss suffered due to the natural calamities in the country since 2000;

(b) if so, the details in this regard, year-wise;

(c) the States identified as natural disasters prone and vulnerable to earthquakes and annual cyclones/floods;

(d) whether the Government have made any review of the existing disaster management mechanism to make it more effective in tackling such eventualities; and

(e) if so, the steps contemplated by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) This being primarily a State subject, the Government of India have not made an assessment of the losses suffered by the State on account of all types of natural calamities.

(c) One or the other part of almost all the States are prone to natural hazards of different types. 382 districts in the country are prone to multiple hazards of which 199 are more vulnerable.

(d) and (e) The Ministry of Home Affairs has taken various initiatives for strengthening the disaster management mechanism in the country. These include capacity building in emergency response; mitigation measures for earthquakes, cyclones and other disasters; strengthening of fire services; making disaster response training an integral part of training of the Central Para Military Forces; awareness generation; building disaster awareness in the curriculum for schools; make disaster mitigation technologies an integral part of engineering curricula; induction/in-service training to officers of All India Services training to officers of All India Services and to other Government functionaries down to the level of village; upgradation of early warning systems; mainstreaming of mitigation measures in the planning and developmental process etc.

#### **Funds for Natural Calamities**

240. SHRI S.D.N.R. WADIYAR : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the funds allocated to various States to meet the expenditure incurred due to natural calamities during each of the last years till date;

(b) the amount actually spent by various States in those years;

(c) whether additional fund has been sought by various States particularly by the State Government of Karnataka; and

(d) if so, steps taken to enhance allocation during 2003-04?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) The details of allocation of Calamity Relief Fund (CRF) and additional assistance released from National Calamity

Contingency Fund during the years 2000-01, 2001-02, 2002-03 and 2003-04 are given in the statement enclosed.

(b) The detailed accounts of the fund and the investment/utilization of funds are maintained by the State Governments and the Accountants General.

(c) This Ministry has not received memorandum from any State including Karnataka for additional funds on account of natural calamities of the current year (except drought, which is handled by the Ministry of Agriculture).

(d) Does not arise.

### Statement

*Details of allocation of Calamity Relief Fund (CRF) and the release of assistance from National Calamity Contingency Fund during 2000-01 to 2003-04*

(Rs. in Crore)

Sl. No.	State	Total allocation of CRF for the years				Total assistance released from NCCF for the years (as on 16.7.2003)			
		2000-01	2001-02	2002-03	2003-04	2000-01	2001-02	2002-03	2003-04
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	198.06	207.96	218.36	229.28	0	30.44	59.94	64.04
2.	Arunachal Pradesh	12.02	12.62	13.25	13.92	2.00	0	12.78	0
3.	Assam	101.49	106.57	111.89	117.49	0	0	0	0
4.	Bihar	66.96	70.31	73.82	77.52	29.67	0	0	0
5.	Chhatisgarh	27.47	28.84	30.29	31.80	40.00	42.88	100.68	26.83
6.	Goa	1.24	1.30	1.37	1.44	0	0	0	0
7.	Gujarat	161.40	169.47	177.94	186.84	585.00	994.37	23.29	5.15
8.	Haryana	81.30	85.37	89.64	94.12	0	0	0	2.19
9.	Himachal Pradesh	43.49	45.66	47.94	50.34	8.29	61.48	14.05	0.30
10.	Jammu and Kashmir	34.90	36.65	38.48	40.40	0	23.20	0	0
11.	Jharkhand	56.69	59.53	62.51	65.63	0	0	0	0
12.	Karnataka	74.57	78.30	82.21	86.32	0	0	196.88	10.77
13.	Kerala	67.24	70.61	74.14	77.84	0	0	0	0
14.	Madhya Pradesh	62.64	65.76	69.04	72.51	35.00	22.72	183.34	23.88

1	2	3	4	5	6	7	8	9	10
15.	Maharashtra	157.20	165.06	173.32	181.98	0	0	20.00	0
16.	Manipur	2.87	3.01	3.16	3.32	0	0	7.07	0
17.	Meghalaya	3.94	4.14	4.34	4.56	1.00	0	0	0
18.	Mizoram	2.97	3.12	3.28	3.44	0	0	0	0
19.	Nagaland	1.69	2.06	2.16	2.27	0	0	0	0
20.	Orissa	109.47	114.94	120.69	126.72	35.00	114.62	21.84	0
21.	Pujnab	122.72	128.85	135.30	142.06	0	0	0	0
22.	Rajasthan	207.00	217.35	228.22	239.63	85.00	78.97	434.08	477.41
23.	Sikkim	6.91	7.25	7.62	8.00	0	0	0	0
24.	Tamil Nadu	102.64	107.77	113.16	118.82	0	0	215.99	116.10
25.	Tripura	5.20	5.46	5.73	6.02	0	0	0	0
26.	Uttar Pradesh	146.27	153.59	161.27	169.33	0	0	310.06	0.98
27.	Uttaranchal	32.37	33.98	35.68	37.47	0	0	0	0
28.	West Bengal	101.10	106.16	111.47	117.04	103.35	0	0	0

### Registration of Supplier

241. SHRI RAGHUNATH JHA :

SHRI SHEESH RAM SINGH RAVI :

Will the DEPUTY PRIME MINISTER be pleased to refer to the answer given to USQ No. 2612 dated 4.12.2002 and state :

- whether the matter has since been considered;
- if so, the details thereof;
- whether the Board of Directors have since reviewed the registration of suppliers and taken any decision thereon;
- if so, the details thereof, supplier wise;
- whether the reasons of suspension of supplies been communicated to the firms and whether their suspension been revoked;
- if not, the reasons therefor and the steps taken to communicate the reasons for suspending their supplies;

(g) whether the complaints against the firms have also since been investigated;

(h) if so, the outcome thereof; and

(i) the measures taken to take action against the purchase committee and employees therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (i) The information will be laid on the Table of the House.

[Translation]

### Criteria for Deputation of IAS/IPS/IFS

242. SHRI JASWANT SINGH BISHNOI : Will the DEPUTY PRIME MINISTER be pleased to state :

- number of IAS, IPS and IFS Officers presently on deputation;

(b) the criterion and norms for deputation of the Officers belonging to these services;

(c) whether the Government have prescribed any time limit in regard to their deputation; and

(d) if so, the number of officers still on deputation even after the expiry of this time period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) As on 1.7.2003, 915 IAS, IPS and IFS officers are on Central deputation at various levels under the Central Staffing Scheme.

(b) Appointments to the posts of Under Secretary and above in the Government of India are made under the Central Staffing Scheme, by borrowing officers from the All India Services and participating Group 'A' Services, so as to meet the Centre's need for fresh inputs at senior levels in policy planning, formulation of policy and implementation of programmes.

A panel of names for each vacancy is considered keeping in view the educational qualifications, service, experience, special training etc. required for effective performance of the job.

(c) Yes Sir,

(d) At present about 30 IAS, IPS and IFS officers are on extended tenure.

#### **Amendment to NSA IPC/C.R.P.C.**

243. SHRI NAWAL KISHORE RAI :  
SHRI RAMJI LAL SUMAN :  
SHRIMATI SHYAMA SINGH :  
SHRI KAMAL NATH :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether amendment to certain provisions of the National Security Act is under consideration of the Government;

(b) if so, the details thereof;

(c) whether the Government have received representations to amend the Indian Panel Code and the Code of Criminal Procedure to make them more effective in tackling the communal disturbances; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No Sir.

(b) Does not arise.

(c) No Sir,

(d) Does not arise.

[English]

#### **Indo-Pak Cricket Ties**

244. MOHD. SHAHABUDDIN :  
SHRI SURESH KURUP :  
SHRI RAM PRASAD SINGH :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Board of Control for Cricket in India has approached the Government for early restoration of Indo-Pak cricket ties to be played in September-October, 2003;

(b) if so, the details thereof; and

(c) the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) The Board of Control for Cricket in India (BCCI) has sent three proposals seeking permission of the Government, as per details given below :

1. A triangular series of one-day matches amongst the 'Academy' teams of India, Pakistan and Sri Lanka in August 2003 in Sri Lanka.
2. A quadrangular series of one-day matches amongst the "under-19" teams of India, Pakistan, Sri Lanka and Bangladesh in August-September, 2003 in Pakistan.

3. A Triangular series of one-day matches amongst the "A" teams of India, Pakistan and Sri Lanka in December, 2003 in India.

(c) The above-said proposals of BCCI are under process for decision by the Government.

#### **NHRC Suggestion on Gujarat Riots**

245. SHRI AJOY CHAKRABORTY :  
SHRI VILAS MUTTEMWAR :  
SHRI SURESH KURUP :  
SHRI RAMESH CHENNITHALA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the National Human Rights Commission has sent a three member team to Gujarat to inspect records and examine judgement in the Best Bakery case;

(b) if so, the composition of the team;

(c) the time by which NHRC propose to start the investigation;

(d) whether the Central Government has also given any direction to the State Government about making an appeal against the judgement to the Higher Court;

(e) if so, the details thereof;

(f) whether the Government propose to handover this and the remaining such cases in Gujarat to CBI as has been suggested by the National Human Rights Commission (NHRC); and

(g) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS (SHRI HARIN PATHAK) : (a) The National Human Rights Commission (NHRC) deputed a three Member team to Vadodara, Gujarat to inspect the records of the "Best Bakery Case", and all other relevant materials.

(b) The team comprised of the following officials;

(i) Shri Ajit Bharihoke, Registrar (Law), NHRC

(ii) Shri Sudhir Chowdhary, DIG (Inv.), NHRC

(iii) Shri P.G.J. Nampoothiri, Special Rapporteur, NHRC

(c) The team has submitted its interim report to the Commission requesting for more time to translate and examine the materials collected by them in Gujarat. The Commission has taken note of this request and has granted more time for the team to submit the final report. The Commission is yet to pass final orders in this regard.

(d) No Sir,

(e) Does not arise.

(f) and (g) Law and Order is a State subject. The Central Bureau of Investigation can take up investigation on matters under the jurisdiction of the State Government only if the State Government requests the CBI to do so. The Government of Gujarat has not made any request for handing over the investigation of the case to the CBI.

#### **Commercial Activities in Delhi**

246. SHRI RAGHUNATH JHA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the High Court of Delhi has asked the Municipal Corporation of Delhi to file affidavits with regard to commercial activities in South Extension Part-I and II, Lajpat Nagar etc.; and

(b) if so, the action taken by the MCD thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) The Municipal Corporation of Delhi (MCD) has reported that Hon'ble Delhi High Court in a Civil Writ Petition filed by New Delhi South Extension-Part-I (NDSE-I) Residents' Welfare Association, has directed it to file an affidavit with regard to commercial activities being run in a number of properties situated in NDSE-I area.



(b) The MCD has reported to have issued notices in terms of the directions of the High Court to the owners/occupiers for stopping of the misuse of residential units.

#### **Per Unit Construction Cost under IAY**

247. SHRI RATTAN LAL KATARIA : Will the Minister of RURAL GOVERNMENT be pleased to state :

(a) the per unit funds allocated for the construction of house under IAY;

(b) whether the Government have decided to revise the cost per unit of house under IAY; and

(c) if so, the details thereof and the steps taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) The present level of assistance per unit under the Indira Awaas Yojana (IAY) is Rs. 20,000 in plain areas and Rs. 22,000 in difficult and hilly areas.

(b) and (c) A proposal for upward revision in the quantum of per unit assistance under the Scheme is under active consideration of the Government.

#### **Bonus to Chandigarh Employees**

248. SHRI PAWAN KUMAR BANSAL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the employees of Chandigarh UT Administration have not been paid the mandatory bonus for the last six years;

(b) if so, the reasons therefor;

(c) whether it is only the pay scales of Punjab that were extended to UT Chandigarh and not the service conditions; and

(d) the details of the matters included in the term "service conditions"?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND

PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The employees of Chandigarh Administration who have opted for any scales as applicable to the corresponding categories of employees of the State Government of Punjab are also governed by the terms and conditions of service as applicable to the latter. Since the State Government of Punjab have not paid "bonus" to their employees since 1997-98, their counterparts in Chandigarh Administration have also not been extended this benefit since then.

(c) No, Sir.

(d) The terms and conditions of service include, inter alia, the scale of pay and allowances attached with the post; the age of retirement of the incumbent; and pensionary benefits; etc.

*[Translation]*

#### **Fertilizer Association of India**

249. SHRI ASHOK KUMAR SINGH CHANDEL :  
SHRIMATI KANTI SINGH :  
DR. RAGHUVANSH PRASAD SINGH :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the Fertilizer Association of India (F.A.I.) determine the price for import/purchase of DAP/Phosphoric Acid from various countries;

(b) if so, the price per tonne and quantum of DAP Phosphoric acid imported/purchased from various countries by the F.A.I. during the last three years including the current financial year;

(c) whether IFFCO also deals separately in the purchase/import of DAP/Phosphoric acid from various countries;

(d) if so, the price per tonne and quantum of DAP/ Phosphoric acid imported/purchased by the aforesaid two agencies; and

(e) the year-wise details of DAP/Phosphoric acid imported and the percentage of Commission paid at Government level to the company agents of various

countries by the aforesaid agencies during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) and (b) There is a consortium of phosphatic fertilizer manufacturers under the aegis of Fertilizer Association of India (FAI) which negotiates with the phosphoric acid suppliers. The committee at the Chief Executive/Senior Executive level negotiates with the suppliers the prices of phosphoric acid. After the broad settlement of price and other terms all the commercial transactions related to purchase of phosphoric acid takes place directly between the buyers and the suppliers. The actual purchase of DAP is not done through FAI. The details of price per tonne negotiated by the FAI consortium and the quantum of imports through FAI consortium is given in the attached statement.

(c) to (e) Yes Sir, apart from purchases through FAI Consortium, IFFCO also purchase phosphoric acid from suppliers of various countries by entering into separate MOUs with the suppliers. The price of the phosphoric acid is fixed based on the prices fixed by the FAI for that particular year. Imported DAP is purchased by IFFCO from IPL as and when required to meet the market demand. No commission is being paid at Government level, however prices negotiated by the IFFCO with suppliers outside the consortium are inclusive of agency commission. The Commission to the agent is paid in equivalent Indian rupees as per Reserve Bank of India guidelines wherever the phosphoric acid suppliers have such an arrangement with their agent. The details of price per tonne and quantum of import is given in the attached statement.

### Statement

*The prices negotiated by the FAI consortium during the last three years are as under :*

Year	Price US \$ / Per MT
2001-02	348.50 with 150 days credit
2002-03	341.50 with 150 days credit
2003-04	356.00 with 150 days credit

*Country wise import of Phosphoric Acid through FAI consortium :*

Source/Country	(Qty. in 000 MT)		
	2001-02	2002-03	2003-04 (allocated)
OCP/Morocco	562.00	375.60	500.00
GCT/Tunisia	284.60	297.60	245.00
LCC Lebanon	29.70	36.50	40.00
JPMC/Jordan	0.00	2790	0.00
Phoschem/USA	62.60	0.00	0.00
YPIEC/China	3.10	0.00	0.00
Total purchases through consortium	942.00	737.60	785.00
Total purchases of phosphoric acid during the year	2163.90	2369.80	
% of purchases made through consortium	43.53%	31.12%	

*Purchases made by IFFCO from suppliers other than those in FAI consortium :*

(Qty. in 000 MT and Rates in US\$/PMT)

Supplier	2000-01		2001-02		2002-2003		Agency Commission
	Qty	Rate	Qty	Rate	Qty	Rate	
1	2	3	4	5	6	7	8
ICS Senegal (JV)	197.20	348.05	437.32	339.69	540.46	335.98	

1	2	3	4	5	6	7	8
ROTEM, Israel	84.76	349.50	104.05	338.50	99.18	331.50	
SPIC India	12.52	350.50					
IOF South Africa	62.66	349.50					
SASOL (Fedmis) South Africa	11.79	341.52	32.74	331.08	33.92	324.42	\$1.50 per MT
Wilson Impex Singapore			5.61	337.50	21.42	330.37	
FOSKAR South Africa			58.87	338.50	109.57	330.37	\$1.30 per MT in 2002-03
TRANS AMMONIA Switzerland					11.06	333.50	

*Imported DAP purchased by IFFCO from IPL :*

Year	Qty. in MT	Price US\$/MT C and F
2000-01	31000	166
2001-02	13185	181
	30815	179
	41750	163
2002-03	Nil	

[English]

**Selling of Plots by DDA to Builders**

250. SHRI RAMJIVAN SINGH :  
SHRI DINESH CHANDRA YADAV :  
SHRI RAM VILAS PASWAN :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether a number of families of slum dwellers were relocated to Hastal by the Delhi Development Authority and the families had paid to the DDA for the plots;

(b) if so, the details thereof;

(c) whether it is also a fact that the promised plots by DDA to these families were sold by the DDA officials to the builders who are selling the plots on high profits;

(d) if so, whether the Government have made any inquiry to identify the DDA officials indulging in corrupt practices;

(e) if so, the outcome thereof; and

(f) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) Yes, Sir. DDA has reported that they have relocated 3630 Slum and JJ families from various areas to Hastal. As per the policy, beneficiary contribution has been received from 3624 families @ Rs. 5000/- for 12.5 sq. mtr. plots, @ Rs. 7000/- for 18 sq. mtr. plots and Rs. 20,000/- for the plot size of 19.6 sq. mtr. (corner plot).

(c) DDA has reported that no such complaint has been received by them.

(d) to (f) Question does not arise in view of reply to (c) above.

**Talks with NSCN (IM)**

251. SHRI K.A. SANGTAM : Will the DEPUTY PRIME MINISTER be pleased to refer to Starred Question No. 457 dated 22.4.2003 and state :

(a) whether the NSCN (IM) leaders have agreed to drop the demand for sovereignty and remain within the frame-work of the Indian Constitution; and

(b) if so, the details and the progress of the discussion held in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) and (b) The NSCN (IM) demands essentially relate to the distinct identity of the Nagas and unification of the Naga areas. Negotiations are being held between Government of India's Representative for Naga Peace Talks and NSCN (IM) at periodic intervals to arrive at mutually acceptable solutions.

#### **Allotment of Land by DDA**

252. SHRI BHAN SINGH BHAURA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that the Delhi Development Authority is not taking any action on the applications received from various cultural and welfare societies for the allotment of land in Delhi following the scam in DDA;

(b) if so, the facts thereof;

(c) the total numbers and names of such societies to whom the land have not been allotted; and

(d) The time by which the applications are likely to be cleared by DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (d) The Delhi Development Authority has reported that after CBI raid in March, 2003 66 applications have been received by it from various cultural and welfare societies. All such applications are processed for the allotment of land in accordance with the laid down policy/procedure. Allotment of land to such societies is considered from time to time by Institutional Allotment Committee on completion of codal formalities subject to the availability of the land.

[Translation]

#### **Expenses by Sports Authority of India**

253. SHRI DINESH CHANDRA YADAV : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Sports Authority of India is spending Rs. 30,000/- every year for resident trainees under training centres/special regional sports schemes towards boarding lodging, scientific training, opportunity of competition sports kits, equipments for training, medical aid, insurance etc. facilities;

(b) if so, the details thereof; and

(c) the details of rules laid down with regard to providing all the above mentioned facilities to the trainees?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) Yes, Sir, Sports Authority of India under its SAI Training Centre Scheme and Special Area Games Scheme provides training facilities to residential trainees amounting approx. Rs. 30,000/- The details are as follows :

1. Boarding Expenses/ Stipend	Rs. 75/- per day per head for non-hilly areas and Rs. 80/- per day per head for hilly areas – 300 days, Rs. 75/- x 300 = Rs. 22,500/-
2. Sports Kit	Rs. 3000/-
3. Competition Exposure	Rs. 3000/-
4. Educational Expenses	Rs. 1000/-
5. Medical Expenses	Rs. 300/-
6. Insurance	Rs. 150/-
7. Other Expenses	Rs. 100/-
<b>Total Expenses</b>	<b>Rs. 30,050/-</b>

(c) The above facilities are provided to the talented sports persons selected and admitted as residential trainees in the scheme. The selection of inmates is done by a duly constituted as Selection Committee on the laid down criteria.

[English]

#### **International Cooperation for Minerals**

254. SHRI ANANTA NAYAK : Will the Minister of MINES be pleased to state :

(a) the name of countries with which international co-operation has been established in the field of minerals; and

(b) the salient features of the co-operation established?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) The Government has signed Agreements/Memorandum of Understandings (MOU) with the Government of France, South Africa, Vietnam, Mongolia, Morocco and Canada with a view to facilitate bilateral cooperation in the fields of geology and mineral resources.

(b) The above Agreements/MOUs envisage bilateral cooperation programmes in research and development, technologies and training of personnel in the fields of mineral exploration and development.

*[Translation]*

#### **Talks on Kashmir Problem**

255. DR. LAXMINARAYAN PANDEYA :  
DR. SUSHIL KUMAR INDORA :  
SHRI RAMJI LAL SUMAN :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have appointed Mr. N.N. Vohra as interelocuter to hold talks with various organisations in Jammu and Kashmir;

(b) if so, the number of outfits to whom proposal for talks have been sent alongwith number of outfits with whom talks have been held;

(c) the outcome of talks held so far;

(d) the total number of outfits operating in Jammu and Kashmir at present;

(e) whether the Government have also received for the solution of Kashmir problem;

(f) if so, the details in this regard; and

(g) the reaction of Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Shri N. N. Vohra has been appointed as Government of India's representative and carry forward a dialogue with the elected representatives, various organizations and concered individuals in the State of Jammu and Kashmir.

(b) and (c) Shri Vohra's visits to the State were widely publicized through print and electronic media intimating the dates of his visits and indicating that he would meet all organizations and individuals wishing to participate in the dialogue and contribute to restore out peace and normalcy in the State. During his two visits to Srinagar and Jammu Shri Vohra held talks with 142 organizations and individuals. However, no separatist or terrorist outfit has so far come forward to hold talks with him.

(d) A large number of known, unknown and faceless terrorist outfits are operating in Jammu and Kashmir, prominent among them are Harkat-Ul-Jehad-I-Islami, Jaish-e-Mohammad, Lashkar-e-Taiba, Hizbul Mujahideen and Al Badr.

(e) to (g) Various organizations and individuals expressed their views on political, social and economic issues including complaints about their local problems.

*[English]*

#### **Linkage of MCL to Power Plants**

256. SHRI BHARTRUHARI MAHTAB : Will the Minister of COAL be pleased to state :

(a) whether the Mahanadi Coalfields Limited in Orissa has any linkage to power plants for the supply of coal;

(b) if so, the details thereof, plant-wise;

(c) whether the MCL is meeting the demand of these plants; and

(d) the details of the amount billed and paid during the last three years, year-wise and plant-wise;

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) and (b) Yes, Sir. Plant wise linkage and despatch of coal to power utilities from Mahanadi Coalfields Limited (MCL) for the year 2002-03 is given below :

(figures in '000 tonnes)		1	2	3	4
Power Station	2002-03 (Provisional) Linkage		TNEB	577.50	441.64
			MSEB	111.13	105.39
Koradih	1350		WBPDC	111.52	54.91
Kapadkheda	1785		APPGENCO	423.03	403.42
Vijaywada	7060		KPCL	38.74	38.62
Muddanur	440		NTPC	262.15	252.82
Raichur	1425		HPCL	21.68	22.26
Simahdri	3630		OPGC	115.38	115.60
Ennore	1290		TOTAL	1666.03	1441.31
Tuticorin	3815	2001-2002	TNEB	595.74	566.51
Mettur	3000		MSEB	166.71	165.15
N. Chennai	2615		GEB	24.52	17.00
Talcher	2013		WBPDC	85.48	92.36
Talcher STPS	5013		APPGENCO	353.98	358.14
Opge/lb	2475		KPCL	58.55	60.05
Kolaghat	1560		NTPC	312.26	309.87
DPL	675		CESC	33.70	33.48
Budgebudge	435		HPCL	22.34	22.17
Farakka	150		OPGC	109.08	108.25
Total MCL	38731		TOTAL	1762.36	1732.98
(c) Yes, Sir.		2002-2003	TNEB	543.81	575.46
(d) The details of the amount billed and realised against supply of coal to different SEBs/PUs during the period from 2000-2001 to 2003-2004 (upto June, 2003) is given in the statement enclosed.			MSEB	156.12	160.31
			GEB		5.00
			WBPDC	81.96	113.00
			APPGENCO	398.44	416.59
			KPCL	61.92	61.11
			DPL	24.22	25.49
			NTPC	482.44	479.86

  

<b>Statement</b>			
<b>(Rs. in Crores)</b>			
Year	SEB/PCS	Billing	Realisation
1	2	3	4
2000-2001	UPSEB	4.90	6.65

1	2	3	4
	CESC	24.08	23.90
	HPCL	20.81	21.06
	OPGC	112.47	117.18
	TOTAL	1904.27	1998.96
2003-2004	TNEB	153.39	185.53
(upto June	MSEB	30.33	14.71
03 prov.)	GEB		3.18
	WBPDC	21.88	16.00
	APPGENCO	105.19	98.84
	KPCL	16.48	20.60
	DPL	4.63	4.71
	NTPC	152.38	156.69
	CESC	5.13	4.71
	HPCL	4.78	5.69
	OPGC	31.09	28.81
	Total	525.28	539.47

**NSCN**

257. SHRI SHRINIWAS PATIL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have ordered an intelligence enquiry into the allegation if a nexus between Political leaders of Arunachal Pradesh and the underground activities of the Kha-Plang and Israc Muivati;

(b) if so, the details in this regard; and

(c) the progress thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (c) As per reports the interrogation of arrested NSCN (I/M) cadre revealed the nexus between the NSCN (I/M) and some political leaders of Arunachal Pradesh. A case under Arunachal Pradesh Control of Organised Crime Act has been registered against some political leaders.

**Beneficiaries under BPL Schemes**

258. SHRI CHANDRA VIJAY SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is true that out of the targeted figure of beneficiaries under the Below Poverty Line Schemes only 25.60 Lakhs have actually been achieved in three years of its implementation;

(b) if not, the reasons for this discrepancy between targeted aim and actual implementation; and

(c) the steps taken by the Government to cover the shortfall of beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M. K. PATIL) (a) The Ministry of Rural Development has two Schemes for employment generation viz, the Swarnjayanti Gram Swarozgar Yojana (SGSY) for self employment and the Sampoorna Grameen Rozgar Yojana (SGRY) for wage employment for the Below Poverty Line (BPL) families. An estimated 28.06 lakhs Swarozgaris have been assisted during the years 2000-01 to 2002-03 under the SGSY and 7249.48 lakh mandays of employment created under the SGRY during the year 2002-03. During the years 2000-01 and 2001-02, a total of 9516.14 lakh mandays of employment was also generated under the erstwhile Employment Assurance Scheme (EAS) and Jawahar Gram Samridhi Yojana (JGSY), which have since been merged into SGRY.

(b) Under the above schemes no physical targets have been fixed.

(c) The erstwhile Integrated Rural Development Programme (IRDP) and allied Schemes have been restructured to form a holistic Scheme of self-employment, namely the SGSY. Similarly, the EAS and the JGSY have been restructured to form a new wage employment Scheme viz, the SGRY. The schemes are constantly reviewed to improve their content and implementation modalities on the basis of feedback from the concerned Agencies.

**National Fertilizers Ltd.**

259. SHRI A. VENKATESH NAIK : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the National Fertilizers Limited has been providing the facility of Central Stock Scheme to its dealers for some years;

(b) if so, the details thereof;

(c) the rate of commission per tonne being providing to dealers under the scheme;

(d) whether the aforesaid facility is being providing to all dealers;

(e) if so, the details thereof; and

(f) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) Yes, Sir.

(b) National Fertilizers Limited (NFL) has introduced Central Stock Scheme (CSS) w.e.f. 1st April, 1999. under the Scheme, dealers are eligible for commitment rebate provided they lift the monthly/seasonally committed quantities. The CSS Dealers are required to lift every month fixed percentage of the total committed quantity.

(c) Dealers get a distribution margin @ Rs. 180/- per MT besides cash discount in lieu of credit period. The CSS dealers are also allowed commitment rebate depending upon the quantity lifted during the season, annually and the security deposit made with the company.

(d) and (e) Central Stock Scheme has been allowed to the eligible dealers meeting the criteria laid-down thereunder.

(f) It is allowed to eligible dealers meeting criteria. The security deposit under the Scheme is in addition to the normal dealer security deposit of Rs. 25,000/-.

#### **Issue of Licences by Delhi Police**

260. DR. M.V.V.S. MURTHI :  
SHRI SADASHIVRAO DADOBHA MANDLIK :  
SHRI SHEESH RAM SINGH RAVI :  
SHRI RAM MOHAN GADDE :  
SHRI C.N. SINGH :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether some leading clubs in Delhi are running Swimming Pools without valid Licences from the competent authority ,

(b) if so, whether the Licencing Department of Delhi Police have served show-cause notices to these clubs;

(c) if so, the details thereof and the further action taken or likely to be taken by the Government against such clubs;

(d) whether there is any proposal to take away the licensing from the Delhi Police as reported in Indian Express dated April, 25, 2003; and

(e) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) During the recent months, Delhi Police detected five clubs which were operating their swimming pools without mandatory renewal of their licenses. All the five defaulting clubs were issued show cause notices as per law for cancellation of their licenses but these were later vacated on their fulfilling the requirements laid down for renewal of licenses.

(d) and (e) There is no such specific proposal under consideration of the Government at this stage.

#### **Inter-State Council**

261. SHRIMATI SHYAMA SINGH :  
SHRI A.F. GOLAM OSMANI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether a meeting of the Inter-State Council's Standing Committee was held at New Delhi in the middle of May, 2003;

(b) if so, the details of the persons who participated in the meeting;

(c) the outcome of the meeting; and

(d) the further steps taken by the Government on the basis of the outcome?



THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The ninth meeting of the Standing Committee of the inter-State Council was held on 13th May, 2003 in New Delhi.

(b) The meeting was chaired by the Deputy Prime Minister and was attended by the Union Cabinet Ministers for Finance and Company Affairs, and Labour and the Chief Ministers of Assam, Jammu and Kashmir, Kerala, Madhya Pradesh and West Bengal, Minister for Finance and Legislative Affairs, and Special Representative (Cabinet Rank) of Andhra Pradesh, and Minister for Home and Minor Irrigation of Karnataka, besides officers from the Central and the State Government.

(c) and (d) The Standing Committee considered 17 recommendations of Sarkaria Commission's report on Centre-State relations relating to the subjects of Administrative Relations (one), Emergency Provisions (twelve) and Deployment of Union Armed Forces (four). In addition, the Standing Committee considered report of the Sub-Committee of the Inter-State Council on contract labour and contract appointments, and implementation report on decisions taken by inter-State Council on the recommendations of Sarkaria Commission. The recommendations of the Standing Committee are required to be placed in the next meeting of the Inter-State Council scheduled to be held on 27-28 August, 2003 in Srinagar, for its consideration.

[Translation]

### **Norms of Official Language**

262. SHRI RAJO SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it is a fact that the norms regarding the creation of posts, guidelines for minimum posts, standard of works and the ratio of Hindi typists/stenos for official purposes etc. were prepared by Department of Official Language in 1987.

(b) if so, whether the Government have reviewed the norms keeping in view the increasing number of

employees in Ministries/attached/sub-ordinate offices/undertakings;

(c) if so, the details thereof; and

(d) if not, the time by which the new norms are likely to be fixed after the review and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) The norms for creation of minimum number of Hindi posts for implementation of official language policy in the Central Government offices were first issued on 27.4.1981. Instructions regarding ratio of Hindi typists/stenographers were issued on 23.3.1976.

(b) Yes, Sir. After review, revised norms were issued respectively on 5.4.1989 and on 7.5.1997.

(c) A statement is attached.

(d) Question does not arise.

### **Statement**

(j) *Revised norms for creation of minimum number of Hindi post :*

O.M. N. 13035/3/88-O.L.(C) dated 5.4.1989 issued by the Department of Official Language :

#### **1. For Ministries/Departments :**

(i) One Assistant Director (OL) in each Ministry and independent Department having a full-time Secretary.

(ii) One Senior Hindi Officer, i.e. Deputy Director (OL), in each Ministry or Department having 100 or more ministerial employees or which has 4 more attached/sub-ordinate offices or undertakings, each having 100 or more ministerial employees. This post may be in lieu of the post of Assistant Director or in addition to that, keeping in view the prescribed norms under the Department of O.L. O.M. No. 13017/1/81 O.L.(C) dated 13.4.1987. A post of Director may,

be allowed by taking into account the nature and quantum of work in Ministry/Department.

- (iii) One Translator for less than 50 ministerial employees, two translators for 50 to 100 ministerial employees, three translators for 101 to 150 ministerial employees, three junior translators and one senior translator for 151 and more ministerial employees.

**2. For Attached/Subordinate Offices :**

- (i) One Hindi Officer (Assistant Director, O.L.) in each attached/subordinate offices having 100 or more ministerial employees.

- (ii) (a) **For offices located in Region 'A'** (excluding Offices of Defence forces and para-military forces) one Junior Translator in an office having 25 to 125 ministerial employees; two Junior Translators for 126 or more ministerial employees.

- (b) **For offices located in Region 'B' and 'C' :**

- (i) One Junior Translator in an office having 25 to 75 ministerial employees; two Junior Translators for an office having 76 to 125 ministerial employees, three Junior Translators for an office having 126 to 175 ministerial employees; three Junior Translators and one Senior Translator for an office having more than 175 ministerial employees.

- (ii) These norms will also apply to those office of Defence forces and Para-military forces in Region 'A' which move from one region to another.

- (iii) One post of Hindi Typist may be provided in all those offices of the Central Government in Region 'B' and 'C' which have at least 25 ministerial employees. A post of Hindi Typist may also be provided in offices which are newly created in region 'A' provided they have at least 25 ministerial employees. The norms will also apply to those offices of defence forces

and Para-military forces in Region 'A' which move from one region to another.

- (II) *Ratio of Hindi Typists/Stenographers in the Central Government Offices :*

O.M. No. 14012/3/97-O.L. (P and C) dated 7.5.1997 issued by the Department of Official Language.

- (a) All the offices of the Central Government 90% located in 'A' region.
- (b) All the offices of the Central Government located in 'B' region. 66 2/3%
- (c) All the offices of the Central Government 30% located in 'C' region.

*[English]*

**Employment Generation by KVIC**

263. SHRI T.T.V. DHINAKARAN : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) whether it is a fact that Khadi and Village Industries Commission has proposed to generate employment for over 65 lakh persons during the year 2003-2004;

(b) if so, the details thereof alongwith State-wise break up of employment generation;

(c) whether the Union Government propose to generate more employment opportunities in Tamil Nadu by keeping in mind the severe drought that affected the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) No, Sir. However, the total employment generation by Khadi and Village Industries Commission in the Khadi and Village Industries sector upto 31.03.2003 was 66 lakhs and this year 4 lakhs additional employment is expected to be generated.

(b) The State-wise details of additional employment generation during the year 2003-04 is given in the statement attached.

(c) Yes, Sir.

(d) The Union Government keeping in mind the severe drought in Tamil Nadu, has enhanced target under the Rural Employment Generation Programme. Against the 764 projects financed which created employment opportunities for 11000 persons in 2002-03, 1122 projects have been targeted to be set up during 2003-04, creating employment opportunities for 17,615 persons.

**Statement**

*Statewise target for generation of additional employment the Year 2003-04 under REGP*

Sl. No.	States/Union Territories	No. of Projects	Employment (in persons)
1	2	3	4
1.	Andhra Pradesh	1199	18824
2.	Arunachal Pradesh	67	1052
3.	Assam	1381	21682
4.	Bihar	1230	19311
5.	Goa	434	6814
6.	Gujarat	658	10331
7.	Haryana	673	10566
8.	Himachal Pradesh	590	9263
9.	Jammu and Kashmir	620	9734
10.	Karnataka	1231	19327
11.	Kerala	1139	17882
12.	Madhya Pradesh	1037	16281
13.	Maharashtra	1941	30474
14.	Manipur	73	1146
15.	Meghalaya	385	6045
16.	Mizoram	118	1853
17.	Nagaland	237	3721
18.	Orissa	916	14381
19.	Punjab	1261	19798

1	2	3	4
20.	Rajasthan	2098	32829
21.	Sikkim	84	1319
22.	Tamil Nadu	1122	17615
23.	Tripura	260	4082
24.	Uttar Pradesh	2105	33048
25.	West Bengal	2413	37868
26.	Andaman and Nicobar	42	659
27.	Chandigarh	86	1350
28.	Dadra Nagar Haveli	02	31
29.	Daman and Diu	02	31
30.	Delhi	35	550
31.	Lakshdweep	01	16
32.	Pondicherry	09	141
33.	Chhattisgarh	502	7881
34.	Jharkhand	671	10535
35.	Uttaranchal	631	9907
Total		25253	396457

**Expenditure on Media and Publicity**

264. SHRI BASU DEB ACHARIA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the expenditure incurred by the Government during each of the last three years and the current year for Media and Publicity;

(b) whether the expenditure for the said purpose in the year 2001-2002 was more than the budgetary provision;

(c) if so, the reasons therefor;

(d) whether there has been diversion of funds to meet the extra expenditure and

(e) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) The details of the expenditure incurred by the Ministry of Rural Development during each of the last three years and the current year for Media and Publicity are as under :

S.No.	Year	Expenditure (Rs. in Lakhs)
1.	2000-2001	2060.00
2.	2001-2002	5461.72
3.	2002-2003	1678.00
4.	2003-2004 (15.07.2003)	110.01

(b) Yes Sir, as against the budgetary allocations of Rs. 28.59 crore available for IEC activities, an expenditure of Rs. 54.617 crore were incurred on media and Publicity.

(c) The expenditure in excess of budgetary allocation was mainly owing to intensive IEC campaign on Doordarshan and All India Radio through Prasar Bharati.

(d) Yes, Sir.

(e) The additional requirement of funds for media and publicity was met out of reappropriation with the approval of Planning Commission and Ministry of Finance from the savings available under different Programmes of the Ministry.

#### **Chemical Industrial Park**

265. SHRI ASHOK N. MOHOL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have received any proposal for the establishment of a chemical industrial park in Maharashtra; particularly in the Pune district; and

(b) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHATTRAPAL SINGH) : (a) and (b) Proposals from various States including the Government of Maharashtra, for setting up Mega Chemical Industrial Estate were received. Government proposes to commission a pre-feasibility study in the first instance.

#### **Police Network**

266. SHRI SURESH RAMRAO JADHAV : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government had decided to establish a Comprehensive Police Network to connect National Capital with all the State Capitals;

(b) if so, the progress made in the matter so far; and

(c) the time by when the project is likely to be completed and become operational?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Yes, Sir.

(b) and (c) The Ministry of Home Affairs through the Directorate of Coordination, Police Wireless is in the process of implementing a Satellite based tele-communication network, POLNET, which will, interalia, connect the National capital with the capitals of the States/ Union Territories. The contract for the project has been awarded to M/S Bharat Electronics Limited on trunked basis. As per the terms of the contract, the installation and commissioning of the project is to be completed by December, 2004.

#### **Fluoride Mitigation Centre**

267. SHRIMATI JAYABEN. B. THAKKAR : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 3790 dated 8.4.2003 regarding Fluoride Mitigation Centre and state :

(a) whether the opinions of experts for the setting up of Fluoride Mitigation Centre in Gujarat have been finalised;

(b) if so, the details there of; and

(c) the time by which these centre is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) to (c) No, Sir. The opinion of some of the experts, for setting up of Fluoride Mitigation Centre have been received. An internal meeting is being held on 7th August, 2003 to assess the feasibility of such a Centre.

#### **IAS Examination**

268. SHRIMATI KANTI SINGH :  
SHRI RAM PRASAD SINGH :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government propose to debar the Medical Doctors, Engineers etc. for taking up examination for Indian Administrative Service; and

(b) if so, the fact in detail and the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK) : (a) and (b) No, Sir. It has been constant endeavour of the Government to recruit the best available talent drawn from a wide spectrum of academic subjects and back-ground.

#### **Directions of NHRC to Asylums**

269. DR. RAGHUVANSH PRASAD SINGH :  
SHRI RAM PRASAD SINGH :  
SHRI SULTAN SALAHUDDIN OWAIISI :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether after the death of 26 chained patients of Erawdi. Tamil Nadu National Human Rights Commission has issued directions to States to Shift mentally ill prisoners who have no criminal record to asylums has been adhered to;

(b) if so, the States which are yet to follow these directions of NHRC so far;

(c) whether the Government have taken up the matter with the erring State Governments;

(d) if so, the details thereof;

(e) if not, the reasons thereof; and

(f) the steps taken/being taken to ensure that the Governments abide by human rights charter in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Yes, 'Sir' In pursuance of Supreme Court directions regarding violation of provisions of the Mental Health Act, 1987, the National Human Rights Commission issued directions to all States/Union territories on 11th September, 1996 which were reiterated again on 7th February, 2000. All States/ Union territories have reported compliance in the matter.

(c) to (f) In view of the reply to parts (a) and (b) above, further questions do not arise.

#### **PM Visit to States**

270. DR. MANDA JAGANNATH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether there are any norms to determine the manner in which the Prime Minister is to be received during his official/non-official visits to State Capitals;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government propose to frame rules or bring any legislation in this regard in order to maintain the dignity of the office of the Prime Minister; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) Government of India have issued instructions to all States Governments and Union Territories regarding courtesies to be shown to

the VIPs on their official/non-official visits to States and Union Territories including the Prime Minister.

(d) and (e) There is no need to frame rules or bring any legislation in view of the existing instructions.

#### **Pilferage of Diesel**

271. SHRI SAIDUZZAMA : Will the Minister of COAL be pleased to state :

(a) the quantity and cost of diesel consumed monthly for running the heavy machines in the Northern Coalfields Limited, Singrauli, Madhya Pradesh during the period between December, 1, 2002 to 30 June, 2003;

(b) whether the Government are aware that diesel worth lakhs of rupees is being pilferaged every month;

(c) if so, the details thereof; and

(d) whether the Government propose to conduct an enquiry in this regard;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) The quantity and cost of diesel consumed monthly for running the Heavy Machineries in Northern Coalfields Limited (NCL), Singrauli during the period between December 1, 2002 to 30 June, 2003 are as under :

Month	Qty. consumed in HEMM (in liters)	Cost of diesel (Rs. in Lakhs)
December, 2002	8844731	1478.460
January, 2003	9041547	1595.660
February, 2003	8728419	1595.930
March, 2003	9653142	1927.550
April, 2003	8311924	1671.200
May, 2003	8141386	1498.240
June, 2003	7431506	1319.400
<b>Total</b>	<b>60152655</b>	<b>11086.440</b>

(b) It is not correct that diesel worth lakhs of rupees is being pilfered every month in NCL.

(c) to (f) Questions do not arise.

#### **Crime in NCR**

272. SHRI RAVINDRA KUMAR PANDEY : Will the PRIME DEPUTY-MINISTER be pleased to state :

(a) whether the incidents of various crimes have been on spurt in the National Capital Region recently;

(b) if so, the details of various crimes that took place in the National Capital Region during each of the last three years and till date;

(c) whether the Government have fixed the responsibility of the police officers for the increase in crimes under their jurisdiction;

(d) if so, the details in this regard; and

(e) the steps taken to check them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) According to the information compiled by the National Crime Records Bureau, the details of IPC crimes committed in NCT of Delhi, Gurgaon, Faridabad, Jhajar and Sonapat districts of Haryana, Gautam Budh Nagar, Ghaziabad and Meerut districts of Uttar Pradesh and Alwar district of Rajasthan during the years 1999, 2000 and 2001 are given in the statement enclosed. Analysis of incidence of various crimes shows a mixed trend.

(c) to (e) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. The detection, registration, investigation and prevention of crimes are primarily the responsibilities of the State Governments. However, the Ministry of Home Affairs have issued guidelines to the State Governments from time to time to give more focused attention to improving the administration of the criminal justice system.

## Statement

*Incidence of IPC crimes in National Capital Regions including Delhi during, 1999, 2000 and 2001*

Year	Districts	Murder	Attempt to Commit Murder	CH Not Amounting to Murder	Rape	Kidnapping and Abduction	Dacoity	Preparation and Assembly for Dacoity	Robbery	Burglary	Theft	Riots	Criminal Breach of Trust
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1999	Delhi UT	649	579	81	402	1375	63	36	726	3429	24423	199	512
2000	Delhi UT	586	598	57	435	1346	70	41	758	3453	21082	210	476
2001	Delhi UT	547	510	63	381	1627	48	74	624	3029	19276	165	479
1999	Faridabad	104	56	18	40	111	15	16	48	623	1113	237	94
2000	Faridabad	78	44	13	50	82	15	22	46	384	885	171	88
2001	Faridabad	68	38	7	37	78	7	25	44	236	668	133	117
1999	Gautambudh Nagar	67	106	10	19	30	3	1	36	80	669	59	28
2000	Gautambudh Nagar	72	115	10	21	33	9	3	37	69	629	84	51
2001	Gautambudh Nagar	92	60	16	16	42	11	1	47	56	729	81	51
1999	Ghaziabad	258	344	23	31	118	12	4	121	293	1394	102	127
2000	Ghaziabad	247	386	17	30	129	20	1	150	259	1337	131	93
2001	Ghaziabad	230	381	18	31	112	10	2	117	277	1357	123	83
1999	Gurgaon	79	51	11	46	55	18	12	55	398	945	71	44
2000	Gurgaon	71	45	15	39	45	15	16	50	302	835	80	26
2001	Gurgaon	69	30	5	32	50	4	15	51	294	794	78	55

1	2	3	4	5	6	7	8	9	10	11	12	13	14
1999	Meerut	276	319	12	31	133	34	8	230	312	1162	205	122
2000	Meerut	308	296	10	47	115	41	1	220	273	1142	196	112
2001	Meerut	275	239	10	28	160	35		210	268	1202	195	98
1999	Jhajjar	45	23	4	16	22	11	11	16	101	184	44	10
2000	Jhajjar	52	27	3	20	12	3	5	22	130	205	64	7
2001	Jhajjar	48	28	2	21	14	2	0	25	98	183	68	21
1999	Sonipat	69	38	7	15	40	12	4	53	203	341	4	14
2000	Sonipat	87	43	2	11	32	11	11	52	189	373	13	12
2001	Sonipat	73	49	4	15	26	5	7	28	130	347	6	10
1999	Alwar	101	83	2	66	119	10	2	80	370	1097	1351	35
2000	Alwar	91	103	3	50	112	8	3	56	352	1089	1326	42
2001	Alwar	85	83	0	34	119	1	3	52	286	954	445	34

Source : Crime in India

Note : 1. Figures for 2001 are provisional.

2. NA stands for not available.



## Incidence of IPC crimes in National Capital Regions including Delhi during, 1999, 2000 and 2001 (Concluded)

Cheating Counter Fetting	Arson	Hurt	Dowry Deaths	Molesta- tion	Sexual Harassment	Cruelty by Husband and Relatives	Importation of girls	Death due to Negligence other IPC	Other IPC Crimes	Total Cognizable Crimes under IPC	Year	Districts	
15	16	17	18	19	20	21	22	23	24	25	26	1	2
1869	69	57	2201	122	588	146	88	0	NA	21087	58701	1999	Delhi UT
1940	49	64	2258	125	549	123	106	0	NA	21923	56249	2000	Delhi UT
2183	42	50	2011	113	502	90	138	0	432	22000	54384	2001	Delhi UT
274	8	28	457	32	93	157	289	0	NA	2606	6419	1999	Faridabad
171	4	10	345	27	58	244	110	0	NA	3006	5853	2000	Faridabad
61	6	14	304	19	47	242	108	0	18	3531	5808	2001	Faridabad
101	2	6	28	14	28	29	19	0	NA	649	1984	1999	Gautambudh Nagar
91		4	26	15	36	49	37	0	NA	761	2152	2000	Gautambudh Nagar
127		12	127	17	39	40	54	0	151	674	2443	2001	Gautambudh Nagar
173	5	101	88	40	39	96	109	0	NA	1550	5028	1999	Ghaziabad
165	4	14	89	43	45	147	131	0	NA	1699	5137	2000	Ghaziabad
258	14	10	134	33	54	138	140	0	138	1469	5079	2001	Ghaziabad
115	2	23	342	22	35	0	106	0	NA	1645	4075	1999	Gurgaon
56		25	250	15	47	29	123	0	NA	1516	3680	2000	Gurgaon
29	2	20	244	17	21	21	136	0	5	1530	3502	2001	Gurgaon

15	16	17	18	19	20	21	22	23	24	25	26	1	2
160	4	24	56	36	45	231	228	0	NA	1583	5211	1999	Meerut
170	5	8	72	25	56	141	272	0	NA	1686	5196	2000	Meerut
193	5	5	76	34	59	123	236	0	238	1688	5377	2001	Meerut
28	1	1	172	15	24	11	21	0	NA	439	1199	1999	Jhajjar
25	0	9	221	18	50	12	82	0	NA	455	1422	2000	Jhajjar
50	1	0	193	20	42	13	122	0	84	466	1501	2001	Jhajjar
42	0	13	332	22	23	3	41	0	NA	822	2098	1999	Sonipat
47	5	11	321	16	33	13	43	0	NA	866	2191	2000	Sonipat
43	3	8	346	18	22	14	51	0	132	607	1944	2001	Sonipat
317	2	84	144	38	118	0	184	0	NA	4143	8346	1999	Alwar
288	1	45	92	43	111	0	213	0	NA	4388	8416	2000	Alwar
363	6	44	2007	43	124	0	235	0	233	1862	7023	2001	Alwar

*[Translation]***Funds under PMRY**

273. SHRI RAMANAND SINGH : Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

the total funds allocated to Madhya Pradesh under the 'Pradhan Mantri Rozgar Yojana' head in the year 2002-2003 and the district-wise allocation thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : Under the Pradhan Mantri Rozgar Yojana (PMRY), the Central Government releases funds for Subsidy as well as for Training and Entrepreneurial Development, Contingency etc. The funds for subsidy are authorized to the Reserve Bank of India for passing on to the individual beneficiaries through the implementing banks and are not released directly to the States/UTs. The funds for Training and Entrepreneurial Development, Contingency etc. are released to the States/UTs. An amount of Rs. 1,20,20,678.00 (Rupees one crore twenty lakh twenty thousand six hundred and seventy eight only) was released to Government of Madhya Pradesh during the year 2002-03 under the PMRY. Based on the reports received from the State Government, details of district-wise allocation of funds for training and contingency etc. in Madhya Pradesh during the year 2002-03 under the PMRY is in the statement enclosed.

**Statement**

*District-wise allocation of Funds for Training and Contingency etc. Released to Madhya Pradesh for the year 2002-03 under the Prime Minister's Rozgar Yojana*

(As reported by the State Government)

Sl. No.	Name of the District/ Institution	Amount (Rs.)
1	2	3
1.	Entrepreneurial Development Centre, Bhopal	48,75,300.00

1	2	3
2.	M.P. Consultancy Organisation, Bhopal	7,26,898.00
3.	S.A.T.I. Vidisha	72,800.00
4.	Bhind	80,750.00
5.	Malanpur	10,000.00
6.	Morena	50,750.00
7.	Sheopur	10,000.00
8.	Datia	1,41,501.00
9.	Guna	1,60,750.00
10.	Gwalior	75,000.00
11.	Shivpuri	2,26,501.00
12.	Dewas	1,75,750.00
13.	Mandsaur	1,17,750.00
14.	Neemuch	1,05,000.00
15.	Rattlam	55,750.00
16.	Shajapur	1,55,750.00
17.	Ujjain	3,45,750.00
18.	Badwani	1,15,000.00
19.	Dhar	15,750.00
20.	Indore	1,00,000.00
21.	Jhabua	96,501.00
22.	Khandwa	1,50,750.00
23.	Khargone	40,000.00
24.	Pithampur	1,26,501.00
25.	Harda	10,750.00
26.	Hoshangabad	2,61,501.00
27.	Betul	1,25,691.00
28.	Bhopal	2,65,000.00
29.	Mandideep	66,501.00

1	2	3
30.	Raisen	81,501.00
31.	Rajgarh	50,000.00
32.	Sehore	2,56,501.00
33.	Vidisha	40,750.00
34.	Chatarpur	15,750.00
35.	Damoh	66,501.00
36.	Panna	1,66,501.00
37.	Sagar	3,40,750.00
38.	Tikamgarh	2,46,501.00
39.	Balaghat	1,74,501.00
40.	Chhindwara	2,00,750.00
41.	Dindori	30,000.00
42.	Jabalpur	5,00,000.00
43.	Katni	20,000.00
44.	Mandla	10,750.00
45.	Narsinghpur	1,25,750.00
46.	Seoni	24,814.00
47.	Rewa	1,10,750.00
48.	Satna	1,76,501.00
49.	Shahdol	1,01,344.00
50.	Sidhi	1,86,750.00
51.	Umariya	45,000.00
52.	Directorate of Industries	2,89,068.00
<b>Total</b>		<b>1,20,20,678.00</b>

[English]

#### **Southern Economic Union**

274. SHRI SHRIPRAKASH JAISWAL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Standing Committee of Southern Zonal Council has proposed to set up a Southern Economic Union;

(b) if so, the details and proposal thereof;

(c) whether the Government propose to set up such economic unions for other zones as well;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) In its meeting on 21st May 2003 at Hyderabad, the Standing Committee of the Southern Zonal Council felt the need to develop closer coordination among its member States and it mooted a proposal to constitute the Southern Economic Union to identify areas of co-operation to ensure faster growth in trade, commerce, industry, tourism and other fields of economic development in the region.

(c) to (e) There is no proposal under consideration of the Government to set up any economic union for any zone, including the Southern Zone.

#### **Fencing on Myanmar Border**

275. SHRI A.P. JITHENDER REDDY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government propose to construct fencing along the border of India and Myanmar;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the number of persons infiltrated from Myanmar border during the last two years;

(e) whether any bilateral discussions have taken place with the Government of Myanmar to mitigate this infiltration; and

(f) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) Yes, Sir. Government propose to construct fencing initially in the Moreh area of India-Myanmar border.

(d) to (f) No specific information is available on infiltration. Therefore, no bilateral discussion have taken place on issues relating to infiltration.

[Translation]

**Use of Closed Coal Mines for  
Water Management**

276. SHRIMATI JAYASHREE BANERJEE : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to use the closed coal mines for water management;

(b) if, so whether the closed coal mines will be transferred to the State Governments for water management;

(c) if so, the details thereof;

(d) whether participation of the private sector will also be sought in this regard;

(e) if so, the details thereof;

(f) whether along with the ground water enhancement the unsafe coal mines will be filled with the ashes of the thermal power stations; and

(g) if so, the details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) to (c) There is no proposal under consideration of the Central Government for using the closed coal mines in general for water management or for transferring the closed coal mines to the State Governments for water management. However, the coal companies, at places, use the abandoned quarries as well as underground goaves as reservoirs of water for industrial and domestic use in their working mines and colonies of their employees. CIL has informed that around six opencast mines in ECL where mining operations are suspended, have been indentified for handing over to the Government of West Bengal for pisciculture and tourism.

(d) and (e) Does not arise in view of answer given to part (a) to (c).

(f) and (g) Based on an exercise carried out by CMPDIL/subsidiary companies of Coal India Limited, a number of voids in ECL, CCL, NCL and MCL have been identified for disposal of fly-ash from power houses. The provisional details are given below :

Subsidiaries	Identified voids in MM <sup>3</sup> in 3 times frames		
	Immediate	After 5 years	After 10 years
ECL	68 MM <sup>3</sup> (105 sites in 8 areas)	10 MM <sup>3</sup> (10 sites in 7 areas)	60 MM <sup>3</sup> (7 sites in 7 areas)
CCL	0.4 MM <sup>3</sup> in Amlo OCP (Dhori W. area)	15 MM <sup>3</sup> Piparwar OCP (Piparwar area)	Nil
	0.2 MM <sup>3</sup> in ARA OCP (Kuju area)		
NCL	25 MM <sup>3</sup> in Gorbi Quarry No. 1 and 4	Nil	Nil
MCL	13 MM <sup>3</sup> in Bharatpur S. Quarry (Kalinga area)	19 MM <sup>3</sup> in S. Balanda OCP (Jagannath area)	9 MM <sup>3</sup> Lilari OCP (IB-Valley area)

However the matter of filling the voids with fly-ash from coal based power houses is still under extensive trials.

*[English]***Diversion of Funds Under PMGSY**

277. DR. NITISH SENGUPTA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether substantial amount of funds earmarked for Pradhan Mantri Gram Sadak Yojana in West Bengal has been remained unutilized and returned to the Central Government;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government have received complaints of large scale diversion of funds from the Panchayati Institutions to the party cadres;

(d) if so, the reaction of the Government thereto; and

(e) the action taken against the officials responsible for the same?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) :

(a) Expenditure reported by the State, out of funds released to the State, for the years 2000-01 to 2002-03 is as given below. No. amount has been returned as having remained unutilized.

Year	Release (Rs. Crore)	Expenditure (Rs. Crore)
2000-01	135.00	102.22
2001-02	149.65	111.39
2002-03	159.52	

(b) Question does not arise.

(c) No, Sir.

(d) and (e) Questions do not arise.

*[Translation]***Raids Conducted by Agencies**

278. SHRI G.J. JAVIYA :  
SHRI ADHI SANKAR :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the details of number of raids conducted by the different agencies of the Ministry of Home Affairs on the houses, factories and offices of industrialists, traders, politicians, journalists, doctors and others in Gujarat, Tamil Nadu, Punjab, Delhi and different parts of the country as on 1.1.2003 and till date;

(b) the details of seizer recovered in the form of cash gold, silver, movable and in movable property and bank accounts etc; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) No such raids were conducted by any of the agencies of the Ministry of Home Affairs.

(c) Does not arise.

*[English]***Freedom Fighter Pension Cases**

279. SHRI P.S. GADHAVI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the total number of cases pending for grant of freedom fighter pensions as on date and since when these are pending, State-wise;

(b) the action taken by the Union Government to expedite these cases; and

(c) the time by which all these cases are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) No cases complete in all respects eligible for Swatantrata Sainik Samman Pension duly verified and recommended by the State Government are pending in the Ministry except 2148 cases relating to Hyderabad Liberation Movement from Andhra Pradesh and 1197 cases (639 cases from Maharashtra, 555 cases from Goa, 1 case from Haryana and 2 cases from Uttar Pradesh) relating to Goa Liberation Movement Phase II, where reports from the State

Governments have been received recently, are pending for decision as on 18th July, 2003.

(b) and (c) The consideration of claims for freedom fighter pension under Swatantrata Sainik Samman Pension Scheme is a continuous process. Every effort is made to dispose off the cases duly verified and recommended by the State Governments within 45 days from the date of receipt of claims complete in all respects.

#### **Extension of Special Project Under SGSY**

280. SHRI KIRIT SOMAIYA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have received proposals from the State Government of Maharashtra for extension of the special projects under the Swaranjayanti Gram Swarozgar Yojana (SGSY) for poverty alleviation programmes;

(b) whether these are for backward Districts of the State;

(c) if so, the details thereof project-wise;

(d) whether the Government have accorded sanction to any of the project proposals of the State;

(e) if so, the details of the financial assistance likely to be provided project-wise; and

(f) the time by which the remaining proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) No, the Ministry has not received any proposal under Swaranjayanti Gram Swarozgar Yojana (SGSY) for extension of any existing special project from the State Government of Maharashtra.

(b) to (f) Question does not arise.

#### **Naxalism**

281. SHRI PRABHUNATH SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether naxalite tendencies are on the rise among the youth;

(b) if so, whether the Union Government have received proposals from various States for the development of naxalite affected youths/areas;

(c) if so, the details thereof and reaction of the Government thereto, State-wise;

(d) the steps taken by the Government about joining the youth in the mainstream and giving employment to them; and

(e) the extent of success achieved as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) There are no specific inputs indicating that naxalite tendencies are on the rise among the youth. However, CPML-PW and MCC (I) are reportedly trying to woo young boys and girls from poor families in tribal/rural areas to join their outfits.

(b) to (e) The Central Government has not received any specific proposals from the LWE affected States for the development of naxalite affected youths. However, this Ministry has requested the Planning Commission to include the naxalite affected districts in the nine States under Backward Districts Initiative (BDI) Scheme so as to fill in the critical gaps in physical and social infrastructure in these areas. Besides, the Ministry of Rural Development has placed Rs. 37.50 crores per annum as special allocation to execute construction of rural roads in LWE affected areas under Pradhan Mantri Gram Sadak Yojana (PMGSY). These measures, besides development, will also provide employment opportunities to the local youths.

#### **Privatization of Public Sector Units**

282. SHRI K.P. SINGH DEO : Will the Minister of MINES be pleased to state :

(a) whether the Government propose to privatize some public sector units under his Ministry;

(b) if so, the details thereof and the reasons therefor; and

(c) the present status of those PSUs?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) Yes, Sir.

(b) Disinvestment in public sector undertakings is being done as per the declared policy of the Government to bring down the Government held equity in non-strategic PSUs to 26% or lower on a case to case basis.

(c) Government has decided to disinvest its entire equity holding (98.95%) in Hindustan Copper Ltd. The transaction agreements for disinvestment have been finalised and the financial bids will now be invited from the Qualified Interested Parties (QIPs). As regards Mineral Exploration Corporation Ltd. (MECL), Government has decided to disinvest its 100% equity in MECL in favour of a strategic partner with transfer of management control. The disinvestment status of National Aluminium Company Ltd. is being reviewed.

#### **Flats for Slum Dwellers**

283. SHRI K.P. SINGH DEO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have a proposal to allot flats for slum dwellers in Delhi;

(b) if so, the areas in Delhi where these flats are being constructed for the slum dwellers; and

(c) the amount earmarked/released for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (c) Both slum and JJ Department of Municipal Corporation of Delhi (MCD) and Delhi Development Authority (DDA) have reported that they do not have any such proposal to allot flats to slum dwellers in Delhi. However, the DDA, as a pilot project, has shifted the slums of Motia Khan by providing flats at Rohini.

#### **Budgetary Allocation for Media/Publicity**

284. SHRI PRAKASH YASHWANT AMBEDKAR : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the amount spent on Media and Publicity in the year 2001-2002 and 2002-2003;

(b) the budgetary allocation for media and publicity for the said years;

(c) whether any publicity consultant was appointed;

(d) if so, the amount paid for consultancy or as salary;

(e) whether the appointment was sanctioned by the Government;

(f) if not, the reasons therefor; and

(g) the sources of making payment to him?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) An amount of Rupees 5461.72 lakh and Rupees 1678.00 lakh was spent on Media and Publicity in the year 2001-2002 and 2002-2003 respectively.

(b) The Budgetary allocation for media and publicity for the years 2001-2002 and 2002-2003 was Rupees 2859.00 lakh and Rupees 2250 lakh respectively.

(c) Yes Sir, a consultant was appointed on full time basis for a period of one year with effect from 22nd February, 2002 for the purpose. The consultant held the post till 8th July, 2002.

(d) The consultant was engaged at consolidated salary of Rupees 22,400/- (fixed) and total amount of Rupees 1,00,981/- was paid for the services provided by the consultant.

(e) The appointment was made with the approval of Department of Personnel and Training and as per guidelines issued for the appointment of consultant.

(f) Does not arise.

(g) The salary to the consultant was paid out of the sanctioned budget grant of the Ministry.

*[Translation]*

#### **Norms for Fencing**

285. SHRI RAMDAS ATHAWALE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether Central Public Works Department has fixed different norms for fencing the bungalows and other Government residential premises;



(b) if so, the details thereof;

(c) whether the complaints have been received from Residents Welfare Associations, allottees and the people's representatives for delaying work for months together even after making requisite deposit for additional work in the residences of allottees since 1.1.2003 till date in different enquiry offices of CPWD especially Peshwa Road, Gole Market, Lodhi Colony in Delhi;

(d) if so, the details thereof separately;

(e) whether the Government have received requests from public representatives for constituting high level technical/monitoring committee at the CPWD Head Quarter level; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) The norms for the works of additions and alterations, including fencing, to be carried out in different types of houses vary with the type of the house.

(b) The norms for fencing to be provided for Government flats/bungalows have been described in the CPWD maintenance manual, chapter 5 (copy enclosed as statement). Within the financial limits prescribed for the type of the house, fencing to enclose appurtenant land is done in such a manner as not to cause inconvenience/obstruction to the general public.

(c) and (d) Yes, Sir. One complaint was received from the allottee of quarter No. 9/769, Lodhi Colony. This work was stopped by the allottee himself as he wanted fencing for area beyond his residential limits, which was not permissible.

(e) and (f) Yes, Sir. The Government had received one request dated 13th March, 2003 from Shri Ramdas Athawale, MP. Lok Sabha for constituting a high level technical/monitoring committee at the CPWD Head Quarters level to enquire into alleged illegal erection of jhuggis and tents in Lodhi Colony by CPWD's contractors in connivance with the field staff of the CPWD.

However, the Hon'ble MP subsequently wrote to the Ministry stating that he had been apprised of the factual position and that no further action was required against any official of the CPWD.

### Statement

#### CHAPTER 5

#### ADDITIONS/ALTERATIONS

Two types of additions/Alterations are carried out in non-residential buildings. Addition/Alterations are to be carried out to suit the special requirement of occupying department for functional efficiency. Such works of Addition/Alterations are carried out at cost of occupying department after ascertaining the technical feasibility. Some Addition/Alterations are carried out by CPWD themselves as a general requirement for better functioning of offices located in the office complex. Such works are carried out at cost of M/o UA and E. In case of residential buildings, some Addition/Alterations are carried out by CPWD keeping in view the safety of buildings, approach to buildings, augmentation of services etc. which are beneficial to all residents in general. Works of additions/alterations are also carried out in residences at the request of occupants for providing facilities in the residences which otherwise are within the yardstick of facilities for those type of quarters but not provided at the time of original constructions. Such Addition/Alterations are carried out on payment of certain percentage of estimated cost of providing the facility. A list of such items and percentage of their cost to be borne by the allottee is given in Annexure-10. The Annexure also provides information regarding ceiling limit for addition/alteration to be carried out for different types of quarters during a financial year. The items of work for which allottee is required to pay 100% cost are not bound by these limits. Bamboo jafferries around the front / back lanes of CI/CII houses allotted to Secretary level officers is to be provided without insisting on the prescribed contribution of 20% by the allottee. In this regard guidelines issued by the Ministry vide No. 10014/22/90-W3, dated 21.5.1996 are reproduced below :

"Since there is a genuine need for privacy and security of these senior officers and CI/CII houses are two levels below their entitlement it has been decided that

bamboo jafferries around the front/back lawns of CI/CII houses allotted to Secretaries/Secretary level officers may be provided without insisting on the prescribed contribution of 20% of the cost front the allottee, if requests for such facilities are received from individual officers.

The CPWD will however continue to keep the expenditure on additions/alterations to Government residences to the minimum..

No additions/alterations once carried out to any Government residence except temporary prefab works purely related to special security aspects shall however, be removed upon the vacation of these houses by the allottee concerned."

Under mentioned points shall be observed while carrying out addition/alterations in Government buildings.

- (i) No addition/alteration shall be carried out to permanent public buildings without the concurrence of the Chief Architect/Senior Architect in writing except for the amenities like provision of wash basin or sink etc.
- (ii) The allottee shall be asked to fill up a form as at Annexure-II. Counterfoil of the form shall be returned to the allottee duly signed by the JE/AE as an acknowledgement of the receipt of the application.
- (iii) Part 'B' of the application shall be completed in the office. Details of cost incurred towards additions/alterations shall be filled in by the Civil and Electrical AEs. Since the annual Limit for additions/alterations includes both the civil and electrical components, the co-ordination shall be done by the civil discipline. AE (Civil) shall maintain the complete records.
- (iv) The works of addition/alteration shall not be taken up as a matter of rule but as exception since the availability of resources is limited.
- (v) 'No no-usability' certificate in respect of houses where works of addition/alterations have been

taken up at request of allottee shall be issued except when such works render the house really unusable.

- (vi) Number of Addition / Alteration estimates should be restricted in a sub division. As far as possible only one or at the most two estimate should be drawn for one subhead like water supply and drainage, fencing etc.. in a sub-division.

Regarding carrying out the works of Additions/alterations on payment of 100% contribution by the allottees Ministry has issued directive vide No. 11014/22/90-W3 dated 26.10.98. According to these, the amenities provided by Government can be removed by the allottees without disturbing the installations / structure. The guidelines are reproduced below :

"It is clarified that wherever any movable bulk item of work is executed by payment of 100% cost by the allottee (for example, ceiling fan, Exhaust fan, CFL fittings, heaters, geysers, booster pumps etc.) the same may be returned to him on vacation of the flat irrespective of the fact that these items were maintained by CPWD during the stay of the concerned allottee subject, however, to the conditions that removal of such items does not damage any of the existing installations/structure."

Works of additions/alterations on Horticulture side can be carried out at the request of occupants depending upon the requirements. Such works are :

- (i) Changes in length and design or hedges, shrubbery, planting beds and rockeries etc.
- (ii) Making some changes in basic design of gardens/lawns by providing mounds, undulations, rockeries etc.
- (iii) Providing some garden structures like pergolas, arches, GI pipe frames, shelters, seats and water body etc..
- (iv) Digging of new tree/shrub pits, planting beds within existing garden area or changing the situation of beds, kitchen garden, lawns etc.

In Horticulture, the works of 'additions and alterations shall be carried with the approval of competent authorities as per the powers delegated to them and on availability of funds.

Timely communication and coordination shall be made by the discipline if their work taken up by it is likely to affect other disciplines.

#### **Annexure-10**

##### *Permissible Additions/Alterations on Allottee's Request*

1. For additions alterations in flat/quarter only following items of work are carried out :

#### **A : CIVIL WORKS**

- (I) Items where 10% of the estimated cost is charged from allottees :
- (i) Renovation of kitchen including breaking of chimney wherever existing, marble/Kota stone on working platform, proper sink and drainage board, white glazed tiles in dado and renovation of shelves etc.
  - (ii) Renovation of toilet with marble flooring and white glazed tile dado including connected pipe work and chromium plated fittings.
  - (iii) Under ground water tank/loft tanks including connected pipe work.
  - (iv) Wire-gauze shutters for doors/windows.
  - (v) Wash basin with looking mirror and glass shelves etc.
  - (vi) Provision of additional cupboards.
  - (vii) Creation of additional enclosed space by covering verandah etc.
  - (viii) Pelmet/curtain roads/grills in windows.
  - (ix) Provision of magic eye and other security related fixtures on entrance door/doors.
  - (x) Barbed wire fencing with Iron Gate around the quarters.

(II) Items where 20% of the estimated cost is charged from allottees :

- (i) Bamboo Thattis.
- (ii) Provision of collapsible shutters in the stairs area.

(III) Items where 100% of the estimated cost is charged from allottees :

- (i) Pavement areas around premises with suitable material in an approved manner.
- (ii) Changing of Indian W.C. to European W.C. and vice-versa.
- (iii) Change of flooring.
- (iv) Change in the type finishing of walls with superior materials/paints.
- (v) Change of colour scheme internally including painting etc.
- (vi) Provision of partitions by split bamboos, chicken mesh, wood substitutes etc. inside the house and out side between house and servant quarters.
- (vii) provision of temporary sheds for car/scooter and also for pet animals.
- (viii) Modifications in varandahs by way of partitioning and addition/removal of doors/widnows etc.

#### **B : ELECTRIC WORKS**

(I). Items where 10% of the estimated cost is charged from the allottees :

- (i) Provision of additional power points/light points.
- (ii) Provision of additional sockets for Acs (Industrial type).
- (iii) Changing of light brackers.
- (iv) Provision of fluorescent tubes insted of incandescent lights.
- (v) Provision of additional light points.
- (vi) Provision of additional call bells, including call cell point from main house to servant's quarters.

(II) Items where 100% of the estimated cost is charged from allottees :

- (i) Provision of additional ceiling fans/exhaust fans.
- (ii) Provision of fancy light fittings.
- (iii) provision of additional compound lights and lights at gate pillars (Except for Type VII and VIII).
- (iv) Provision of floodlights surrounding the house.
- (v) Provision of heaters/geysers/booster pumps including A/A in wiring and plumbing works.
- (vi) Provision of compact fluorescent lamps and fittings.
- (vii) Changing of cable from feeder pillar to house, if required due to increased load in the house.

(II) Ceiling limit of addition/alteration works to be carried out for different types of quarters during a financial year are given below. The items of work for which allottee is required to pay 100% cost are not bound by these limits :

Type of Quarters	Existing Monetary Ceiling (Rupees)
I	2900
II	4000
III	4000
IV	10500
DI and DII flats	21700
CI and CII flats	26000
VII and VIII	39000

[English]

### Spurious Drugs

286. SHRIMATI REENA CHOUDHARY :  
SHRI RAVI PRAKASH VERMA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Delhi Police have recently unearthed a racket of spurious drugs;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Yes, Sir. During the period from January, 2003 to 15th July, 2003, Delhi Police, in some cases in association with the Drug Control Department of the Government of National Capital Territory of Delhi, detected ten cases of manufacture and/or sale of spurious drugs in connection with which 15 persons were arrested.

(c) The steps taken to prevent manufacturing and circulation of spurious drugs in Delhi include (a) regular inspections of the drugs manufacturing premises and sale outlets; (b) purchase of drugs through decoy customers for testing their genuineness; (c) prompt investigation of complaints in regard to sale of spurious drugs; (d) surveillance of persons suspected to be involved in manufacture/sale of spurious drugs; (e) close Liaison with the manufactures and dealers of repute with a view to obtaining information about movement, if any, of drugs of doubtful quality; and (f) setting up an advisory committee to encourage public participation for efficient enforcement.

### Rehabilitation of People by NALCO

287. SHRI PARSURAM MAJHI : Will the Minister of MINES be pleased to state :

(a) whether a large number of villagers under the Alumina mines of NALCO have been displaced in Orissa.

(b) if so, the details thereof;

(c) the steps by NALCO for the rehabilitation of these people; and

(d) the details of the people rehabilitated so far?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) to (d) A total of 12 villages in Damanjodi, Koraput, (Orissa), involving 523 families were displaced (excluding two hamlets of these

villages) for the Alumina Plant and Mines of National Aluminium Company Limited (NALCO). In addition to this, in two other villages, viz. Charanguli and Morichamal, only two families have been affected. Out of the aforesaid affected families, 523 families have been resettled. The two families of Charanguli and Morichamal villages have preferred to stay with their own community in their own village.

**Relationship between Local Self  
Government and Voluntary Sector**

288. SHRI MOHAN RAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether the Government propose to formulate a national policy to strengthen the voluntary sector especially in areas of rural development;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken or proposed to be taken by the Government to strengthen the relationship between Institutions of local self governance and voluntary organizations?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) and (b) The Ministry of Rural Development has no such proposal.

(c) and (d) The Council for Advancement of People's Actions and Rural Technology (CAPART) under the Ministry of Rural Development functions as a nodal agency for promoting action through voluntary agencies in the sector of rural development. It encourages voluntary agencies to work in coordination with the Panchayati Raj Institutions (PRIs) with the aim of generating local level socio-economic development. Towards further strengthening the relationship between voluntary agencies and PRIs, CAPART endorses all sanction letters of projects to the PRIs in whose area the concerned projects and Voluntary Organizations are located. CAPART also advises the voluntary organizations to place the project implementation reports before Panchayat Gram Sabhas.

In addition to the above, a resolution is insisted upon from the Gram Panchayat in the case of CAPART supported projects on common lands and assets to the effect that Gram Panchayat (in the case of common property resource like fisheries tanks, common pasture lands, community forests/wood lots, etc.) shall be willing to share the benefits from these assets with the weaker sections of society such as scheduled castes, scheduled tribes, women and other persons below the poverty line in an equitable manner before implementing CAPART programmes through Voluntary Organisations.

*[Translation]*

**Deterioration in Level of Sports**

289. SHRIMATI RAJKUMARI RATNA SINGH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

- (a) whether the level of sports is deteriorating in many States including Uttar Pradesh;
- (b) if so, the reaction of the Government thereto alongwith the reasons therefor; and
- (c) the efforts made by the Government at the central level to improve the level of sports in those States where the level of sports is deteriorating?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) The level of Sports is gradually improving in the country. "Sports" is a State subject. State Government takes appropriate steps for implementing the sports programmes as per the budget allocation of the State Governments.

(b) Question does not arise.

(c) To augment the efforts of the State Governments, the Ministry of Youth Affairs and Sports and the Sports Authority of India are implementing a number of schemes.

Under these Schemes, sports persons at Sub-Junior, Junior and Senior level are being trained to bring in excellence. Besides, assistance is also being provided to

State Governments, NGOs etc. to create sports infrastructure. State Governments are also being assisted to hold inter school tournaments and promote rural sports tournaments. Assistance also is being provided to Universities and Colleges for creation of sports infrastructure and sports equipment.

In addition to Sports Authority of India training Units in Uttar Pradesh, Sports Authority of India is also establishing a sub-centre at Lucknow where facilities for a large number of sports disciplines will be provided.

*[English]*

#### **Karbi Anglong Autonomous Council**

290. DR. JAYANTA RONGPI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have received any communication from Karbi Anglong Autonomous Council opposing clause 8 of the agreement signed between Central Government, Government of Assam and Bodo Liberation Tiger; and

(b) if so, the details thereof and the reaction of Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) Yes, Sir.

(b) The Karbi Anglong Autonomous Council has deanded of clause 8 of the Memorandum of Settlement (MoS) signed between the Central Government, Government of Assam and Bodo Liberation Tiger (BLT) on 10.2.2003. Views of the Council have been taken note of.

#### **Processing of Farm Products by IFFCO**

291. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state :

(a) whether it is a fact that IFFCO is initiating steps to explore the feasibility to enter in the processing of farm products;

(b) if so, the details thereof;

(c) whether any consultant has been appointed by IFFCO to prepare a techno-economic feasibility report in this regard;

(d) if so, the details thereof; and

(e) the steps taken or being taken by IFFCO to enter into processing of farm products?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRAPAL SINGH) : (a) and (b) Yes, Sir. IFFCO has initiated steps to explore the feasibility of entering into food processing/agro processing sector.

(c) to (e) Further course of action by IFFCO is dependent on the review of report received from the Consultant appointed by them for the purpose.

*[Translation]*

#### **Reservation of SCs/STs/OBCs**

292. SHRI BAL KRISHNA CHAUHAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the category-wise number of groups A,B,C and D employees working in all the departments and undertaking under the Ministry of Home Affairs; and

(b) the total number of employees belonging to other backward classes, scheduled castes and scheduled tribes, category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The information in respect of the Department of the Ministry of Home Affairs (Main), as on date, is given in the statement enclosed.

Information in respect of the Undertakings under the Ministry of Home Affairs is being collected and will be laid on the Table of the House.

**Statement**

Information in respect of Groups 'A', 'B', 'C' and employees and numbers of OBCs, SCs and STs among these employees working in the Departments of the Ministry of Home Affairs (Main)

Group	Total No. of Employees	Total No. of OBCs	Total No. of SCs	Total No. of STs
A	181	1	23	1
B	402	12	58	10
C	1797	122	160	227
D	354	20	134	18
<b>Total</b>	<b>2734</b>	<b>155</b>	<b>375</b>	<b>256</b>

**Stadiums in the Country**

293. SHRI CHANDRAKANT KHAIRE : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the State-wise and Region-wise details of stadiums, sports grounds constructed by the Government;

(b) the schemes formulated by the Government to encourage sports;

(c) whether sports persons of all the disciplines are being encouraged;

(d) if so, whether rural areas have also been covered; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) "Sports" is a State subject and it is primarily the responsibility of the State Government to create sports facilities at various places, including hilly and rural areas, to promote sports at all levels. However, in order to supplement the efforts of the State Government in this direction, Central assistance is provided to the State Governments/Municipal Corporations/Government schools etc. for creation of various sports facilities under the Scheme of Grants for Creation of Sports Infrastructure, subject to the receipt of viable proposals from the States. State wise and Region wise details of stadia/playfields etc. assisted under the above scheme during the last 3 years have been indicated in the enclosed statement.

(c) Yes, Sir.

(d) and (e) Yes, Sir. The details given in the statement includes infrastructure created in rural areas also.

**Statement**

(Rupees in Lakhs)

Sl. No.	State	2000-01		2001-02		2002-03	
		Amount released	No. of Stadia/playfields assisted	Amount released	No. of Stadia/playfields assisted	Amount released	No. of Stadia/playfields assisted
1	2	3	4	5	6	7	8
<b>NORTHERN REGION</b>							
1.	Himachal Pradesh	51.414	3	45.05	6	6.61	3
2.	Haryana	10.80	1	37.00	2	1.20	1
3.	Jammu and Kashmir	-	-	0.409	1	5.02	5

1	2	3	4	5	6	7	8
4.	Delhi	—	—	2.52	1	—	—
5.	Punjab	275.57	11	152.52	10	10.00	1
6.	Rajasthan	—	—	0.043	1	10.71	2
7.	Uttar Pradesh	0.50	1	32.58	2	16.29	1
WESTERN REGION							
8.	Gujarat	1.18	1	—	—	—	—
9.	Madhya Pradesh	—	—	58.82	5	42.60	3
10.	Maharashtra	0.50	1	—	—	60.00	2
EASTERN REGION							
11.	West Bengal	0.493	1	10.00	1	8.00	1
12.	Orissa	—	—	—	—	15.50	2
SOUTHERN REGION							
13.	Andhra Pradesh	100.00	1	30.00	1	13.74	1
14.	Karnataka	45.712	5	31.45	4	82.198	14
15.	Kerala	22.544	5	1.66	1	0.124	1
16.	Tamilnadu	16.473	1	25.30	2	69.50	6
NORTH EASTERN REGION							
17.	Arunachal Pradesh	—	—	56.85	4	156.44	6
18.	Assam	25.30	2	50.00	2	73.50	3
19.	Manipur	40.00	2	33.04	3	62.50	5
20.	Mizoram	125.50	12	—	—	57.75	11
21.	Nagaland	—	—	107.63	29	174.00	7

[English]

**Government Quarters/Flats in Occupation  
of Kendriya Bhandar**

294. SHRI AMAR ROY PRADHAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the area-wise number of Government quarters/flats in occupation of Kendriya Bhandar as on 31.3.2003 for opening of their branches and fair price shops in Delhi/New Delhi;

(b) whether Kendriya Bhandar has discontinued distribution of ration from their fair price shops in the beginning of 2003; and



(c) if so, the circumstances under which the Ministry or Directorate of Estates have not asked the Kendriya Bhandar Management to vacate all such Government flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) A Statement is enclosed.

(b) and (c) The Kendriya Bhandar, a Multi-State Cooperative Society of Government employees, carries out various activities, including selling consumer and grocery items to the public at large as well as Government employees. While sale of items under the Public distribution system from its outlets has been discontinued by the Kendriya Bhandar w.e.f. May, 2003, its basic function of providing goods of daily use to the people living in the Government colonies through its outlets, is still being performed by the Kendriya Bhandar. Hence, the Kendriya Bhandar has not been asked to vacate residential accommodation allotted to it for running its existing outlets.

#### Statement

*Statement showing the details of General Pool Residential Accommodation allotted to Kendriya Bhandar in Delhi/New Delhi*

S.No.	Quarter No.	Area
1	2	3
1.	B-I/313	Kali Bari Marg
2.	B-I/314	Kali Bari Marg
3.	B-I/315	Kali Bari Marg
4.	B-245	Sarojini Nagar
5.	H-634	Sarojini Nagar
6.	H-638	Sarojini Nagar
7.	F-9	Andrews Ganj
8.	F-11	Andrews Ganj
9.	B-85	Moti Bagh

1	2	3
10.	B-87	Moti Bagh
11.	33	North West Moti Bagh
12.	S-IX/821	R. K. Puram
13.	S-VII/1013	R. K. Puram
14.	S-VII/1015	R. K. Puram
15.	S-IX/329	R. K. Puram
16.	S-V/299	R. K. Puram
17.	H-379	Nanak Pura
18.	G-519	Sri Nivasपुरi
19.	B-83	Kidwai Nagar
20.	S-II/1	Sadiq Nagar
21.	D-808	Mandir Marg
22.	535/(75-Z)	Timar Pur
23.	F-147	Nauroji Nagar
24.	20-A	Vasant Vihar
25.	20-B	Vasant Vihar
26.	15/190	Prem Nagar
27.	15/192	Prem Nagar
28.	10/165	Lodhi Colony
29.	I-437	Kasturba Nagar
30.	I-441	Kasturba Nagar
31.	I-445	Kasturba Nagar
32.	D-II/321	Pandara Road

#### Meeting of NIC

295. COL. (RETD.) DR. DHANI RAM SHANDIL :  
Will the DEPUTY PRIME MINISTER be pleased to  
state :

(a) whether the Government propose to convene a meeting of the National Integration Council to discuss the issue of incidents of communal violence and hatred in various parts of the country; and

(b) if so, the date on which the meeting is proposed to be convened?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) A proposal to reconstitute the National Council (N.I.C.) is under consideration of the Government. After a decision is taken thereon the meeting of the NIC will be convened to discuss the issues in question.

#### **CBI Raids on NDMC Officials**

296. DR. M.V.V.S. MURTHI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the CBI on July 10, 2003 raided the residence and office premises of former New Delhi Municipal Council Chairpersons and five other senior corporation officials and a Delhi based hoteller;

(b) if so, the details with the reasons for which the CBI has raided the premises;

(c) the seizure made during the raids; and

(d) the further action likely to be taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (c) Yes, Sir. The offices/private premises of the accused persons were searched by the CBI after registration of a case against them in which it was alleged that the accused officials had abused their official position to extend undue favour to two private persons and cause undue pecuniary gain to them. The seizures included the documents/materials relevant to the investigation and an amount of Rs. 19.30 lakhs recovered from the Bank lockers of one of the accused official and his wife.

(d) The alleged misdemeanor, if proved, is a criminal offence with penal consequences.

*[Translation]*

#### **Water and Sewage Disposal Schemes**

297. SHRI PUNNU LAL MOHALE :

SHRI RAJU SINGH :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether a number of States, have sent schemes for improving the water and sewage disposal system in various cities and sub-cities to the Union Government for approval and financial assistance during the last three years;

(b) if so, the details thereof, State-wise;

(c) the details of proposals approved so far by the Union Government, State-wise;

(d) the financial allocation made for implementation of the schemes during the said period and current year, year-wise and State-wise; and

(e) the time by which the remaining schemes are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) Yes, Sir.

(b) and (c) The State-wise details of schemes received and stages of processing are given in the Statement-I.

(d) The State-wise details are given in the Statement-II.

(e) The approval of these schemes would depend upon techno-economic feasibility of the schemes, availability of funds and submission of Progress Reports and Utilisation Certificates by the State Governments in respect of central releases made to them in previous years. It is not possible to indicate the time-frame in view of the aforesaid factors.

## Statement-I

As on 30.6-2003

## Accelerated Urban Water Supply Programme Statement showing State-wise Status of Schemes Status of Schemes from 2000-01 to 2003-04

(Rupees in Lakhs)

Sl. No.	Name of State	Schemes Approved						Scheme under examination				Scheme Returned	
		2000-2001		2001-2002		2002-2003		2003-3004		No.	Estt. cost	No.	Estt. cost
		No.	Estt. cost	No.	Estt. cost	No.	Estt. cost	No.	Estt. cost				
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	-	-	7	1494.40	-	-	-	-	-	-	1	548.00
2.	Arunachal Pradesh	-	-	-	-	-	-	-	-	-	-	-	-
3.	Assam	-	-	-	-	2	999.78	-	-	-	-	-	-
4.	Bihar	-	-	4	646.05	1	70.69	7	1191.19	-	-	2	562.36
5.	Chhattisgarh	-	-	10	1047.27	8	674.81	-	-	-	-	-	-
6.	Goa	-	-	2	301.22	-	-	-	-	-	-	2	75.19
7.	Gujarat	4	846.78	6	349.31	22	2308.58	-	-	-	-	12	4957.75
8.	Haryana	8	1960.20	3	688.73	4	1182.01	2	371.28	8	1821.20	-	-
9.	Himachal Pradesh	1	188.00	2	995.18	-	-	-	-	-	-	1	73.09
10.	Jammu and Kashmir	-	-	-	-	-	-	-	-	-	-	-	-
11.	Jharkhand	1	148.55	-	-	-	-	-	-	-	-	3	340.36
12.	Karnataka	4	1088.70	4	1091.40	4	3129.98	-	-	-	-	-	-
13.	Kerala	2	510.70	-	-	5	1072.84	-	-	-	-	-	-
14.	Madhya Pradesh	9	1280.50	-	-	42	5042.29	-	-	1	229.26	26	3744.91

1	2	3	4	5	6	7	8	9	10	11	12	13	14
15.	Maharashtra	5	2063.18	-	-	5	2255.02	-	-	1	98.31	8	2775.25
16.	Manipur	3	653.54	1	141.09	5	558.12	-	-	-	-	1	234.52
17.	Meghalaya	1	386.10	-	-	-	-	-	-	-	-	-	-
18.	Mizoram	1	322.28	-	-	1	186.28	-	-	-	-	-	-
19.	Nagaland	-	-	-	-	-	-	-	-	-	-	-	-
20.	Orissa	6	722.79	-	-	3	1019.22	-	-	3	618.23	-	-
21.	Punjab	-	-	-	-	-	-	-	-	1	189.49	2	133.75
22.	Rajasthan	9	1226.68	6	932.82	10	1341.13	-	-	-	-	1	153.00
23.	Sikkim	-	-	-	-	1	335.88	-	-	-	-	-	-
24.	Tamil Nadu	8	1444.12	2	1280.14	10	1972.52	-	-	-	-	1	131.00
25.	Tripura	3	800.97	1	267.25	2	599.40	-	-	-	-	1	406.00
26.	Uttar Pradesh	62	5012.66	36	2974.04	89	6564.76	6	707.15	18	1118.40	17	1162.77
27.	Uttaranchal	5	1125.31	-	-	7	1283.86	-	-	-	-	-	-
28.	West Bengal	4	994.01	1	128.84	2	610.92	-	-	-	-	1	299.00
Total		136	20775.07	85	12337.74	223	31208.09	15	2269.62	32	4074.89	79	15596.95

**Statement-II***Centrally Sponsored Accelerated Urban Water Supply Programme (AUWSP)  
Financial Progress*

Sl.	State	Annual Allocation during 2000-01	Annual Allocation during 2001-02	Annual Allocation during 2002-03	Annual Allocation during 2003-04	Funds Released during 2000-01	Funds Released during 2001-02	Funds Released during 2002-03	Funds Released during 2003-04
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	200.57	297.73	382.19	438.76	0.00	361.30	385.90	0.00
2.	Arunachal Pradesh	48.32	71.74	92.09	105.73	50.00	0.00	0.00	0.00
3.	Assam	319.28	473.91	608.35	698.39	0.00	0.00	571.60	0.00
4.	Bihar	308.40	261.96	336.27	386.05	0.00	0.00	419.05	17.67
5.	Chhattisgarh	*	264.64	339.72	390.00	*	311.42	430.52	0.00
6.	Goa	37.95	57.22	73.45	84.32	0.00	75.31	75.29	0.00
7.	Gujarat	329.47	489.06	627.80	720.72	386.10	464.34	664.47	577.14
8.	Haryana	128.30	190.44	244.46	280.65	438.85	647.31	579.94	280.64
9.	Himachal Pradesh	48.19	71.53	91.81	105.40	125.25	320.78	297.60	0.00
10.	Jammu and Kashmir	29.51	44.70	57.38	65.88	0.00	0.00	0.00	0.00
11.	Jharkhand	*	194.91	250.20	287.23	*	0.00	445.97	0.00
12.	Karnataka	396.93	589.19	756.34	868.28	555.80	708.09	1055.35	782.49
13.	Kerala	142.15	211.00	270.86	310.95	127.68	127.67	268.21	0.00
14.	Madya Pradesh	922.16	1105.07	1418.56	1628.52	559.76	590.44	1236.46	0.00
15.	Maharashtra	390.30	579.36	743.72	853.79	437.92	593.68	563.76	0.00
16.	Manipur	101.05	150.00	192.55	221.05	206.00	241.26	174.80	139.53
17.	Meghalaya	19.04	28.26	36.28	41.65	96.53	96.52	0.00	0.00
18.	Mizoram	52.72	78.26	100.46	115.33	138.11	120.82	46.57	46.57
19.	Nagaland	24.90	36.96	47.44	54.46	85.98	0.00	85.42	0.00
20.	Orissa	247.56	365.67	469.41	538.89	245.79	245.73	254.81	0.00
21.	Punjab	134.93	200.27	257.08	295.14	0.00	0.00	0.00	0.00
22.	Rajasthan	378.26	561.48	720.76	827.44	306.74	539.73	568.48	0.00
23.	Sikkim	7.32	10.87	13.95	16.02	0.00	28.92	83.97	16.01

1	2	3	4	5	6	7	8	9	10
24. Tamil Nadu		375.85	558.79	717.31	823.48	535.54	855.58	813.16	493.13
25. Tripura		67.36	100.00	128.37	147.37	175.25	344.39	241.66	0.00
26. Uttar Pradesh		1491.92	2068.88	2655.81	3048.88	1680.19	2219.25	2426.09	1647.45
27. Uttaranchal		*	144.84	185.93	213.45	*	327.03	320.97	0.00
28. West Bengal		197.56	293.26	376.45	432.17	248.51	280.43	184.95	152.73
Total		6400.00	9500.00	12195.00	14000.00	6400.00	9500.00	12195.00	4153.36

\*Included in the respective parent State.

[English]

### Raids by CBI

298. SHRI ADHIR CHOWDHARY : Will the Minister of COAL be pleased to refer to the USQ No. 3809 dated 8.4.2003 and state the details of officers of Coal India

Limited and its subsidiaries on whose premises C.B.I. carried out the raids?

THE MINISTER OF COAL (SHRI KARIYA MUNDA) : The subsidiary-wise details of officers, grade-wise, on whose premises CBI has conducted raids are as under :

Grade	ECL	BCCL	CCL	WCL	SECL	MCL	NCL	CMPDIL	CIL(HQ)	Total
Board Level	1	-	2	-	-	-	-	-	-	3
M-3	-	-	1	-	-	-	-	-	-	1
M-2	1	5	2	-	-	-	-	-	-	8
M-1	2	4	3	2	-	-	-	-	-	11
E-5	-	16	6	2	1	-	1	1	-	27
E-4	1	8	1	-	1	-	-	-	-	11
E-3	1	8	3	-	-	-	1	-	-	13
E-2	4	6	-	-	-	-	-	-	-	10
No. of officers raided	10	47	18	04	02	-	02	01	-	84

### Insurgency Operations In Jammu and Kashmir

299. SHRI VINAY KUMAR SORAKE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it has been proposed to set up a unified headquarter of security agencies involved in the counter insurgency operations in Jammu and Kashmir;

(b) if so, whether such set-up would be constituted on the lines of the one presently operating in Assam/NE; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No, Sir. However, in order to coordinate counter terrorism efforts in Jammu and Kashmir, two Unified Headquarters (UHQs) at Srinagar and Jammu have been constituted by the State Government. As per the orders currently in force the Chief Minister Jammu and Kashmir is the Chairman of both the UHQs

and the two General Officers Commanding XV and XVI Corps as ex-officio Security Advisors to the Government of Jammu and Kashmir are its members along with other representatives of para-military agencies, State intelligence and civil administration. Recently the composition and working of the two UHQs was reviewed by the Government and it was decided that there is no need for any change and that the existing system should continue to function in its present form.

(b) and (c) Question does not arise.

[Translation]

#### Encroachments on DDA Land

300. SHRI HARIBHAI CHAUDHARY :  
DR. M.P. JAISWAL :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the area of land acquired by Delhi Development Authority during the last three years, location-wise;

(b) whether there have been encroachments on these land;

(c) if so, the details thereof, location-wise;

(d) the details of the locations where constructions have been completed so far on the lands so acquired by the DDA during the last three years;

(e) whether these constructions are being carried out as per the prescribed norms; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) The Delhi Development Authority has reported that it has acquired 4271.83 acres of land during the last 3 years, the details of which are as follows :

Rohini	1478 acres
Madanpur Khadar	122 acres
Dhirpur	151 acres
Dwarka	1507 acres

Jasola 92 acres

Narela 532 acres

other land in various areas 389.83 acres

(b) and (c) These is no encroachment on these lands except in small portions of land in Rohini and Narela, the possession of which has not been taken over. Similarly, 345 acres of land in Anad Parbat, Basai Dharapur and Masoodpur, etc. has not been taken over as it is involved in litigation.

(d) 4000 plots have been allotted under Rohini Residential Scheme, 1981. In Madanpur Khadar, 10061 plots have been developed and allotted to the families shifted from different locations of Delhi.

(e) and (f) The Delhi Development Authority has reported that it takes up utilisation of such land and the construction thereof as per the prescribed norms/approved plans.

[English]

#### Studies of Churches and Mosques

301. SHRI N.N. KRISHNADAS :  
PROF. A.K. PREMAJAM :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Census Department has taken any decision to conduct separate studies on Churches and Mosques in Kerala;

(b) if so, details of the Questionnaire prepared therefor;

(c) the purpose of the studies;

(d) whether such community-wise studies is against the constitutional provisions; and

(e) if so, the facts in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) Yes Sir. A social study similar to the study of Temples of Kerala undertaken earlier by the Census department, is being taken up as a part of the inter-censal project.

(b) A copy of the Questionnaire for the preliminary survey is enclosed as statement

and legends, architecture, and interaction with the society and people at large.

(c) The preliminary purpose of the study is to list the churches and mosques and then study a few of them in further detail documenting their history, antiquity, myths

(d) No, Sir.

(e) Does not aries.

**Statement**

*Questionnaire sent to Delhi Collectors*

GOVERNMENT OF INDIA

**Ministry of Home Affairs**

**Directorate of Census Operations, Kerala**

**C.G.O. Complex, Poonkulam, Vellayani (P.O.) Trivandrum-695 522**

**STUDY OF MOSQUES AND CHURCHES OF KERALA**

**QUESTIONNAIRE : MOSQUE/CHURCH**

*(Fill up one questionnaire for each Mosque/Thaikkavu/Durga and Church/Prayer Hall)*

1. Name and address of the Mosque / Church.....

Pin	STD Code	Tel. No.
<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>

2. Details of Location :

District	Taluk	Village	Panchayat/Mty./Cropn.	Ward
<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>

3. Sect (if mosque), denomination (if church) : .....

If mosque, whether registered in the Wakaf Booard : Yes/No

If church,

Parish	Forane	Diocese/Bhadrasanam
<input type="text"/>	<input type="text"/>	<input type="text"/>

4. Year of ORIGINAL construction



(Fill up the following details, if the original construction is after 1900 AD)

- 5. In whose name the mosque/church was built and renovation, if any
- 6. Are there any mural paintings/carvings/antique/art objects etc., found in the mosque/church
- 7. Details of prayers/worship.
- 8. What are the important festivals and when?
- 9. How many persons can be accommodated in the mosque/church and number of families under its jurisdiction.
- 10. Any legends/myths associated with the mosque/church
- 11. Details of institutions managed by the mosque/church

No. of Schools : LP	<input type="text"/>	UP	<input type="text"/>	HS	<input type="text"/>	Higher Secondary	<input type="text"/>
No. of Colleges	<input type="text"/>	No. of Tech. Institutions	<input type="text"/>	No. of Hospitals	<input type="text"/>	No. of orphanages	<input type="text"/>
No. of Madrassas	<input type="text"/>	No. of Chapels	<input type="text"/>				

Space for additional information, if any .....

.....

.....

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.....

Place : \_\_\_\_\_ Name and Signature of the Village Officer

Date : \_\_\_\_\_

**Revamp of Rural Development Schemes**

302. SHRI RAMSHETH THAKUR :  
SHRI IQBAL AHMED SARADGI :  
SHRI ASHOK N. MOHOL :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether some State Governments have requested the Union Government to revamp the existing rural development schemes to draw the additional benefits therefrom;

(b) if so, the details thereof and the reaction of the Union Government thereto;

(c) the number of schemes proposed to be revamped;

(d) the criteria being adopted for the same and the time by which the final decision is likely to be taken in this regard;

(e) whether the Government propose to release the funds for Centrally sponsored Rural Development Schemes to consolidated funds of the States instead of District Rural Development Agencies;

(f) if so, the details thereof and the reasons therefor;

(g) whether some State have raised any objections to the proposed change;

(h) if so, the details thereof; and

(i) the steps taken by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASHEB M.K. PATIL) :  
(a) No proposal to revamp the existing Rural Development Schemes has been received from the States in the Ministry of Rural Development.

(b) Question does not arise.

(c) Question does not arise.

(d) Question does not arise.

(e) The Ministry of Rural Development do not propose to release the funds for Centrally Sponsored Rural development Schemes to the States.

(f) Question does not arise.

(g) The Ministry of Rural Development do not contemplate any change in the system of release of funds to the District Rural Development Agencies (DRDAs).

(h) Question does not arise.

(i) Question does not arise.

**Deputy Prime Minister's Visit**

303. SHRI NARESH PUGLIA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether Deputy Prime Minister's visited the United States and the U.K. in the month of June, 2003;

(b) if so, the particulars of the Government officials who accompanied him on his tour to the US and UK;

(c) the expenditure incurred by the Government on them and their spouses during the tour to US and UK?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Yes, Sir.

(b) The official delegation accompanying the Deputy Prime Minister consisted of the following, excluding the security team :

(i) Shri N. Gopaldaswami, Home Secretary

(ii) Shri K. P. Singh, Director, intelligence Bureau

(iii) Shri Ajay Prasad, OSD to DPM

(iv) Shri Deepak Chopra, PS to DPM

(v) Shri Jayant Prasad, JS, MEA (for visit to USA)

(vi) Smt. Bhaswati Mukherjee JS, MEA (for visit to UK)

(c) A sum of Rs. 13.95 lakhs approximately for air travel and US \$4500 on account of Daily allowance in accordance with the entitlement of these officials has been incurred. Further, the delegation was sanctioned accommodations, Airport tax and incidentals as per their entitlement. Since, Government has not sanctioned any expenditure on the spouses of these officials, the question of incurring any expenditure by the Government on them does not arise.

**Allotment of Accommodation to  
Political Parties**

304. SHRI A. NARENDRA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have received any requests for the allotment of Government accommodation from various political parties;

(b) if so, the details thereof and the action taken thereon;

(c) whether the Government have got evicted the offices of some political parties;

(d) if so, the details thereof;

(e) whether some of the parties have requested the Government for allotment of alternative accommodation in the Capital;

(f) if so, the details thereof and the time by which these parties are likely to be provided with alternative accommodation;

(g) whether the Government have also issued notices to political parties for surrendering the Government accommodation; and

(h) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) Requests from the Indian National Lok Dal and the Rashtriya Lok Dal have been received for allotment of Government accommodation for their party offices. These are under examination.

(c) and (d) No political party has been evicted from its Government allotted office accommodation during the last three years when the current policy in this respect was adopted.

(e) and (f) A request from the All India Trinamool Congress was received in this regard and the requested alternative accommodation provided to that party.

(g) and (h) Eviction orders have been passed against 5, Raisina Road, C-II/109, Chanakyapuri and 26, Akbar Road, which are under unauthorized occupation of the Indian National Congress. This matter has been taken to the Delhi High Court by the party. The High Court has stayed the evication and the matter is subjudice.

Eviction order has also been passed in respect of flat No.18, Copernicus Lane, occupied by the Samajwadi Party. The Party has not however, yet been provided accommodation in Vithalbai Patel House as per its entitlement, due to non-availability. Hence, the eviction order has not been carried out.

**Protest against Economic Policies**

305. SHRI JYOTIRADITYA M. SCINDIA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Central and State Government Employees represented by the Confederation of Central Government Employees and Workers (CCGEW) and All India State Government Employees Federation (AISGEF) respectively, had given a call for a one day strick on May 21, 2003 to protest against economic policies of the Government;

(b) if so, the details of the grounds for the strike and their specific demands; and

(c) the response of the Government thereto and the steps taken to avert the strike and resolve the issues?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The Confederation of Central Government Employees and Workers had given a notice that Central Government employees, who are members of the Federations and Associations affiliated to the Confederation, would observe a one day's strike on 21st May, 2003. A Charter pf Demands, in support of which the notice for strike was given, is enclosed as statement.

Matters relating to strikes resorted to by employees of the various State Governments are the concern of the respective State Governments and no information on the subject is being maintained centrally.

(c) With the object of promoting harmonious relations and of securing the greatest measures of cooperation between the Government, in its capacity as employer, and the general body of its employees, Government had, in consultation with the Staff Side, established in 1966 the scheme for Joint Consultative machinery and Compulsory Arbitration for Central Government employees. Under this Scheme, a well-defined machinery already exists to settle matters of common concern, including service conditions of employees and other related issues, through the process of negotiation and arbitration. Such of the issues raised in the Charter of Demands, which are covered by the above Scheme, can be considered through this mechanism as and when the Staff Side given an agenda item thereon.

#### Statement

#### FEDERATION OF CENTRAL GOVERNMENT EMPLOYEES AND WORKERS

D-7, Samru Place, Mandir Marg, New Delhi-110001

6th May, 2003

*Enclosure to letter addressed to the Cabinet Secretary,  
dated 6th May, 2003*

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#### Charter of Demands

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1. Halt to privatization of profit making potentially viable Public Sector Undertaking.
  2. No charge in the Labour Laws in favour of the employees and against the interest of the workers.
  3. Immediate enactment of comprehensive legislation for agricultural workers.
  4. No to policies leading severe aggravation of joblessness and unemployment.
  5. Widen comprehensive social security schemes for all including workers in unorganized sectors and to Gramin Dak Sevaks.
  6. Restoration of quantitative restriction on imports.
  7. Amendments of payment bonus Act by removing all ceiling.
  8. Restoration of 12% interest rates on PF deposits.
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#### Charter of Demands

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9. Stop privatization and downsizing of the Government departments on the basis of the recommendation of the Expenditure Reforms and Dr. Vijay Kelkar Committees.
  10. Stop abolition of vacant posts and ban on recruitment.
  11. Stop curtailment of the existing economic benefits like DA, Pension etc.
  12. Reserve the disastrous anti worker economic policies.
  13. Stop attack on Trade Union and Democratic rights and stop engaging contract and fixed pay workers-employees.
  14. Withdrawal of Postal bill to avoid privatization of Postal Services.
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*[Translation]*

#### Exploitation of Brides

306. SHRI MANIBHAI RAMJIBHAI CHAUDHRI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the large number of cases have been brought to the notice of the Government regarding exploitation of Indian brides belonging to Northern States by the NRIs Grooms;

(b) if so, the details thereof;

(c) whether there is a demand to make amendments in the law to check the exploitation of brides by N.R.I. bridegrooms;

(d) if so, whether the Government have so far considered this demand; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) to (e) The information is being collected and will be laid on the Table of the House.

*[English]***Projects Under Swajaldhara Scheme**

307. SHRI AJOY CHAKRABORTY :  
 SHRI KALAVA SRINIVASULU :  
 SHRI RAJAJIAH MALYALA :  
 SHRI A. VENKATESH NAIK :  
 SHRI T. GOVINDAN :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) the number of proposals received by the Union Government under Swajaldhara scheme. State-wise;
- (b) the number of schemes cleared/pending so far, State-wise;
- (c) the reasons for their pendency;
- (d) the time by which these proposals are likely to be cleared;
- (e) the details of the funds allocated and released so far, State-wise;
- (f) whether the Government have stopped financing the projects to be implemented through "Swajaldhara Scheme" in some States especially in Kerala; and
- (g) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) and (b) Statement-I indicating the State-wise number of proposals received and cleared by the Union Government under Swajaldhara scheme is enclosed as.

(c) and (d) The comprehensive Guidelines on Swajaldhara have been issued in June 2003 which stipulate approval of all schemes at the District-level. The State Governments have accordingly been advised to consider all the Swajaldhara scheme proposals, which could not be cleared in the year 2002-03, on priority basis within the allocations made under the Swajaldhara for the year 2003-04.

(e) The State/Union Territory-wise details of allocation made under Swajaldhara for 2003-04 is in the

Statement-II. The State Governments have been requested to communicate the district-wise allocation and the details of bank accounts so that the first instalment (50% of allocation) could be released. So far no release has been made against the allocation for 2003-04.

- (f) No, Sir.
- (g) Does not arise.

**Statement-I**

#	State/Union Territory	No. of proposals received	No. of proposals cleared	No. of proposals withdrawn/returned/to be returned
1	2	3	4	5
1.	Andhra Pradesh	9037	1728	7309
2.	Assam	103	54	49
3.	Chhatisgarh	266	102	164
4.	Gujarat	136	30	106
5.	Haryana	45	2	43
6.	Himachal Pradesh	495	473	22
7.	Jammu and Kashmir	2	0	2
8.	Karnataka	247	62	185
9.	Kerala	536	129	407
10.	Madhya Pradesh	819	118	701
11.	Maharashtra	1491	821	670
12.	Nagaland	14	0	14
13.	Orissa	474	288	186
14.	Punjab	53	0	53
15.	Rajasthan	224	35	189
16.	Sikkim	1	0	1
17.	Tamilnadu	1255	390	865
18.	Tripura	5	0	5

1	2	3	4	5
19. Uttar Pradesh		5053	655	4398
20. West Bengal		115	8	107
21. Dadra and Nagar Haveli		1	1	0
<b>Total</b>		<b>20372</b>	<b>4896</b>	<b>15476</b>

**Statement-II**

S. No.	States/UTs	Allocation (Rs. in Lakh)
1	2	3
1.	Andhra Pradesh	1616.0682
2.	Bihar	873.7258
3.	Goa	14.5599
4.	Gujarat	765.5599
5.	Haryana	234.2310
6.	Himachal Pradesh	680.1878
7.	Jammu and Kashmir	1497.9045
8.	Karnataka	1397.0289
9.	Kerala	504.0335
10.	Madhya Pradesh	840.5377
11.	Maharashtra	2172.1477
12.	Orissa	733.2772
13.	Punjab	313.7885
14.	Rajasthan	2191.7715
15.	Tamil Nadu	673.2189
16.	Uttar Pradesh	1532.9113
17.	West Bengal	943.9022
18.	Chhattisgarh	262.7955
19.	Jharkhand	356.0226
20.	Uttaranchal	364.3316

1	2	3
21.	Arunachal Pradesh	447.41
22.	Assam	754.59
23.	Manipur	153.59
24.	Meghalaya	176.96
25.	Mizoram	126.88
26.	Nagaland	130.22
27.	Sikkim	53.42
28.	Tripura	156.93
29.	Andaman and Nicobar	12.00
30.	Chandigarh	0.00
31.	Dadra and Nagar Haveli	8.00
32.	Daman and Diu	0.00
33.	Delhi	6.00
34.	Lakshadweep	0.00
35.	Pondicherry	6.00
<b>Total</b>		<b>20000.00</b>

**NSCN (IM) Demand**

308. SHRI K.A. SANGTAM : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether NSCN (IM) leaders have demanded immediate replacement of former Secretary, Ministry of Home Affairs, who had been working as inter locutor between the Government and NSCN (IM) leaders;

(b) if so, the reasons therefor;

(c) the reaction of the Government thereto; and

(d) time schedule and venue drawn for next round of peace talks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) No, Sir.

(b) and (c) Do not arise.

(d) Next round of talks is to be held at Bangkok.

#### **National Policy for Street Vendors**

309. SHRI IQBAL AHMED SARADGI :  
SHRI SURESH RAMRAO JADHAV :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether on the advise of the Prime Minister, the Government has decided to have a national policy for street vendors;

(b) if so, whether the Government have initiated action in this regard;

(c) if so, the main features of the policy and the time by which the policy is likely to be announced; and

(d) the measures included in the policy to make poverty alleviation in cities an economically sustainable exercise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) and (b) The National Workshop on Street Vendors organized by the Ministry recommended setting up of a Task Force on Street Vendors and the Task Force in turn had recommended framing of a National Policy on Street Vendors.

(c) and (d) The Task Force set up for the purpose of framing the National Policy on Street Vendors have submitted its report and the same is being examined by the Government.

#### **PM Security**

310. SHRI T.M. SELVAGANPATHI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether to motor cyclists have tried to smeaek past a police barricade put up for the Prime Minister's car cade near Teen Murti Marg in New Delhi on 29/6/03;

(b) if so, the details thereof;

(c) whether there have been several security breaches in the Prime Minister's route recently; and

(d) if so, the corrective steps being taken to prevent the recurrences of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No, Sir.

(b) Does not arise.

(c) There were some cases of "intrusion" on the Prime Minister's route recently but none of these were intended to breach the security of the Prime Minister as such.

(d) After carrying out an in-depth review of the matter, Delhi Police have appropriately strengthened the VVIP route arrangements.

#### **Suspension of Production Due to Shortage of Workers**

311. SHRI BASU DEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) the name of mines of Eastern Coalfield Limited where production has been suspended for shortage of underground and surface skilled, semi-skilled and unskilled workers;

(b) the name of mines of ECL where production has been suspended in one shift, two shifts and the three shifts for the same reasons; and

(c) the name of mines of ECL where production has been suspended in one, two districts and more than two districts for the same reason?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) to (c) Production of coal in Eastern Coalfields Limited (ECL) has not been suspended for shortage of underground and surface skilled, semi-skilled and unskilled workers.

#### **Purchase of Helicopter**

312. SHRI IQBAL AHMED SARADGI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have advised all the State Governments and Central Parliamentary Forces to purchase the indigenously manufactured 13-seater Dhruv

Helicopter for internal security and disaster management work;

(b) if so, the States that have agreed to purchase the same;

(c) whether the Union Government have also agreed to provide financial assistance to these States for purchasing the same; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) No, Sir.

(b) to (d) Do not arise.

#### **Construction of Toilets on Pavements**

313. DR. MANDA JAGANNATH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to the Unstarred Question No. 1113 dated February 25, 2003 and state :

(a) whether the information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons for delay in collecting the information; and

(d) the time by which the said information is likely to be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (d) Yes, Sir. The NDMC had intimated that as existing toilets in its area required renovation, it had constructed 40 toilets on BOT (Build, Operate, Transfer) basis which were being constructed on berms of the road and where road berms were inadequate, part of footpath have also been utilized, after taking due care to provide free pedestrian walk way. Approval of Delhi Urban Art Commission (DUAC) had not been taken by NDMC for such construction. Officers of Delhi Urban Art Commission and New Delhi Municipal Council carried out a joint inspection of all such toilets. According to the inspection report, most of the toilets have been reconstructed at the sites where these existed and

footpath/pedestrian walk way has also been left. However, NDMC has been advised that in future construction of such toilets should be considered by them only after recommendation of the DUAC.

DUAC Act, 1973 gives sufficient powers to the Commission to discharge its functions, effectively. However, the need for cooperation between local bodies and DUAC has been emphasized to ensure preservation, development and maintenance of the aesthetic quality of urban and environmental design within Delhi.

#### **Supply of Sub-standard Coal**

314. SHRIMATI JAYASHREE BANERJEE : Will the Minister of COAL be pleased to state :

(a) the outstanding amount to be paid by Madhya Pradesh State Electricity Board for the coal purchased by it;

(b) whether charges of supplying sub-standard coal to Madhya Pradesh State Electricity Board have been levelled by the Government of Madhya Pradesh;

(c) if so, the details thereof;

(d) whether Madhya Pradesh State Electricity Board has requested to bring down the prices of coal in proportion to its sub-standard quality; and

(e) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL) : (a) Coal sale outstanding dues to be paid by Madhya Pradesh State Electricity Board (MPSEB) to CIL subsidiary coal companies against supply of coal as on 30.6.2003 are given below :

(Rs. Crore)

Name of Coal Company	Dues (Provisional)
Western Coalfields Limited	654.16
South Eastern Coalfields Limited	514.62
Total	1168.78

(b) and (c) Coal companies have received complaints from MPSEB that the quality of coal supplied is not as per declared grade.



(d) and (e) MPSEB had been deducting unilaterally from the bills of coal companies on the allegations of grade slippage. As per coal policy, coal companies and MPSEB are taking steps to enter into comprehensive Fuel Supply Agreements, which include joint sampling of coal supplied to MPSEB to avoid the complaints regarding quality.

#### **Violation of Traffic Rules**

315. SHRI RAGHUNATH JHA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the traffic police is either missing from their duty point on the roads or ignore the traffic offences;

(b) if so, the steps/action taken by the Government to ensure that the traffic cops are available on their duty point;

(c) whether the Government are aware that the trucks are playing on the city roads carrying construction material between 8.00 A.M. to 8.00 P.M. as reported in *Indian Express* dated 9.7.2003.

(d) if so, the facts and the details thereof;

(e) whether the drivers of trucks and bullock buses are openly disobeying traffic rules and are getting scot free because of giving monthly bribe to the traffic police as reported in *Indian Express* dated 7 July 2003; and

(f) if so, the facts and the reasons for the higher police authorities not taking cognizance of such malpractice in Traffic Police on the roads?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) The supervisory officers of Delhi Traffic Police carry out checks on regular basis to ensure that the traffic police personnel are present at their assigned places of duty and perform their regulatory duties effectively.

(c) and (d) The goods carrying vehicles which defy the restrictions imposed on their movement or those which carry goods in violation of the prescribed rules are regularly prosecuted by the Traffic Police. In fact, the Light

Goods Vehicle referred to in the news item was also proceeded against as per law.

(e) and (f) The news item under reference has not come to the notice of the Government. However, there exist standing arrangements to ensure that the traffic police personnel do not indulge in corrupt practices. These include surprise inspections as also incognito and unobtrusive surveillance.

#### **Total Sanitation Campaign Projects**

316. SHRI SURESH RAMRAO JADHAV :  
DR. M.P. JAISWAL :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have sent review missions to various Total Sanitation Campaign (TSC) projects;

(b) if so the outcome alongwith achievements made by TSC projects, State-wise;

(c) whether any steps have been taken by the Government to support the project implementation agencies in implementation of projects in an effective manner;

(d) if so, the details thereof;

(e) the details of the funds allocated for Rural Sanitation during 2003-2004, State-wise;

(f) the details of the proposals received by the Union Government from the State Governments for Rural Sanitation during 2003-2004, State-wise, and

(g) the details of the proposals approved for the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M. K. PATIL) : (a) and (b) Yes, Sir. The Review Missions identify implementation progress in physical financial and reform processes. The Mission also advise on certain aspects of the Total Sanitation Campaign (TSC) project implementation. As a result, the achievements made in the financial year 2002-2003 was significant. The physical achievements made in the Total Sanitation Campaign (TSC) projects State-wise is given in Statement-I enclosed.

(c) and (d) Yes, Sir. Government of India provide financial support and facilitate the implementing agencies for effective implementation of the TSC project. For this purpose, Orientation Workshops, Conferences, Study Tours and Trainings for key implementing agencies are being organised regularly.

(e) The funds allocated during the financial year 2003-2004 is Rs. 165 crore. The TSC projects are process projects which take more than 3 years for implementation

in the project districts. Hence, there is no State-wise fund allocation as the programme is being implemented in a 'demand driven' mode.

(f) and (g) The details of proposals received by the Union Government from the States for Rural Sanitation (Total Sanitation Campaign) during the year 2003-2004 alongwith the list of proposals approved State-wise is given in Statement-II enclosed.

#### Statement-I

*Physical progress report under the total Sanitation Campaign as per information received upto 11 July, 2003*

Sl. No.	State.UT	Project objectives					Project performance				
		IHHLs	Sanitary Complex	School Toilets	Toilets for Balwadis	RSM/PCs.	IHHLs	Sanitary Complex	School Toilets	Toilets for Balwadis	RSM/PCs.
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	3462766	0	26218	50	220	404790	0	5835	356	0
2.	Arunachal Pradesh	63735	0	533	0	12	174	0	64	0	7
3.	Assam	275435	0	1889	0	36	185	0	0	0	8
4.	Bihar	2324994	5862	14224	0	160	1155	0	3	0	5
5.	Chhattisgarh	314666	47	4916	0	23	100	12	600	0	0
6.	Gujarat	183898	0	5948	0	37	2309	0	1802	0	0
7.	Haryana	255876	15	1908	0	46	7001	5	881	5	12
8.	Himachal Pradesh	38360	86	1758	100	16	40	36	85	2	0
9.	Jammu and Kashmir	184868	28	1294	0	16	0	25	62	0	4
10.	Jharkhand	757064	2913	5413	531	63	13	18	368	0	10
11.	Karnataka	187000	70	4384	0	37	13707	7	125	0	0
12.	Kerala	900028	1040	3792	665	93	123822	117	288	0	4
13.	Madhya Pradesh	1249101	299	15774	300	113	21229	13	1387	0	6
14.	Maharashtra	1608876	1116	22529	241	197	63857	244	3713	1	4
15.	Manipur	63578	56	606	0	13	0	0	0	0	0
16.	Mizoram	9221	50	389	0	2	0	0	0	0	0
17.	Nagaland	69522	1176	568	0	10	12994	0	160	34	1

1	2	3	4	5	6	7	8	9	10	11	12
18.	Orissa	2370426	942	16972	937	139	63069	0	3083	0	46
19.	Punjab	337843	259	11845	0	49	22093	55	300	0	7
20.	Rajasthan	613478	325	25089	0	95	0	0	0	0	0
21.	Sikkim	15715	165	891	90	12	1135	103	522	43	0
22.	Tamil Nadu	2120136	1682	26504	24966	222	476127	298	5898	3817	51
23.	Tripura	337550	0	1815	195	31	83323	0	336	28	25
24.	Uttar Pradesh	2710281	1087	20591	0	277	394517	285	2675	0	77
25.	Uttaranchal	196902	80	3134	0	40	777	0	0	0	0
26.	West Bengal	3289763	4244	24682	0	289	1293114	297	7133	0	227
27.	Pondicherry	18000	0	26	16	3	900	0	0	0	2
28.	D and N Haveli	2480	12	0	0	1	0	0	0	0	0
Grand Total		23961562	21554	243692	28091	2252	2986431	1515	35320	4286	496

UT – Union Territories

IHHL – Individual House Hold Latrines.

PC – Production Centre

RSM – Rural Sanitary Mart.

#### Statement-II

*Proposals recieved by the Union Government from the States for Rural Sanitation (Total Sanitation Campaign) during the Year 2003-2004 alongwith the list of Proposals Approved (State-wise)*

Sl. No.	State	Proposals received	Name of the districts	Proposals approved
1	2	3	4	5
1.	Andhra Pradesh	4	Cuddapah, Srikakulam, Rangareddy and Vishakhapatanam	4
2.	Himachal Pradesh	1	Shimla	1
3.	Madhya Pradesh	30	Balaghat, Barwani, Bhind, Chhattarpur, Damoh, Datia, Dewas Dhar Dindori, Guna, Harda, Jabalpur, Jhabua, Katni, Khargone, Morena, Neemuch, Panna, Ratlam, Sagar, Satna, Shahdol, Shajapur, Sheopur, Shivpuri, Sidhi, Umariya, Vidisha, Seoni and Ujjain	2
4.	Maharashtra	1	Osmanabad	1
5.	Mizoram	1	Mamit	1

1	2	3	4	5
6.	Punjab	12	Faridkot, Gurdaspur, Roopnagar, Fatehgarh, Amritsar, Jalandhar, Nanwshahar, Hoshiarpur, Kapurthala, Mansa, Ferozpur and Ludhiana	9
7.	Tamil Nadu	6	Villupuram, Thiruvarur, Thiruvannamalai, Nagapattinam, Nilgiris and Tiruvallur	6
8.	Uttar Pradesh	29	Aligarh, Ambedkar Nagar, Auraiya, Baghpat, Etah, Etawah, Faizabad Farruakabad, Ferozabad, Gautam Budh Nagar, Gonda, J.P. Nagar, Jhansi, Kannauj, Kaushambi, Lakhimpur Kheri, Mahamayanagar, Maharaj Ganj, Mahoba, Mainpuri, Mathura, Merrut, Moradabad, Muzzafarnagar, Pilibhit, Rampur, Shahjahanpur, Sitapur, Unnao	*
9.	Uttaranchal		Rudraprayag	1
10.	West Bengal		Purulia	*

\* Undar Consideration

[Translation]

#### SC/ST/OBC Personnel working in Ministry

317. SHRI BAL KRISHNA CHAUHAN : Will the Minister of MINES be pleased to state :

(a) the number of employees working in grades 'A', 'B', 'C', and 'D' in all the Departments and Undertakings under his Ministry; and

(b) the number of employees belonging to OBCs, SCs and STs Classes, out of total number of employees, Separately, grade-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI RAMESH BAIS) : (a) and (b) The total number of employees as on 31.12.2002 working in various grades viz. A,B,C, and D in Ministry of Mines, is Subordinate Offices and its Public Sector Undertakings was 29805. Out of this, the total number of employees belonging to SCs, STs and OBCs was as under :

	SC	ST	OBC	Total
	1	2	3	4
Group A	540	172	300	1012
Group B	699	573	221	1493

	1	2	3	4
Group C	2889	1864	1476	6229
Group D	1189	608	380	2177
Total	5317	3217	2377	10911

#### Physical Compound Manufacturing Units

318. SHRI CHANDRAKANT KHAIRE : Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state :

(a) whether it is a fact that a number of physical compound manufacturing units are working in the public sector;

(b) if so, the details of its total annual production and the production capacity of each of the physical compounds manufacturing units alongwith their names;

(c) whether the use of higher category complex fertilizers would lead to loss of nutrients and effect farmers monetarily as well;

(d) if so, the facts thereof; and

(e) the steps taken in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRAPAL SINGH) : (a) There are no physical mixture/compound units manufacture fertilizers (other than NPK complexes) working in the public sector.

(b) Does not arise.

(c) to (e) The higher category of complex fertilizers do not lead to loss of nutrients as the use of fertilizers is based on the soil test recommendation and depending upon the crop requirement. ICAR is recommending soil test based balanced and integrated nutrient management through conjunctive use of both inorganic and organic sources of plant nutrients to prevent such losses. In addition, split application synchronizing the demand of growing plant instead of one time heavy dose, placement of fertilizer, use of slow releasing N-fertilizers and nitrification inhibitors, inclusion of crops with deep and extensive root system in crop rotation with shallow rooted crops are also advocated.

[English]

### Foreign Visits

319. SHRI AMAR ROY PRADHAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the names of countries visited by the Ministers, Minister of State and Deputy Minister during each of the last three years;

(b) the expenditure incurred on each visit alongwith purpose of the visit and agreement signed, if any; and

(c) the type of help these countries have agreed to provide to India?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) to (c) A statement showing the names of countries visited, expenditure incurred and the purpose of visits by the Minister and Minister of State for Urban Development and Poverty Alleviation is enclosed.

### Statement

*Annexure referred to in reply to part (a) to (c) of Lok Sabha Unstarred Question No. 319 for 22.7.2003*

Year	Name of the Minister	Country Visits	Expenditure Incurred	Purpose
1	2	3	4	5
2000	Shri Bandaru Dattatreya, Minister of State, Urban Development and P.A.	Dar-es-salaam 1-6 July	Rs. 90,476/-	Inauguration of the International Exhibition-cum-Seminar on Indian Technology for low cost housing in Dar-es-Salam and discussions with UNCHS Officials in Nairobi, Kenya on long-term cooperation programmes with UNCHS (HABITAT).
2001	-do-	Nairobi, Kenya 12-16 February	Rs. 40,996/- (Air Fare)	To attend the 18th Session of UNCHS (HABITAT).
2001	Shri Jagmohan Minister for Urban Development and P.A.	New York, USA 4-8, June	Rs. 3,00,054/- (Air Fare)	To participate in the Special Session of the General Assembly of United Nation for an overall review and appraisal of the implementation of the outcome United Nations conference on Human settlements.

1	2	3	4	5
2002	Shri Ananth Kumar Minister for Urban Deve- lopment and P.A.	Iran 9-11, April	Rs. 54,155/-	On invitation from HE Mr. Ali Abdo-Alizadeh, Islamic Republic of Iran's Minister of Housing and Urban Development to visit that country to identify and establish areas for cooperation in the field of housing and urban development with Special emphasis on housing, construction material, urban development and management, earthquake resistant building and low cost housing.
2003	-do-	Japan 16-23, March	Rs.1,04,182/- (Air Fare)	Participation in the two days special events on Water and Cities in Osaka of the 3rd World Water Forum. The UDH transited Via Singapore and during the transit availed the opportunity to meet his counterpart Minister for National Development of Singapore on 21st March 2003 on his return journey from Osaka.
2003	Shri Pon Radhakrishnan Minister of State for Urban Development and P.A.	Kenya May 5th to 9th 2003	Rs. 67,483/- (Air Fare)	To participate in the 19th Session of the Governing Council of United Nation Human Settlements Programme (UN-HABITAT)

#### Project Launched by CAPART

320. COL. (RETD) DR. DHANI RAM SHANDIL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the projects received/implemented by the CAPART during 2001-2002 and 2002-2003 and the current financial year State-wise, scheme-wise; and

(b) the funds sanctioned/released/utilised under these project during the said period, NGO-wise and project-wise;

(c) whether the working of these NGOs have been evaluated;

(d) if so, the details thereof and achievements made by them, State-wise;

(e) whether the cases of misuse of funds have come to the notice of the Government;

(f) if so, the details thereof, project-wise and NGO-wise along with the action taken against those NGOs;

(g) the number of people especially/SC/tribals benefited under the schemes, State-wise;

(h) whether some project proposals from the States are lying pending with the CAPART;

(i) if so, the details thereof, State-wise; and

(j) the time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KRISHNAMRAJU) : (a) to

(j) Information is being collected and will be laid on the Table of the House.

**Floods Affected States**

321. DR. M.V.V.S. MURTHI :  
SHRIMATI NIVEDITA MANE :  
SHRI SADASHIVRAO DADOBA MANDLIK :  
SHRI C.N. SINGH :  
SHRI RAM MOHAN GADDE :  
SHRI K.P. SINGH DEO :  
SHRI Y.G. MAHAJAN :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether some States are badly affected by the floods due to recent monsoon;

(b) if so, the details thereof;

(c) whether Union Government have assessed the losses suffered by the States due to floods;

(d) if so, the details thereof, State-wise;

(e) whether some States have demanded central help for the purpose; and

(f) if so, the details of the help provided by the Government, State-wise ?

**Statement**

*Statement showing the details of damage due to cyclone,*

S. No.	States/UTs	Calamity	Total Districts (No.)	Affected			Total Area (in lakh Ha.)
				Districts (No.)	Talukas/ Blocks/ Mpls.	Villages-	
1	2	3	4	5	6	7	8
1	Arunachal Pradesh	HR/F/L	15	9	12	10	NR
2	Assam	HR/F	23	22	NR	4936	6.78
3	Bihar	HR/F	38	12	44	1149	2.00
4	Himachal Pradesh	HR/F		1	NR	NR	NR
5	Kerala	HR/F/L	14	14	NR	430	NR
6	Orissa	HR/F	30	1	3	39	0.04
7	Madhya Pradesh	HR/F	45	2	NR	NR	NR
8	Maharashtra	HR/F/Fire	35	30	70	435	NR
9	Meghalaya	HR/F		1	NR	NR	NR
10	West Bengal	HR/L	18	6	NR	NR	NR
Total				97		6999	

Note : F – Flood, FF – Flash Flood, L – Landslide, HR – Heavy Rains, C – Cyclone, NR – Not Reported, Neg. – Negligible

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI) : (a) to (d) During the current South-West monsoon, the States of Arunachal Pradesh, Assam, Bihar, Himachal Pradesh, Kerala, Maharashtra, Meghalaya, Rajasthan and West Bengal have reported damage of varying magnitude caused by floods, heavy rains and landslides. Based on the preliminary reports received from the State Governments, a statement showing the State-wise extent of damage is given in the statement enclosed.

(e) and (f) As per the Scheme for financing the relief expenditure, the State Governments are required to take measures for rescue and relief out of the corpus of

Calamity Relief Fund, which is contributed to between Government of India and the State Governments in the ratio of 75:25. The Government of India further supplements the efforts of the concerned State Government by providing additional financial and logistic support where required, as per the Scheme for financing the relief expenditure. Assistance is provided to the States in wake of calamity of a severe nature from the National Calamity Contingency Fund (NCCF) after following the established procedure.

On the request of the State Governments, Army and Central Para Military Forces were deployed to assist the civil authorities in severely affected areas in the States of Assam, Himachal Pradesh and West Bengal.

*Heavy rains and Floods during South-West monsoon, 2003*

(Provisional, As on 19-07-2003)

Population (in lakh)	Crops area (in lakh Ha.)	Damage				lives lost		Remarks
		Estimated value of crops (Rs. in crores)	Houses (No.)	Estimated value of houses (Rs. in crores)	Estimated value of Public properties (Rs. in crores)	Human (No.)	Cattles (No.)	
9	10	11	12	13	14	15	16	17
NR	NR	NR	4	NR	2.29	NR	NR	
51.54	2.12	NR	46.50	NR	NR	25	NR	
12.36	0.29	2.11	1156	1.60	1.82	17	5	
NR	NR	NR	NR	NR	NR	21	Nil	
0.08	0.28	0.33	1861	1.12	0.01	30	Nil	
NR	NR	NR	NR	NR	NR	NR	NR	
NR	NR	NR	NR	NR	NR	10	NR	
NR	NR	NR	1200	1.39	1.39	133	388	
NR	NR	NR	NR	NR	NR	1	NR	
NR	NR	NR	NR	NR	NR	17	NR	
54.92	2.52	2.28	8867			254	393	



**Athletes Involved In Doping**

322. SHRI ADHIR CHOWDHARY :  
 DR. CHARAN DAS MAHANT :  
 SHRI NARESH PUGLIA :  
 SHRI BHASKARRAO PATIL :  
 SHRIMATI SHYAMA SINGH :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether a large number of athletes/sportspersons in the country are found guilty of doping;

(b) if so, the details thereof;

(c) whether the Government have setup an Anti-Doping commission recently to take action against those involved in it;

(d) if so, the details thereof; and

(e) the steps taken by the Government to ensure that athletes in the country are not involved in doping in future?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI VIJAY GOEL) : (a) and (b) As a result of dope tests conducted during the National Championships, many sportspersons were found positive for doping. Details of such disciplines in which sportspersons were found positive during last one year are furnished below :

1. Powerlifting	- National Bench Press Championship, July, 2002	- 7
2. Swimming	- Random Testing August, 2002	- 1
3. Powerlifting	- National Championship August, 2002	- 8
4. Powerlifting	- Random Testing September, 2002	- 2
5. Athletics	- Random Testing September, 2002	- 1
6. Powerlifting	- Random Testing November, 2002	- 3

7. Athletics	- National Championship (U-22), Nov. 2002	- 1
8. Powerlifting	- Jr. National Championship December, 2002	- 2
9. Football	- Random Testing January, 2003	- 1
10. Athletics	- Jr. National Championship January, 2003	- 3
11. Weightlifting	- Jr. National Championship January, 2003	- 23
12. Boxing	- Random Testing February, 2003	- 2
13. Weightlifting	- National Championship March, 2003	- 4
14. Swimming	- National Games December, 2002	- 1
15. Rowing	- -do-	- 1
16. Volleyball	- -do-	- 1
17. Athletics	- -do-	- 08
18. Cycling	- -do-	- 01
19. Boxing	- -do-	- 03
20. Weightlifting	- -do-	- 06
<b>Total</b>		<b>79</b>

(c) and (d) No, Sir. However, action against the athletes, who have been found guilty for doping offence is taken by the concerned National Sports Federations, as per their rules/rules of their International body.

(e) The Indian Olympic Association and National Sports Federations are primarily the action taking authorities. However, Government of India, through Sports Authority of India has taken a lead and made serious efforts to keep away sports persons from use of any kind of prohibited drugs. During the coaching camps, strict instructions have been issued to the coaches attached with the campers to educate and regularly counsel the players about the banned drugs. Apart from this, the Sports

medicine doctors at NS NIS, Patiala and other regional centres conduct lectures, where camps are being held, to educate the players not to use any banned drugs. At the time of commencement of the camp, each player is being provided with documents and brochures about banned substances. The list of banned drugs and placards for education of players are being put in the rooms of the campers. Rooms and belongings of the players are also searched and checked at regular intervals to see that no banned drugs are used besides testing the urine samples of sports persons during the coaching camps at random. Sports persons who have been found positive for Dope are removed from the camp/ SAI Schemes and action is initiated against their coaches also if found guilty.

#### **Construction of Earthquake Resistant Houses**

323. SHRI HARIBHAI CHAUDHARY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have a proposal to launch a national scheme for constructing earthquake resistant houses;

(b) if so, the details thereof and the time by which that scheme is proposed to be launched; and

(c) the funds earmarked for launching such a scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

#### **Exemption of Drugs from Price Control**

324. SHRI RAMSHETH THAKUR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the Union Government have exempted the manufacturers of new drugs, developed through indigenous R and D from price control for 15 years;

(b) if so, the details thereof; and

(c) the details of the other proposals being considered by the Government regarding R and D in pharma sector for the manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) and (b) The Government have issued Guidelines for the purpose of grant of exemption under paragraph 25 of the Drugs (Prices Control) Order, 1995 to a drug manufacturing unit from the provisions of paragraphs 3, 8 and 9 of the said Order, in respect of such new bulk drugs which have not been produced elsewhere if developed and produced by that unit through indigenous research and development, for a period of ten years reckoned from the date of commercial production of such bulk drug subject to the conditions specified in the guidelines.

(c) In February, 2002, the Government announced the 'Pharmaceutical Policy-2002' which includes in principle approval to the establishment of the Pharmaceutical Research and Development Support Fund (PRDSF) under the administrative control of Department of Science and Technology, which will also constitute a Drug Development Promotion Board (DDPB) on the lines of the Technology Development Board (TDB) to administer the utilization of the PRDSF. A provision of Rs. 150.00 crores has been made for setting up of PRDSF under the overall budget of Department of Science and Technology.

[Translation]

#### **Persons working in KVIC**

325. SHRIMATI RAJKUMARI RATNA SINGH :  
SHRI MANSUKHBHAI D. VASAVA :

Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state :

(a) the number of persons working in the KVIC in various categories at present;

(b) the number of persons employed on temporary basis during the last three years alongwith the reasons therefor; and

(c) the expenditure incurred on providing wages to these people employed on temporary basis during the aforesaid period?

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM) : (a) The category-wise number of employees of KVIC is as under :-

1. Group-A	199
2. Group-B	403
3. Group-C	1731
4. Group-D	424
<b>Total</b>	<b>2757</b>

(b) and (c) During the last three years, the KVIC engaged 43 persons on temporary basis to perform urgent official work except in trading activities of a seasonal nature. A sum of Rs. 4,76,796 (Rupees four lakh seventy six thousand seven hundred and ninety six only) was disbursed to them during this period.

[English]

#### **Reimbursement of Security Related Expenditure to States**

326. SHRI NARESH PUGLIA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Central Government reimburses 50% of the expenditure incurred by the State Government in combating terrorism/naxalism under the scheme of reimbursement of Security Related Expenditure;

(b) if so, the funds so far provided to each State under this scheme;

(c) whether the terrorism/naxalite affected States have asked for more amount under the Scheme;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) Yes, Sir.

(b) Funds reimbursed to the Left Wing Extremism affected States under the security Related Expenditure Scheme are as under :

(Rs. in Lakhs)

State	Amount reimbursed upto 2002-2003
Andhra Pradesh	4411.17
Bihar	4065.1
Madhya Pradesh	793.43
Maharashtra	262.66
Orissa	735.29
Chhattisgarh	255.74
Jharkhand	72.8
Uttar Pradesh	29.17
<b>Total</b>	<b>10625.36</b>

(c) to (e) The scheme envisages reimbursement to the extent of 50% of the Security Related Expenditure incurred by the State in combating naxalism. The claims submitted by the State Governments are processed and the amount reimbursed in accordance with the norms laid down under the scheme. However, the Ministry has initiated action to consider inclusion of more items under the Scheme.

#### **Reduction of Staff Strength**

327. SHRI IQBAL AHMED SARADGI :  
SHRIMATI PRABHA RAO :  
SHRI VILAS MUTTEMWAR :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have decided to reduce the staff further by abolishing about 30000 posts in class-I to class-IV categories;

(b) the amount so far saved by the Government as a result of abolishing the posts in different categories;

(c) whether the Government have also given instruction to the UPSC to recruit one person of every three vacancies;

(d) if so, the details thereof;

(e) whether despite all these instructions, vacancies are still being created in certain departments of the Government in senior position; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Department of Personnel and Training issued O.M. No. 2/8/2001-PIC dated 16.5.2001 in pursuance of announcement made by the Government in the Finance Minister's Budget Speech of 2001-2002, in Parliament, to achieve reduction of 10% of civilian post, in the next five years. As per the DoPT O.M. dated 16.5.2001, only 1/3rd of Direct Recruitment posts can be filled (Subject to a ceiling of 1% of the sanctioned strength) after obtaining approval of the relevant Screening Committee, and the balance 2/3rd of the vacant posts are required to be abolished.

The posts required to be filled up as well as to be abolished depends on the number of Direct Recruitment vacancies arising in a Ministry/Department in any recruitment year. Detailed records regarding the number of posts abolished and the amount saved by the Government is not centrally maintained.

(c) and (d) Indents for recruitment are required to be placed by respective Ministries/Departments on various recruiting agencies (including UPSC) after obtaining clearance from the appropriate Screening Committee.

(e) and (f) Vacancies arise in various Ministries/Departments based on the incidence of retirement, voluntary retirement, death etc.

[Translation]

#### **Atrocities against Women**

328. SHRI ADHIR CHOWDHARY :  
SHRI BHASKARRAO PATIL :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have recently prepared resource-directory of Government/Non-Government

Organizations which provide support-services to check violence and atrocities against women;

(b) if so, the details thereof;

(c) whether family-counseling centres and women cells have been set up in some States as per the directions of the court.

(d) if so, the details thereof, State-wise;

(e) the role played by all Government and Non-Government Organizations so far in providing security to women and the number of women against whom they have succeeded in checking crimes, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) No, Sir.

(c) and (d) Central Social Welfare Board is implementing the scheme of family counseling centres and short stay homes in various States to provide counseling services and legal advice to women and families having problems of maladjustment, exploitation and problems arising out of marital conflicts and gender issues. The short stay homes provide temporary shelter to those women and girls who are facing crucial moral problems due to family/martial conflicts, social ostracism and exploitation. The State-wise number of family counseling centres and women beneficiaries is given in the enclosed Statement.

(e) A total of 70228 women have benefited through the family counseling centres during the year 2002-03. In areas such as women's rights, economic and political empowerment of women and violence against women, the contribution of the voluntary sector and the Government's collaboration with them have yielded positive results. In terms of the Supreme Court's judgement in Writ Petition (Criminal) Nos. 666-70 of 1992 (Vishaka Vs. State of Rajasthan) regarding sexual harassment at work place, Non-Governmental Organisations and other bodies are to be associated with the complaints committees constituted by every employer at their respective work places. The information about the number of women against whom Government and Non-Government Organisations have succeeded in checking crimes, State-wise, is not maintained centrally.

**Statement**

*Central Social Welfare Board Family Counselling  
Centre Programme for the year 2002-2003*

Sl. No.	State/UT	No. of F.C.C.s	No. of Beneficiaries
1	2	3	4
1.	Andhra Pradesh	24	2976
2.	Arunachal Pradesh	3	372
3.	Assam	16	1984
4.	Bihar/Jharkhand	48	5952
5.	Goa	1	124
6.	Gujarat	34	4216
7.	Haryana	16	1984
8.	Himachal Pradesh	8	995
9.	Jammu and Kashmir	3	372
10.	Karnataka	45	5580
11.	Kerala	35	4340
12.	Madhya Pradesh/ Chhattisgarh	51	6324
13.	Maharashtra	55	6820
14.	Manipur	5	620
15.	Meghalaya	3	375
16.	Mizoram	2	256
17.	Nagaland	2	248
18.	Orissa	16	1984
19.	Punjab	12	1488
20.	Rajasthan	22	2730
21.	Sikkim	3	372
22.	Tamil Nadu	40	4960
23.	Tripura	7	868
24.	Uttar Pradesh/Uttranchal	43	5336

1	2	3	4
25.	West Bengal	32	3968
26.	A and N Islands	0	0
27.	Chandigarh	2	248
28.	Delhi	34	4216
29.	Lakshadweep	1	24
30.	Pondicherry	4	496
<b>Total</b>		<b>567</b>	<b>70228</b>

*[English]***Illegal Cellphone Tower in NDMC Area**

329. DR. M.V.V.S. MURTHI :  
SHRIMATI NIVEDITA MANE :  
SHRI RAM MOHAN GADDE :  
SHRI C.N. SINGH :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that twelve illegal cellphone towers are functioning in the area of New Delhi Municipal Council and out of them six are in the sensitive Lutyens Bungalow Zone (LBZ);

(b) if so, the details of these towers and the reasons for which these are functioning;

(c) whether NDMC had decided to demolish them in May this year;

(d) if so, the reasons for not demolishing these by the NDMC so far;

(e) the time by which these are likely to be demolished; and

(f) the punitive action taken by the Government against the officials of NDMC/cellphone companies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : (a) and (b) Yes, Sir.

The Cellular and Telecom operators have installed twelve (12) cellphone towers for networking purposes on bungalows/residential buildings in Lutyen's Bungalow Zone (LBZ) in violation of the guidelines issued by the Delhi Urban Arts Commission.

(c) to (f) The notices were duly given to the proprietors concerned for demolishing/dismantling of these towers. However, no further action has been taken as some of the Cellular/Telecom operators submitted representations to the New Delhi Municipal Council to reconsider the matter on the ground of technical compulsion that if the towers are not placed at suitable locations, they will face networking problems. There is, therefore, no ground to take any punitive action against any official of the NDMC.

[English]

(Interruptions)

SHRI K. YERRANNAIDU (Srikakulam) : Mr. Speaker Sir, as regards my adjournment Motion, the Chair has allowed me to raise this important issue.

MR. SPEAKER : I agree with you. What is your issue?

(Interruptions)

MR. SPEAKER : I have permitted him. After he completes, you can raise it.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Sir, I am on a point of order. . . .(Interruptions)

MR. SPEAKER : Shri Yerrannaidu has been requesting since yesterday to raise an important issue. Hence, I have permitted him.

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker Sir, you have been misled by the Government yesterday. I have to clarify on that. . . .(Interruptions)

MR. SPEAKER : I will permit you after he completes. I have already taken note of it.

(Interruptions)

MR. SPEAKER : I am prepared to permit you after he completes it. I have already permitted him. I have permitted Shri Yerrannaidu. He can speak, and it will go on record.

(Interruptions)

MR. SPEAKER : Let him complete.

SHRI K. YERRANNAIDU : Mr. Speaker Sir, the Karnataka Government is deliberately, internationally constructing all illegal projects. These projects are Paragodu. . . .(Interruptions)

12.23 hrs.

*At this stage, Shri Basangouda Patil and some other hon. Members came and stood on the floor near the Table.*

(Interruptions)

MR. SPEAKER : Please go back to your seats.

12.23½ hrs.

#### PAPERS LAID ON THE TABLE

[English]

THE DEPUTY PRIME MINISTER AND IN CHARGE OF THE MINISTRY OF HOME AFFAIRS AND MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI L.K. ADVANI) : I beg to lay on the Table -

- (1) A copy of the Central Industrial Security Force (Amendment) Rules, 2003 (Hindi and English versions) Published in Notification No. G.S.R. 462 (E) in Gazette of India dated the 9th June, 2003 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library. See No. LT 7777/2003]

- (2) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre, (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 447 (E) in Gazette of India dated the

[Shri L.K. Advani]

30th May, 2003 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.

[Placed in Library. See No. LT 7778/2003]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : On behalf of Shri I. D. Swami, I beg to lay on the Table a copy of the Central Reserve Police Force Group 'A' (General Duty) Officers Recruitment (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 456 (E) in Gazette of India dated the 5th June, 2003 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. LT 7779/2003]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK) : I beg to lay on the Table a copy of the Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2003 (Hindi and English versions) published in Notification No. G.S.R. 373 (E) in Gazette of India dated the 1st May, 2003 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. LT 7780/2003]

12.23¼ hrs

### ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following 4 Bills passed by the Houses of Parliament during the Twelfth Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on 9 May, 2003 :

1. The Finance Bill, 2003.
2. The Appropriation (No. 3) Bill, 2003.

3. The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Bill, 2003.
4. The Essential Commodities (Amendment) Bill, 2003.

Sir I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 7 Bills passed by the Houses of Parliament and assented to by the President :

1. The Special Protection Group (Amendment) Bill, 2003.
2. The Election Laws (Amendment) Bill, 2003
3. The Prevention of Insults to National Honour (Amendment) Bill, 2003
4. The Delhi High Court (Amendment) Bill, 2003.
5. The Electricity Bill, 2003
6. The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2003.
7. The Constitution (Eighty-seventh Amendment) Bill, 2003.

12.24 hrs.

### DEPARTMENTALLY RELATED STANDING COMMITTEES – A REVIEW

[English]

SECRETARY-GENERAL : Sir, I lay on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees (2001) – A Review'.

12.24¼ hrs.

*At this stage, Dr. Manda Jagannath and some other hon. Members came and stood on the floor near the Table.*

MR. SPEAKER : Please go back to your seats.

12.24½ hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS****Study Tour Reports***[English]*

DR. VIJAY KUMAR MALHOTRA (South Delhi) : I beg to lay on the Table the following Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings on :-

- (1) Bharat Heavy Plate and Vessels Limited; and
- (2) Shipping Corporation of India Limited.

12.24¾ hrs.

**COMMITTEE ON PETITIONS****Twenty-seventh to Thirtieth Reports***[Translation]*

SHRI BASU DEB ACHARIA (Bankura) : Sir, I beg to present the Twenty-seventh, Twenty-eighth, Twenty-ninth and Thirtieth Reports (Hindi and English versions) of the Committee on Petitions.

12.25 hrs.

**STANDING COMMITTEE ON INFORMATION TECHNOLOGY****Fiftieth to Fifty-third Reports***[English]*

SHRI SOMNATH CHATTERJEE (Bolpur) : I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology :-

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\*Shri Somnath Chatterjee, Chairman of the Committee, presented these Reports to the Hon'ble Speaker when the House was not in session under Direction 71A of the Directions by the Speaker and orders for printing, publications and circulation of the above Reports were also obtained from the Hon'ble Speaker under Rule-280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (1) Fiftieth Report on 'The Indian Post Office (Amendment) Bill, 2002' relating to the Department of Posts.
- (2) Fifty-first Report on Action Taken by Government on the Recommendations/Observations of the Committee Contained in its Twenty-seventh Report (Thirteenth Lok Sabha) on "Implementation of New Telecom Policy, 1999" relating to the Department of Telecommunications (DoT).
- (3) Fifty-second Report on 'Conditional Access System (CAS)' relating to Ministry of Information and Broadcasting.
- (4) Fifty-third Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Thirteenth Report (Thirteenth Lok Sabha) on "Functioning of Telecom Regulatory Authority of India (TRAI)" relating to the Department of Telecommunications (DoT).

12.26 hrs.

**STANDING COMMITTEE ON HOME AFFAIRS****One Hundred-second Report***[Translation]*

SHRI PRAKASH MANI TRIPATHI (Deoria) : Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the One Hundred-second Report of the Committee on Home Affairs on the Sixth Schedule to the Constitution (Amendment) Bill, 2003 and the Constitution (Ninety-ninth Amendment) Bill, 2003.

*(Interruptions)**[English]*

MR. SPEAKER Please go back to your seats.

*(Interruptions)*



MR. SPEAKER : Please go back to your seats. There is a Business Advisory Committee meeting at 4.30 p.m. today. We will take up this issue in the BAC meeting.

*(Interruptions)*

MR. SPEAKER : I will allow the issue to be discussed. I will give a proper opportunity to you Shri Yerrannaidu. Please go back to your seats.

*(Interruptions)*

MR. SPEAKER : Shri Nitish Kumar to make a Statement. Mr. Minister, please make your Statement. You can go ahead with your Statement.

12.27 hrs.

#### STATEMENT BY MINISTER

##### Major Accidents Occurred recently on Northern, South Central, East Central Railways and Konkan Railway (KRCL)

*[English]*

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR) : Sir, I am pained to apprise the House regarding the major unfortunate accidents occurred recently on Northern, South Central, East Central Railways and Konkan Railway (KRCL). This includes the incidence of fire on Northern Railway and two major derailments on Konkan and South Central Railways. . . .*(Interruptions)*

MR. SPEAKER : I am going to give an opportunity to you, please go back to your seats.

12.28 hrs.

*At this stage, Dr. Manda Jagannath and some other hon. Members went back to their seats.*

*-(Interruptions)*

*[Translation]*

MR. SPEAKER : How much understanding as he showing. You also show some understanding, I am saying to you also.

*(Interruptions)*

*[English]*

MR. SPEAKER : This is not a decent way running the House. It will not be possible for me to conduct the business of the House in this situation. On an important issue, that is, on the railway accidents, the Minister is making a Statement.

*(Interruptions)*

SHRI NITISH KUMAR : On 15.5.2003, there was fire in 2903 Up Golden Temple Mail at 3.55 hours between Ludhiana and Ladhawal stations on Ferozpur Division of Northern Railway. In this accident, three coaches got completely burnt (S-3, S-4 and S-5) and the fourth coach i.e., S-6 was partially affected by fire. Immediate action was taken to stop the train after detection of fire and thereafter the affected coaches were separately from rest of the train to save further loss of life. Immediate medical attention was provided to the injured persons and relief and rescue work was started. . . .*(Interruptions)*

MR. SPEAKER : Please go back to your seats. Mr. Minister, please continue your Statement.

*(Interruptions)*

SHRI NITISH KUMAR : I along with the Minister of State for Railways and Chairman, Railway Board inspected the site immediately on receipt of information. Members of Railway Board also visited the accident site and supervised relief and rescue operations. . . .*(Interruptions)*

MR. SPEAKER : A very important Statement on railway accidents is being made. I would request the House to cooperate with the Chair.

*(Interruptions)*

MR. SPEAKER : I have rejected all notices of Adjournment Motions.

*(Interruptions)*

*[Translation]*

MR. SPEAKER : You ask the question about CBI also. He will reply.

*(Interruptions)*

[English]

MR. SPEAKER : I will allow you to discuss this issue. You can discuss it right now. You can start the discussion now. Please go back your seats.

(Interruptions)

SHRI K. YERRANNAIDU (Srikakulam) : Sir, please allow us to speak on this issue. . . .(Interruption)

MR. SPEAKER : I am prepared to allow you to discuss this issue at any time. Please discuss the issue properly.

(Interruptions)

SHRI NITISH KUMAR : In this unfortunate accident, 36 persons lost their lives, 15 others were injured including two grievously injured. The Commissioner of Railway Safety (Northern Circle) is conducting statutory Inquiry into this accident. He has submitted his preliminary report and has said that the *prima facie* cause will be established on receipt of forensic report. His final report is however, awaited. . . .(Interruptions)

On 22nd June, 2003, train engine and the first four coaches of 904 Up Karwar-Mumbai Central Holiday Special derailed and capsized due to falling of boulders on Ratnagiri region of Konkan Railway (KRCL) at about 2115 hours. In this unfortunate accident, 52 persons lost their lives and 26 others were injured, including 16 grievously injured. Best possible medical attention was provided to the injured persons. . . .(Interruption)

MR. SPEAKER : I would request the hon. Members once again to please go to their seats. There are many important issues for discussion. I am going to permit a discussion. If you want, you can take up a discussion today.

(Interruptions)

SHRI NITISH KUMAR : Statutory inquiry into the accident is being conducted by the Commissioner of Railway Safety/Central Circle. He has submitted his preliminary inquiry report and has mentioned the provisional findings as 'failure of right side slope of cutting resulting into obstruction of track'. The final inquiry report is, however, awaited. . . .(Interruptions)

On 2nd June, 2003, 7201 Up Golconda Express, running between Guntur and Secunderabad, derailed at Warangal station located on Vijayawada-Kazipet Broad Gauge double line electrified section on Secunderabad Division of South Central Railway at 1025 hours. The train could not stop at the 'starter signal' on loop line for scheduled stoppage and entered the 'sand hump' after which the locomotive partly fell into the Road Under Bridge hitting an autorickshaw playing on the road below the railway track. . . .(Interruptions)

[Translation]

MR. SPEAKER : You resume your seats.

(Interruptions)

MR. SPEAKER : Don't call Joshi, address him as Shri Murli Manohar Joshi.

(Interruptions)

[English]

SHRI NITISH KUMAR : In this unfortunate accident, 21 persons lost their lives and 24 were injured including 16 grievously injured. Immediate medical attention was provided and the injured were admitted in MGM Hospital, Warangal. Medical Relief trains along with doctors and officers from Kazipet and Secunderabad were sent immediately. . . .(Interruptions)

Minister of State for Railways, Shri Bandaru Dattatreya, along with Chairman and Member Traffic, Railway Board, also rushed to the accident site to supervise rescue and relief operations. General Manager, South Central Railway and other senior officers also rushed to Warangal. Statutory Inquiry into this accident is being conducted by the Commissioner of Railway Safety/South Central Circle. He has submitted his preliminary inquiry report and has mentioned the provisional findings as 'late application of brakes' and has classified the accident under the category of 'failure of railway staff'. The final inquiry report is, however, awaited. . . .(Interruptions)

Enhanced ex-gratia payment to the tune of Rs. 1 lakh to the next of kin of the dead and Rs. 15,000 to grievously injured and Rs. 5,000 each to those having simple injuries

[Shri Nitish Kumar]

were announced immediately in all these three major accidents. . . .(Interruptions)

Indian Railways have to operate amidst many adverse extraneous factors. On the night of 14th July, 2003 and early hours of 15th July, 2003, there were four incidents of sabotage on Samastipur Division of East Central Railway, resulting in derailments of three passenger-carrying trains, viz., 519 Up Sonpur-Gorakhpur Passenger, 5219 Dn Kurla-Darbhanga Express, 285 Up Darbhanga-Narkatiaganj Passenger, and heavy detension to 530 Dn Gorakhpur-Muzaffarpur Passenger, due to blasting off of the track by using bombs in all these cases. Live bombs were also recovered from the accident sites which were subsequently defused by the State Government authorities. Fortunately, all passengers escaped unhurt in these antowad incidents which could have been fatal beyond imagination. Train services were severely affected. Railway officials had to struggle hard to restore the traffic, as all the incidents took place within a short span of about five hours only at different locations on the same division. . . .(Interruptions)

[Translation]

MR. SPEAKER : Shri Buta Singhji, you address from your seat, I want to listen to you.

(Interruptions)

MR. SPEAKER : Your request is so much important that I want to listen. You address from your seat.

(Interruptions)

MR. SPEAKER : Shut off the T.V. Camera.

(Interruptions)

[English]

SHRI NITISH KUMAR : In order to stress the need for greater attention to safety, he had recently called a two-day 'Workshop on Safety' wherein railway staff of various categories of grassroots level, viz., Pointsmen, Gangmen, Driver, Guard, Station Master, Permanent Way Inspector,

carriage and wagon examination staff, etc. participated. This was attended by the organised unions of the labour as well as federations of railway officers. Some vital decisions have been taken based on the deliberations of this Workshop and a follow-up action has since been initiated on the same, besides further intensifying safety drives. Although the number of accidents has come down as compared to previous years, all-out efforts are being made to prevent accidents at all costs. . . .(Interruptions)

On behalf of railways and myself, I express deep condolences to the bereaved families and also express sincere sympathies to the injured.

[Placed in Library. See No. LT 7781/2003]

(Interruptions)

MR. SPEAKER : Now, Shri C.K. Jaffer Sharief to make his submission on drought situation in Karnataka.

(Interruptions)

MR. SPEAKER : I think, he is not present.

(Interruptions)

12.35 hrs.

*At this stage, Dr. Manda Jagannath and some other hon. Members came and stood on the floor near the Table.*

MR. SPEAKER : Hon. Members, please go to your seats.

(Interruptions)

MR. SPEAKER : Dr. Manda Jagannath, I have permitted your leader to speak. Please go to your seat.

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet again at 2.00 p.m.

12.36 hrs.

*The Lok Sabha then adjourned till Fourteen of the Clock.*

14.00 hrs.

*The Lok Sabha reassembled after lunch at  
Fourteen of the Clock*

[MR. DEPUTY SPEAKER *in the Chair*]

*(Interruptions)*

[*Translation*]

SHRI RAMJI LAL SUMAN (Ferozabad) : Mr. Deputy Speaker, Sir it is a very serious matter. . . .*(Interruptions)*

14.01 hrs.

*At this stage Shri Shriprakash Jaiswal and  
some other hon. Members came and  
stood on the floor near the Table.*

*(Interruptions)*

MR. SPEAKER : I will listen to you. First you resume your seat.

*(Interruptions)*

14.02 hrs.

#### MATTERS UNDER RULE 377

[*English*]

MR. DEPUTY SPEAKER : Now, we shall take up Matters under Rule 377.

*(Interruptions)*

- (i) **Need to ensure that sugarcane growers in Haryana get uniform remunerative price for their produce**

[*Translation*]

SHRI RATTAN LAL KATARIA (Ambala) : Mr. Deputy Speaker, Sir, the farmers in various parts of the country including Haryana are agitated on account of the dual pricing policy of sugarcane. There are 11 cooperative sugarmills in Haryana which are paying Rs. 104, 107 and 110 to the farmers as per the recovery from sugarcane. However the private mills are paying Rs. 84, 87 and 90 to the farmers in Yamuna Nagar, Naraingarh and Madson.

The farmers are incurring losses due to the dual pricing policy in the State. The Government should take immediate steps to tackle the situation.

*(Interruptions)*

[*English*]

MR. DEPUTY SPEAKER : Shri Vilas Mutteemwar, whatever you have to say I will hear you. Please go to your seat.

*(Interruptions)*

MR. DEPUTY SPEAKER : Please go to your seat.

*(Interruptions)*

- (ii) **Need to set up defence production units in Gujarat**

SHRIMATI JAYABEN B. THAKKAR (Vadodara) : Considering the excellent infrastructural facilities and trained man-power available in the State, the Gujarat Government had requested the Defence Ministry (Deptt. of Defence Production) to consider the proposal of starting some defence production units in Gujarat. The response from the Central Government is still awaited.

I urge the Government to resolve the issue at the earliest.

*(Interruptions)*

[*Translation*]

MR. DEPUTY SPEAKER : Right now, I have taken up Matters under rule 377. I will listen to you after the matters are over.

*(Interruptions)*

[*English*]

MR. DEPUTY-SPEAKER : I will hear you. Please go to your seats.

*(Interruptions)*

- (iii) **Need to settle the domicile and reservation issue in favour of Adivasis and Moolvasis in Jharkhand**

SHRI SALKHAN MURMU (Mayurbhanj) : The creation of Jharkhand is proving detrimental to the interest of the

[Shri Salkhan Murmu]

people because the domicile and reservation policies are not settled in favour of *Adivasis* and *Moolvasis*, who constitute about 90 per cent of the population of the State. The hopes and aspirations of the majority have been negated. The educated but unemployed locals are gripped with great sense of insecurity since the outsiders are invited even class three and four in Government jobs.

The Central Government and the Parliament needs to look into this pathetic condition prevailing in Jharkhand State urgently.

*(Interruptions)*

MR. DEPUTY SPEAKER : Rest of the Matters under Rule 377 to be treated as laid on the Table of the House.

*(Interruptions)*

**(iv) Need for construction of a by-pass in Ranchi, Jharkhand**

*[Translation]*

\*SHRI RAM TAHAL CHAUDHARY : Mr. Speaker, Sir, there is no bypass road in Ranchi, the capital of Jharkhand. The population of Ranchi is approximately 15 lakhs and as it is located in the middle of Jharkhand. All the heavy vehicles pass through it leading to traffic jams and serious accidents daily. Through various devices the attention of the Union Government had been drawn in this regard. Yet so far bypass has not been constructed thereby causing inconvenience and wastage of time besides the excessive wastage of petroleum products. Bypasses have been constructed in several small cities but no work in regard to constructing a bypass has been taken up in Ranchi.

Sir, through the House, the Union Government is requested to look into the matter and start work on priority basis for the construction of bypass.

**(v) Need to provide financial assistance to the State Government of Karnataka for checking coastal shore-line erosion in Dakshina Kannada region**

*[English]*

\*SHRI VINAY KUMAR SORAKE (Udupi) : Dakshina Kannada region comprising of Manglore and Udupi districts has a coastline, sustaining ecologically vegetation and settlements of fishermen community, apart from tourism related infrastructure.

Sea erosion has been causing severe damage to the shoreline which is receding every year. In the process, fishermen settlements and fishing harbours/moorings in the coast are swallowed by sea. There is no natural barrier/embankment protection along the coastline.

Money being spent on ad hoc measures do not bring permanent protection to the embankments. The State Government's source are limited and a project of this magnitude cannot be undertaken without the Centre's support of funds. The concept of break-waters to arrest erosion seems to be workable but calls for an outlay of Rs. 134.00 crores and a proposal has been submitted to the Centre by the State Government.

I, urge the Central Government to lend support to the State Government in to attempt to find a lasting solution to the sea erosion problems in Dakshina Kannada area.

**(vi) Need to release adequate quantity of food-grains for implementation of food for work programme in drought affected districts of Karnataka**

\*SHRI IQBAL AHMED SARADGI (Gulbarga) : The drought situation continues to be severe in the State of Karnataka. Either, the delegation alongwith the Chief Minister of Karnataka had met the Central leaders including the Deputy Prime Minister and had urged them to provide sufficient foodgrains to meet the needs of the State and also provide foodgrains for the implementation of "Food for

Works" programme to meet the demands of the people of drought affected areas. But even uptill now, the total demands have not yet been met by the Centre in regard to Karnataka State although the neighboring States who were affected by drought have been fully provided the foodgrains including for "Food for Work" Programme.

Sir, there has been consideration delay in reaching the monsoon in various parts of Karnataka State with the result 'blackgram' crop which is entirely depending on timely monsoons has been severely affected.

I urge upon the Government to release the foodgrains immediately and also provide help and assistance to the farmers so that the people are provided jobs and meet the needs of the foodgrains in implementing 'Food for Work' programme in the drought-affected districts of Karnataka.

**(vii) Need to upgrade Mysore Airport near Mandakalli on Mysore-Ooty highway for promoting tourism and trade**

\*SHRI S.D.N.R. WADIYAR (Mysore) : There has been an inordinate delay in the upgradation of the Mysore Airport near Mandakalli on Mysore-Ooty highway. The absence of air transport facility has caused serious setback to the development of tourism and trade in Mysore. A large number of tourists like to visit Mysore every day. The Mysore Royal Palace is a major attraction for the domestic as well as foreign tourists. Besides the tourists like to come to Mysore to see the Krishna Raj Sagara Dam, Brindaban Garden, Chamandi Temple, Jagmohan Palace and Lalita Mahal Palace. There are several other places of tourists which draw a large number of tourists to Mysore.

The traditional arts and paintings of Mysore attract people all over India and abroad. If the Mysore Airport is upgraded to a full-fledged airport and Air services are introduced from Mysore to other destinations, it will draw a large number of tourists to the city. Further, many private operators are also keen to operate flight to Mysore.

I request the Government that the existing runway of Mysore airport be adequately expanded and all other

formalities completed expeditiously for the upgradation of that Airport to facilitate air services from Mysore to various destinations in the country without further delay.

**(viii) Need to take corrective measures for preventing train accidents and ensuring safety of passengers particularly on Konkan Railways**

\*SHRI T. GOVINDAN (Kasargod) : Rail accidents like derailment etc. are happening almost daily resulting in heavy casualties. Further, the victims are not being compensated adequately for a long time. The claims of the victims of "Kadalundi" train accident in 2001 have not yet been compensated. In Konkan railway cancellation of trains in which the passengers reserved their tickets well before 60 days due to the heavy rush on summer holiday are unable to travel due to sudden cancellation of the trains. Further, landslides is also common in Konkan route, as a result the passengers cannot expect when they would reach their destination. No remedial measures could be taken even though it is happening for the last several years, especially during Monsoon Season. Poor maintenance of trains is also one of the reasons for such accidents.

The service conditions of the railways are deteriorating. As far as safety is concerned one cannot guarantee safe journey. Even the railway should ensure safety of passengers from terrorists activities. Railway should have the system to bear and consider the suggestions of the passengers and experts so as to improve the railway system for the benefit of the people.

I request the Railway Minister to seriously consider the ways for making the railway journey safe and take remedial measures for the various problems being faced by the train passengers immediately.

**(ix) Need to provide a computerised reservation at Adoni railway station in Kurnool district of Andhra Pradesh**

\*SHRI K.E. KRISHNAMURTHY (Kurnool) : Adoni Railway Station in the District of Kurnool in Andhra Pradesh is an important railway station which is having

[Shri K.E. Krishnamurthy]

more passenger rush. This railway station is not having a computerised reservation counter. In the absence of a computerised reservation counter, passengers of this station are facing difficulty in reservation. There is every need to provide a computerised reservation counter at this station.

I urge upon the Hon. Minister of Railways to establish a computerised reservation counter at this station at the earliest.

- (x) Need to take necessary steps to protect railway line and bridge at Gheera-Palla in Kheri Parliamentary Constituency from erosion caused by Sharda river**

[Translation]

\*SHRI RAVI PRAKASH VERMA (Kheri) : Mr. Speaker, Sir, flood water of Sharda river are causing widespread damage in my parliamentary constituency, Khiri. Surging water of the river is posing a grave threat to the strategically important railway line and bridge at Gheera-Pulia. The officers of the State Government have expressed their inability to cooperate with the Railways. In such a scenario the cutting off of this rail line has become imminent even though it is a bordering area.

Hence, I request the Government of India to take immediate steps to protect railway line and bridge and also to direct the State Government to co-ordinate and provide all co-operation to the railways

- (xi) Need to ensure availability of NCERT books in the country**

\*SHRI CHANDRAKANT KHAIRE (Aurangabad, Maharashtra) : Mr. Speaker, Sir, there is a shortage of NCERT books in various States of the country including Delhi and the NCERT books are also overpriced. As a result the books are not available to the children of the poorer sections of society, thus depriving them of quality education. The problem has been further compounded by

the shortage of NCERT books and still these are not easily available to the students.

Hence, I request the Union Government to ensure the availability of NCERT books in the market and to reduce their prices so that the children of the lower and poorer sections of society could also get higher education.

- (xii) Need for early electrification of Keul-Sahabganj rail section in Bihar**

\*SHRI BRAHMA NAND MANDAL (Monghyr) : Mr. Speaker, Sir, the scheme of the electrification of Keul-Sahabganj rail section has yet not been taken up while the electrification of Sitarampur to Mughalsarai via Keul main line has already been completed. The electrification scheme of Keul-Sahabganj rail section should have been taken up prior to it. The Jamalpur railway workshop is situated on this rail section in which the repair work of the diesel engines and box wagons is undertaken besides the manufacturing of 140 tonnes capacity cranes. With the electrification of this section, the repair of electric engines can be undertaken in the Jamalpur railway workshop. Hence the electrification of the Keul-Sahabganj rail section be undertaken at the earliest.

- (xiii) Need to provide rail link to Pullicot village in Thiruvellur district, Tamil Nadu**

[English]

\*SHRI A. KRISHNASWAMY (Sriperumbudur) : Pullicot is one of the most important villages in Thiruvellur District where many colonies of fishermen exist in the coastal area. This is one of the historical villages ruled by the Dutches and they used this village as a port in olden days.

Even now more than 15,000 people live here and they bring fishes crabs and prawns to Chennai city to sell for good price. Even most of the prawns were exported from here. Thousands of people travel from Pullicot to Chennai city by buses or lorries. Their main demand is that train facility may be provided to Pullicot.

Hence, I urge upon the Railway Minister through you, Sir, that new survey may be conducted on this route and trains should be connected from PTMs to Ponneri and Ponneri to Pullicot as early as possible.

**(xiv) Need to include Mansa district in Punjab under Rajiv Gandhi Drinking Water Mission Programme**

\*SHRI BHAN SINGH BHAURA (Bhatinda) : The present day district of Mansa in Punjab was carved out from Bhatinda district. The entire erstwhile Bhatinda district has been a water scarcity district. However, when the Mansa district was constituted, the Government did not declare it as a water scarcity district.

The drinking water scenario in Bhatinda is very grim. In rural areas people have to walk down to fetch drinking water. The Government has not only not declared it a water scarcity district, but even it did not include this district into

Rajiv Gandhi Drinking Water Mission Programme which could have benefited the population of this district in solving their water problem to some extent.

I, therefore, request the Hon. Minister to consider the case of Mansa district sympathetically and take necessary action so that this district is included under the Rajiv Gandhi Drinking Water Mission Programme.

(Interruptions)

MR. DEPUTY-SPEAKER : The House stands adjourned to meet at 11 a.m. on Wednesday, July, 23, 2003.

14.07 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 23, 2003/  
Sravana 1, 1925 (Saka).*



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